

REPORT OF COMMITTEE IN THE MATTER OF ORIGINAL APPLICATION NO. 143/2017 (WZ) (TITLED KUSHABAPU PAWAR & ANR. Vs PADMASHREE DR. VITHTHALRAO VIKHE PATIL SAHAKARI SAKHAR KARKHANA &ORS.) IN COMPLIANCE WITH ORDER OF HON'BLE NGT, PRINCIPAL BENCH, NEW DELHI, DATED 06.04.2022 REGARDING COMPENSATION TO DECEASED & INJURED PERSONS DUE TO MOLASSES TANK ACCIDENT AND STATUS OF COMPLIANCE OF ENVIRONMENTAL NORMS & SAFETY NORMS IN DISTILLERY

/ 1.0 BACKGROUND:

Original Application No. 143/2017 (WZ) (Titled- Kushabapu Pawar & Anr Vs M/s. Padmashree Dr. Viththalrao Vikhe Patil Sahakari Sakhar Karkhana Ltd.& Ors,) was filed by Shri Kushabapu Pawar and Others regarding the discharge of spent wash which resulting into damage to agriculture, operation without valid consent and also violating norm of zero spent wash discharge by distillery- M/s Padmashree Dr. Viththalrao Vikhe Patil Sahakari Sakhar Karkhana Ltd., located at Pravaranagar, Loni Taluka-Rahata, Dist. Ahmednagar. The application was first considered on 18.08.2017. The Tribunal admitted the Application and issued notice to the Project Proponent (PP) as well as the State PCB. The PP filed its reply disputing the violations. The State PCB stated that there is need to take proper measures for spent wash collection treatment, storage and disposal such as construction of pucca lagoons in place of earthen lagoons, to avoid any ground water contamination.

Hon'ble Tribunal directed a joint Committee of the CPCB and State PCB to make assessment of the damage vide order dated 08.11.2017. The Committee, however, did not find any damage. In its additional affidavit filed on 28.07.2021, the State PCB mentioned that discharge of coloured effluent from the unit was seen at the time of

visit by the official of the State PCB on 06.02.2020 and on that basis, compensation of Rs. 1.5 lakh was assessed vide order dated 20.02.2020 which was duly paid by the PP.

The applicant has filed a rejoinder affidavit dated 30.01.2019 to reiterate the allegation of violations by the unit resulting in damage to the agricultural land. It is also mentioned that three persons have died and several persons got injured on account of bursting of the tank of the unit resulting in heavy flow of molasses.

In a subsequent development, Hon'ble NGT vide order dated 06.04.2022 constituted a Joint Committee of the CPCB, state PCB and the District Magistrate Ahmednagar and directed to undertake visit to the site, interact with the stakeholders including the PP and ascertain status of compliance of environmental and safety norms and also status of payment of compensation to the heirs of the deceased and to the injured and to furnish a report to this Tribunal. It was also directed to ascertain whether the unit is required to and following Zero Liquid Discharge (ZLD) norms for the spent wash. The copy of the order dated 06.04.2022 is given as ANNEXURE-I.

2.0 SITE VISIT – INDUSTRY- M/S PADMASHREE DR. VITHHALRAO VIKHE PATIL SAHAKARI SAKHAR KARKHANA LTD. (DISTILLERY) AND NEARBY AREA

As per aforesaid order dated 06.04.2022, the committee was directed to-

- undertake visit to the site and interact with the stakeholders including Project Proponent
- ascertain status of compliance of environmental and safety norms and ascertain whether the unit is required to and following Zero Liquid Discharge (ZLD) norms for the spent wash
- ascertain status of payment of compensation to the heirs of the deceased and to the injured

- consider reports in respect of similar incidents and orders of this Tribunal while giving its report.

The committee members- Shri Pratik Bharne, Scientist 'E', Central Pollution Control Board (CPCB), Regional Directorate (RD), Pune, and Shri Chandrakant Shinde, Sub-Regional Officer (SRO), Maharashtra Pollution Control Board (MPCB), Ahmednagar along with other CPCB and MPCB officials visited the Industry- M/s. Padmashree Dr. Viththalrao Vikhe Patil Sahakari Sakhar Karkhana Ltd. (Distillery) and nearby area on 18.07.2022.

The committee members interacted with stakeholders- industry representatives, injured persons due to accident (on 06.04.2016) of molasses tank, at the industry. The committee met with Applicant- Shri Kushabapu Pawar. Applicant- Shri Kushabapu Pawar who showed unlined earthen lagoons used for the storage of spent wash, natural drain passing nearby the industry and further meeting with Pravara River and intermediated natural drains from Kolhar. He also showed the spent wash discharged on land near Sayali Motel, Khadakmal, Tambhere on Kolhar- Tambhere road. He alleged that the discharge of spent wash have been done by the aforesaid distillery by tankers. It is informed by the worker during the site visit and Owner of Sayali Motel on mobile that unknown tanker has discharged spent wash which might be on 04.07.2022. The Applicant has informed that there are tankers engaged by distillery involved in such illegal activities and provided photos/video. Accordingly, complaint has been filed by SRO, MPCB, Ahmednagar in Rahuri Police Station, Taluka Rahuri District Ahmednagar and Dy RTO Shirampur, Taluka Shirampur District Ahmednagar mentioning registration number of Tanker (based on the video provided by the Applicant regarding discharge of spent wash). It is requested to take appropriate action and provide the report to SRO, MPCB, Ahmednagar. Copies of the aforesaid complaints and reminder are given at **ANNEXURE-II**.

The samples of these contaminated water with spent wash, accumulated on land at two nearby locations were collected during the visit. The collected samples analysed at the Regional Laboratory of MPCB, Nashik. The analysis results are given at **ANNEXURE-III**. The analysis results shows BOD- 2600 mg/l & 11500 mg/l and COD- 6240 mg/l & 27680 mg/l, respectively. The colour of the samples were dark brown. The photographs taken during the site visit are provided in **ANNEXURE-IV**.

The location map of the industry and natural drain and discharges of spent wash on land near road Kolhar- Tambhere Raod are shown in **Image-01** and **Image-02**.

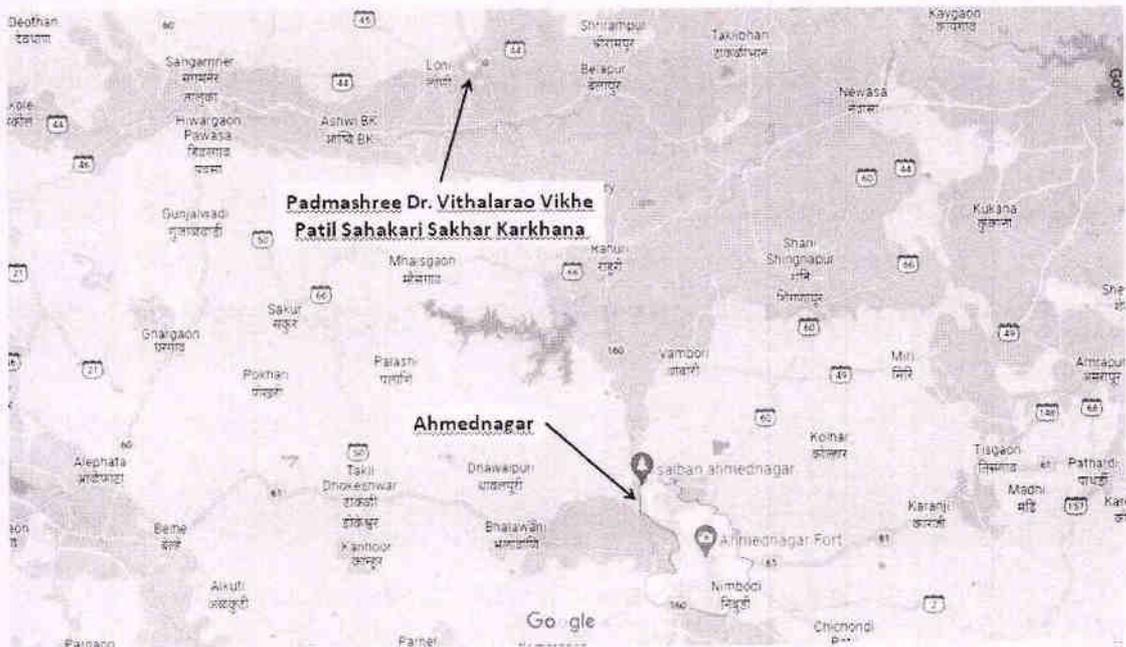


Image-01 Location of M/s. Padmashree Dr. Vithalrao Vikhe Patil Sahakari Sakhar Karkhana Ltd. (Distillery)

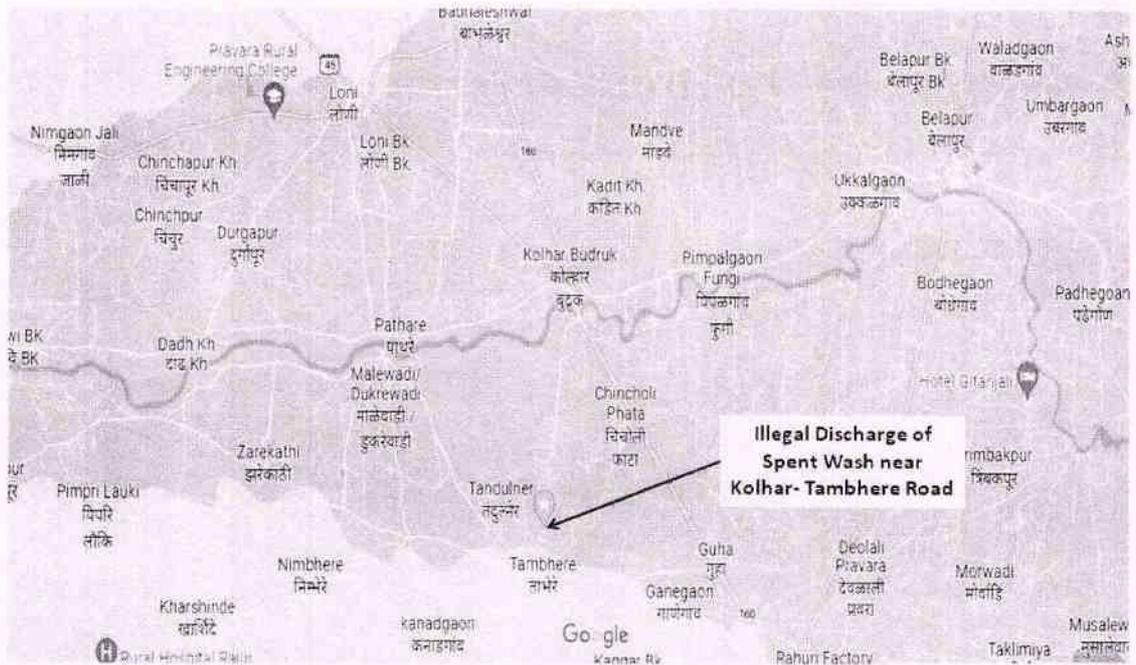


Image-02- location showing illegal discharge of spent wash near Kolhar- Tambhere road

3.0 ABOUT INDUSTRY- M/S. PADMASHREE DR. VITHTHALRAO VIKHE PATIL SAHAKARI SAKHAR KARKHANA LTD. (DISTILLERY)

3.1 M/s. Padmashree Dr. Viththalrao Vikhe Patil Sahakari Sakhar Karkhana Ltd. (PDVVPSSKL) is located at At-post Pravaranagar Loni, Taluka Rahata, District- Ahmednagar. Distillery established in 1970 and subsequently expanded over the year as shown in Table-01, below-

TABLE-01- DETAILS OF CAPACITY AND YEAR OF EXPANSION

Capacity (KLPD)	Year(s)
15	1970
30	1975
45	1983
60	1984
92	2010

(Source- Distillery- M/s PDVVPSSKL)

- 3.2 The MPCB has renewed Consent to Operate (CTO) vide letter dated 30.01.2020 for distillery (92 KLPD). The copy of the CTO is given at **ANNEXURE-V**. The CTO is valid up to 31.08.2022. The CTO is issued for manufacturing of the following products as shown in **Table-02**-

TABLE-02 PRODUCTS/CO-PRODUCTS WITH PRODUCTION CAPACITY

Sr. No.	Product/Co-Product	Maximum Quantity (KL/Month)
1	Rectified Spirit (RS)	2760.00 (92 KLPD)
2	Country Liquor	630.00
3	IMFL	90.00
4	Absolute Alcohol	7000.00
5	Trichloro Alcohol	30.00

(Source- MPCB, SRO, Ahmednagar)

- 3.3 Industry made online application vide proposal no. IA/MH/IND2/215302/2021 dated 15.06.2021 along with copy of pre-feasibility report and Form-1 seeking Terms of Reference (ToR) under the provisions of the EIA Notification, 2006 for the project of distillery expansion from 60 KLPD to 240 KLPD. The proposal examined by the Ministry, and it was found that the industry has established distillery in the year 1975 for manufacturing 30 KLPD Alcohol, again expansion was done from 30 KLPD to 60 KLPD. Further, expansion was carried out from 60 KLPD to 92 KLPD in the year 2008 after EIA Notification was published in 2006. Subsequently, CTO has been granted for 92 KLPD distillery and renewal has been granted vide letter no. CONSENT-0000076545/CR-2001002024 dated 30th January, 2020 and validity is granted up to 31.08.2022. Further, MoEF &CC requested MPCB vide letter dated 17.06.2021 (**Annexure-VI**) to provide clarity on issuance of Consent to Operate when the PP was carrying expansion from 60 KLPD to 92 KLPD in 2008 after publishing of EIA Notification, 2006 according to

which the project falls under preview of EC. As per EIA Notification, 2006 EC has to be obtained from MoEF & CC before commencing operations and issuance of CTO.

In reply to aforesaid letter from MoEF & CC, MPCB made communication vide letter Ref No. BO/MPCB/MS-24 dated 21.06.2021 (**Annexure-VII**) informed that, the Proponent has set up unit of 15 KLPD in 1970 which were expanded to 32 KLPD in 1975 prior to EIA Notification 2006. Again, PP had set up 60 KLPD unit and for Board had issued consent on 15.05.2002. In 2008, Board had issued a combined/amalgamated consent for above said two units (32 KLPD+60 KLPD) quantifying to 92 KLPD.

- 3.4 MoEF & CC issued Terms of Reference (ToR) vide letter F. No. IA-J-11011/251/2021-IA-II(I) dated 08.12.2021 (**Annexure-VIII**) in response to on line proposal no. IA/MH/IND2/215302/2021 dated 30.07.2021 for Terms of Reference (ToR) to MoEF & CC for proposed expansion of distillery from 60 KLPD to 240 KLPD, including additional condition that PP should obtain separate CTO for both existing units (60 KLPD and 32 KLPD) in order to remove any ambiguity on later date in case EC is decided to be granted for the proposed expansion from 60 KLPD- 240 KLPD.
- 3.5 Public hearing for the expansion of distillery (from 60 KLPD to 240 KLPD) has been convened on 17.02.2022 by Public Hearing Panel (Environment Public Hearing Committee) constituted by Member Secretary, MPCB. The panel consist of Chairman – Additional District Magistrate, Member- RO, MPCB, Nashik and Member Convener- SRO, MPCB, Ahmednagar. Minutes of meeting sent to MoEF & CC on 10.03.2022 from HO MPCB, Mumbai. EC is yet to be received by the Distillery.

- 3.6 The industry has obtained Consent to Establish (CTE) for the expansion 148 KLPD vide letter no. RED/L.S.I (R60) No:-Format1.0/CAC/UAN No. MPCBCONSENT- 0000116637/CE/2203001269 Date: 24/03/2022 (**Annexure-IX**) with validity up to commissioning of the unit or up to 5 year whichever is earlier. It is mentioned in the aforesaid CTE that the applicant should not take any effective steps for implementation of the project before obtaining Environmental Clearance as per EIA Notification 2006 and amendments thereto.
- 3.7 Recently, MPCB issued CTO dated 30.08.2022 for 60 KLPD distillery in view of submission made by the industry that the industry shall dismantle 32 KLPD distillery unit as per the resolution dated 30.05.2022. The copy of the CTO is attached as **Annexure-X**.
- 3.8 The industry has provided yearly data for the production of Rectified Spirit jointly by Dy production Manager of the industry and Sub-Inspector, State Excise, Pravaranagar SSK Ltd. Ta- Rahata, Dist- Ahmednagar (**Annexure-XI**).

Sr. No.	Year	Production (per year)	Average production per day [#]
1	2016-2017	15777413	58.43
2	2017-2018	13901853	51.48
3	2018-2019	25256288	93.54
4	2019-2020	16014714	59.31
5	2020-2021	15821219	58.59
6	2021-2022	20097730	74.43

Note- # considering operation of the industry 270 days per year as per condition mentioned in the CTO.

4.0 STATUS OF COMPLIANCE OF ENVIRONMENTAL AND SAFETY NORMS AND ASCERTAIN WHETHER THE UNIT IS REQUIRED TO AND FOLLOWING ZERO LIQUID DISCHARGE (ZLD) NORMS FOR THE SPENT WASH

- 4.1 As per CTO dated 30.01.2020 issued by MPCB (**Annexure-V**), under Terms & Conditions for compliance of Water Pollution Control, 1 (B) Conditions for trade effluent, the industry is required to follow Zero Liquid Discharge (ZLD) condition and no waste/treated water should be discharged outside the premises.
- 4.2 Distillery effluent i.e. spent wash generated is 700- 720 m³/day as informed by the unit (as per CTO-720 m³/day). The industry has broadly provided Bio-digesters, Reverse Osmosis (RO) Plant, Multiple Effect Evaporator (MEE) (5 stage) and Bio-Composting (11 Acres of Land) for the treatment of effluent i.e. Spent Wash to achieve ZLD condition.

The industry has provided raw spent wash collection pits (2 nos.), four Bio-digesters (02 Nos.- 9200 m³capacity each and 02 Nos.- 6300 m³ capacity each)-bio-gas used in the nearby adjacent co-gen power plant- M/s Pravara Renewable Energy Ltd, Seven Lagoons for storage of spent wash provided and out of 7 lagoons, 5 were unlined lagoon and 02 were lined (HDPE) lagoons. Yeast Sludge, Spent wash/bio-digested spent wash stored in these lagoons. Bio-digested spent wash is fed in RO plant consisting of (Flash Mixer, Clarifier 1 & 2, Sand Filters, Cartridge Filters, and three-Stage Plate Tube RO-PTRO (800 CMD)). Permeate from RO Plant is collected in Permeate Tank which is further used in Utility Section (cooling tower etc) and reject is fed to MEE (5 effect/stage, 400 CMD). The condensate from MEE is collected in storage pit and further used for Utility (cooling tower etc), distillery fermenter dilution purpose and gardening, as informed. Concentrate of spent wash from MEE is used for Bio-composting

on 11 Acres of land along with press-mud, waste bagasse etc. The compost yard is having impervious cement lining with leachate collection sumps. Web camera and flow meter have also been provided. Machine (capacity of handling 375 MT/hr of solid material) for overturning the hips the compost is provided which is purchased from M/s. Enviro Energy System Limited (Sartime Horlogical Pvt. Ltd.). The details of bio-digesters, lagoons, RO, MEE, Bio-composting etc as provided by the industry is provided in **Annexure-XII**. The photographs are provided at **Annexure-IV**.

- 4.3 The distillery unit was not in operation as molasses generating sugar industry was not in operation due to non-crushing season. As per CTO condition (under Terms & Conditions for compliance of Water Pollution Control, 3 (11), the operation of distillery is restricted to 270 days in year that it would not operate during rainy season. In this season, the distillery operated from November 2021 to Mid June 2022. RO Plant was operational for maintenance purpose. Press mud used for Bio-composting was stored in composting yard and, also stored on open land in the premises nearby the canal. The compost material was lying in compost yard which was not found fully covered during the rainy season. The bagging of compost was found in operation. There was no traces of discharge of spent wash into nearby canal near lagoons and also into natural drain passing nearby the industry and traversing towards River Pravara as observed during the visit.

5.0 ACCIDENT OF BURSTING OF MOLASSES TANK ON 06.04.2016

5.1 CAUSE OF ACCIDENT, CONTRAVENTIONS AND REMEDIAL MEASURES-

As mentioned in Hon'ble NGT order dated 06.04.2022, the cause of accident, contraventions and remedial measures based on the Report (dated 01.06.2016) of Director, Industrial Safety (DISH) are reproduced as follows:-

"7. Cause of accident is mentioned as follows:-

1.3) Cause of accident- From the accident spot, statement of workers & verification of records it reveals that, the tank was installed in the year 1989 having capacity of 4000MT & at the time of accident, it was almost completely filled with molasses i.e.. 3928MT. Due to summer season, the ambient temperature was also high & touched to 40-42 deg.cent. Also, molasses has inherent property to ferment due to microorganisms present in it, resulting in heat generation due to exothermic 'reaction & liberation of carbon di oxide gas. It again gives use temperature of the tank & pressurized it due to trapped evolved gases. Also, the common cooling arrangement provided to the tank was not sufficient to cool the tank since it was required almost 66hrs. (2.7 days) to cool the single tank & no records were maintained in the factory for period of cooling given to particular tank. Hence, the temperature of the tank increased drastically resulting in cyclic exothermic Millard reaction with evolution of huge gases & trapping of-it in the tank causing- foaming of molasses. Due to aging, of the tank, MS sides of tank could not withstand this pressure resulting in separation of welding joints of the plates & bursted the tank releasing heavy flow the molasses in surrounding area with catastrophic collapse of the tank & its dome."

"8. Further report is also quoted below:-

14) Contravention: The normal temperature of molasses is. 3.8- 40deg.cent. - & in summer season it may raise up to 45deg. Cent. Also, due to internal exothermic reaction its temperature gets increased. Hence, a cooling arrangement is provided to the storage tanks for making molasses temperature low: In this factory, a condensation coil formed by concentric pipe in pipe structure is provided for cooling of molasses. Inner pipe of 4" dia. carries molasses & outer pipe of 6" dia. Carries water. Molasses is romped out from bottom of the tank circulated through the cooling coils & again it is pumped in the tank at top side. The flow of molasses & water is opposite to each other for effective cooling. The capacity of molasses pump is 60MT/hr. This cooling system was common for bursted & its adjacent tank. That merely at a time only one tank can be cooled. Also, from the capacity of pump it reflects that, if cooling system 'is continuously started_ for a particular tank it would require 66hrs. (approx. 2.7days) to 'circulate whole quantity of molasses resulting in cooling of the tank. Thus by not providing the adequate cooling system to molasses storage tank causing increase in inside pressure resulted in collapse of tank causing this fatal accident, the provisions of 'Sec. 7-A (2) (a) of Factories Act 1948 are contravened by the Occupier.

15) The occupier may explain the reasons, if any, for the above irregularities within 7- days, so as to why a legal action shall not be taken against them.

16) Occupier shall deposit the amount of compensation, in the Court of "Commissioner Under Employees Compensation Act & Labour Court, Ahmednagar" and details shall be submitted to my office within 7 days.

17) Remedial measures--To avoid such accidents following precautions shall be taken.

(a) Adequate & effective cooling arrangement shall be provided to the molasses tanks.

(b) Periodical maintenance of the storage tanks shall be carried out.

(c) Periodical testing & examination of tanks shall be carried out.

(d) Tanks should not be filled to the full capacity.

(e) Hourly temperature monitoring shall be carried out & foaming if any shall be observed.

18) Health and Safety policy of management towards the workers shall be displayed at factory." Safety Audit" & Hazard identification and risk assessment, report for entire, plant / process shall be carried out as per rules, and report shall be submitted along with the compliance report of recommendations if any."

5.2 ACTION TAKEN BY DIRECTOR INDUSTRIAL SAFETY AND HEALTH (DISH) -

Assistance Director Industrial Safety and Health, Ahmednagar filed a complaint at Hon'ble Judicial Magistrate First Class (JMFC) Rahata against the industry. The Hon'ble JMFC Rahata passed the following order dated 23/01/2020-

"1. The accused Popat Changdev Late patil is hereby convicted in respect of the offense punishable under section 07 A (2) (a) punishable u/s. 92 of the factory Act 1984, vide section 252 of the Criminal Procedure code, 1973.

2. Accused is hereby ordered to pay fine amount of Rs. 45000/- and in default to suffer simple imprisonment of 10 days.

(Pronounced in open Court.)"

The fine amount of Rs. 45000/- has been deposited on 23.07.2020. Copy of the order passed by Hon'ble JMFC, Rahata dated 23.01.2020 and copy of receipt of deposit of fine is given at **Annexure-XIII**.

5.3 SAFETY MEASURES ADOPTED BY THE INDUSTRY-

- 5.3.1 The Industry has provided five tanks for storage of molasses (Storage Capacity of 03 Nos tanks 12000-Ton each & 02 Nos tanks 4000-Ton each) with cooling system for control of temperature. Industry has also provided 01 No. of molasses Tank for storages of molasses in the Sugar Factory unit.
- 5.3.2 In order to control this type of incident in future the molasses tank is filled up to 80% of its tank capacity (4000 m³) and remaining 20% is kept empty to control of foam and overflow, as informed by the unit.
- 5.3.3 The sugar factory outlet molasses (45°C to 48°C) is passed through a zig-zag water cooling system which reduces the temperature of the molasses to 35°C to 38°C.
- 5.3.4 There is recirculation of molasses and vertical water-cooling system to maintain the molasses temperature up to 32°C to 34°C. There is an external circular round pipe cooling system from which cold water is sprayed on tank shell externally in order to maintain molasses temperature throughout the production period.
- 5.3.5 Industry measures and record temperature of the tank/molasses.
- 5.3.6 The industry has submitted the Safety Audit Report (dated 25.01.2021) to the Director of Industrial Safety and Health (DISH), Ahmednagar.

The above safety measures including other provisions under Factory Act, 1948 /Maharashtra factory Act, 1963 and MSIHC Rules 1989 needs to be verified by DISH.

6.0 STATUS OF PAYMENT OF COMPENSATION TO THE HEIRS OF THE DECEASED PERSONS AND TO THE INJURED PERSONS

Due to the incident, there is loss of 3 lives (Male) and total 9 persons (Male) have been injured. The information of deceased and injured persons provided by Labour Commissioner Ahmednagar vide letter 03.06.2022 & Industry where details including name of person, age, salary etc., are provided as **Annexure-XIV**.

The details i.e. name, age and designation of deceased (03) and injured persons (09) in the incident are provided as below in the **Tables 04 and 05** respectively.

TABLE 04- DETAILS OF DECEASED PERSONS

Sr. No	Name of person	Age (years)	Designation
1	Shri. Vinod Dada Jhondhale	60	Dy. Chief Chemist
2	Shri. Balu Sampat Deore	58	Welder II
3	Shri. Shashikant Bhikaji Pagare	56	Pumpman

TABLE 05 -DETAILS OF INJURED PERSON

Sr. No	Name of Injured Person	Age (years)	Designation
1	Shri. Shakil Aziz Shaikh	42	Welder
2	Shri. Vijay Haribhau Chechare	52	Fitter
3	Shri. Sandip Annasaheb Devkar	34	Labour (Welder)
4	Shri. Navnath Annasaheb Vikhe	39	Astt. Engineer
5	Shri. Nilesh Changdeo Dhavane	36	Apprentice
6	Shri. Rajesh Jagnath Maskare	42	Labour

7	Shri. Mohan Jijaba Vadak	56	Chemist
8	Shri. Damodhar Madhav sGadge	70	Production Manager
9	Shri. Ramdas Chima Pawar	61	Labour

6.1 COMPENSATION TO INJURED PERSONS:

6.1.1 COMPENSATION PAID TO INJURED PERSONS

Injured persons were admitted to Dr. Vikhe Patil Memorial Hospital, Ahmednagar and discharged from hospital after the treatment. Medical expenses have been provided by Industry. A compensation of Rs. 25000 has been given to the each injured person by the industry. The workers which were temporary prior to the incident have been given a permanent job status by the industry except for Sh. Rajesh Jagnath Maskare. The committee interacted with injured persons during the visits which are working with the industry. They informed that they were satisfied with the treatment and compensation.

6.1.2 COMPENSATION TO BE PAID TO THE INJURED PERSONS

It has been directed by Hon'ble NGT in para 10 of the order dated 06.04.2022 in this matter that....."*The joint Committee may consider reports in respect of similar incidents and orders of this Tribunal while giving its report.*"

As per Hon'ble NGT order dated 18.12.2020 (para 15 & 16) in OA No. 274 of 2020 (news item published in Indian Express dated 23.11.2020 "Maharashtra: Two Killed, eight injured in methane gas leak in sugar factory") (related to fatal Incident due to collapse of Bio-Digester at M/s Loknete Baburao Patil Agro Industries Ltd., Dist Solapur Maharashtra) which are reproduced here, and also in similar accident matters/orders of Hon'ble NGT-

“15. “.....6. ... we assess interim compensation for death to be 15 lacs each (considering multiplier of around 16 and loss of earning of about one lac a year, taking the minimum wage, apart from conventional sums), for grievous injury Rs. 5 lac per person, for other injuries of persons hospitalized Rs. 2.5 lac per person and for displacement at Rs. 25000/- per person.”

16. Accordingly, the said scale needs to be applied to the present case. Final compensation may be suggested by the Committee, including for restoration of environment. The industrial unit may deposit appropriate

As mentioned above, Rs.5 lac in case of grievous injury and Rs. 2.5 lac in case of other injury to be paid to injured (grievous/ minor injury) persons. **Therefore, the injured (grievous and minor) needs to get Rs. 5,00,000/- and Rs. 2,50,000/- as interim compensations respectively, and based on the nature of injury/disability certificate further compensation to be provided to them.**

6.2 COMPENSATION TO DECEASED PERSON:

6.2.1 COMPENSATION PAID TO DECEASED PERSON

As per Employee's Compensation Act 1923 & amendment vide Notification S.O.1258 (E) dated 31/05/2010, the compensation to the deceased persons have been calculated by the industry and are provided in the **Table 05**.

The compensation as per Employee's Compensation Act 1923 & amendment thereof, was deposited to the office of Labour Commissioner, Ahmednagar as per order of Hon'ble Labour Court Ahmednagar, which was given to the kin of the deceased person.

There is no compensation paid to the kin of deceased persons by the State Government and by the Central Government.

**TABLE 06 COMPENSATION AS PER EMPLOYEE'S COMPENSATION ACT 1923 &
AMENDMENT DATED 31.05.2010 THEREOF**

Sr. no.	Name	Age	Factor as per Employee Compensation Act-1923 Schedule IV *	Salary as per Notification dated 31/05/2010 #	Compensation Amount
1	Sh. Vinod Dada Jhondhale	60	117.95	8000	4,69,640
2	Sh. Balu Sampat Deore	58	124.70	8000	5,00,000
3	Sh. Shashikant Bhikaji Pagare	56	131.95	8000	5,28,000

Note:

**as per Employee's Compensation Act-1923, Schedule IV*

as per Notification S.O.1258 (E) dated 31/05/2010 Amount of wages to be considered for calculation of compensation to workers under the Employee's Compensation Act 1923 was Rs 8,000.

Further, it is informed by the industry vide letter dated 30.08.2022 that son (Shri Yogesh Shashikant Pagare) of Late Shri. Shashikant Bhikaji Pagare, is given permanent employment in the Industry. Two sons of late Shri. Balu Sampat Deore were offered job in the Industry. However, they declined the offer and now have settled abroad. Late Shri Vinod Dada Jondhale did not have any children. However, his wife died after receiving the compensation from the Industry.

6.2.2 COMPENSATION TO BE PAID TO DECEASED PERSON

6.2.2.1 COMPENSATION ASSESSMENT BY THE COMMITTEE FOR THE DECEASED PERSONS

Three persons lost their lives and nine person sustained injuries due to the unfortunate incident on 06.04.2016 due to collapse of the molasses tank. The

committee referred Hon'ble Supreme Court Cases (Sarla Verma (supra), National Insurance Company Ltd. v. Pranay Sethi, (2017) 16 SCC 680 etc) for assessment of compensation in line with various accident matters dealt by Hon'ble NGT (orders & committee reports), as it has been directed by Hon'ble NGT in para 10 of the order dated 06.04.2022 in this matter (OA No. 143 of 2017) that....."*The joint Committee may consider reports in respect of similar incidents and orders of this Tribunal while giving its report.*"

As per of order of Hon'ble NGT in O.A. No. 85/2020 (Earlier O.A.No.22/2020 [WZ]) (Aryavart Foundation through its President v/s Yashashvi Rasayan Pvt. Ltd &Anr) reads as: "...32. *In view of frequent accidents resulting in deaths and injuries, the Chief Secretaries of all the States/UTs may evolve a mechanism to ensure that the companies dealing with hazardous substance must forthwith pay compensation for deaths and injuries to the victims at least as per Workmen Compensation Act, 1923 wherever applicable or the principle of restitution laid down in Sarla Verma (supra), National Insurance Company Ltd. v. Pranay Sethi, (2017) 16 SCC 680 to the victims either directly or through the District Magistrate.*"

A. COMPENSATION AS PER HON'BLE SUPREME COURT CASES

The committee referred following Hon'ble Supreme Court Cases for assessment of compensation with different components, in line with various accident matters dealt by Hon'ble NGT (orders & committee reports).

- Hon'ble Supreme Court of India, Sarla Verma & Ors vs Delhi Transport Corp.& Anr on **15 April, 2009**, Author: R.V.Raveendran, J Bench: R.V. Raveendran, J Lokeshwar Singh Panta J, CIVIL APPELLATE JURISDICTION CIVIL APPEAL NO 3483 OF 2008(Arising out of SLP [C] No.8648 of 2007

- Supreme Court of India Amrit Bhanu Shali & Ors vs National Insurance Co. Ltd. & Ors on **4 April, 2012** Author: J. Bench: G.S. Singhvi, Sudhansu Jyoti Mukhopadhyaya REPORTABLE IN THE SUPREME COURT OF INDIA CIVIL APPELLATE JURISDICTION CIVIL APPEAL NO. 3397 OF 2012 (ARISING OUT OF SLP(C) NO.27751 OF 2011)
- Hon'ble Supreme Court of India, National Insurance Co. Ltd vs Pranay Sethion **31 October, 2017**, Author: M. Dipak CJI, Bench-. CJI. (DipakMisra) J. (A.K. Sikri) J. (A.M. Khanwilkar) J. (Dr. D.Y. Chandrachud) J. (Ashok Bhushan) New Delhi; , CIVIL APPELLATE JURISDICTION SPECIAL LEAVE PETITION (CIVIL) NO. 25590 OF 2014 with other Civil Appeals & Special Leave Petitions
- Hon'ble Supreme Court of India, Sunita Tokasvs New Inda Insurance Co. Ltd. on **16 August, 2019** Author: Hon'ble Ms. Malhotra, J Bench: Hon'ble Ms. Malhotra J, Sanjiv Khanna, J, CIVIL APPELLATE JURISDICTION, CIVIL APPEAL NO. 6339 OF 2019(Arising out of SLP (Civil) No. 2859 of 2018)
- *As per para 5 of Judgement in case- Hon'ble Supreme Court of India, SunitaTokasvs New Inda Insurance Co. Ltd. on 16 August, 2019 Author: Hon'bleMs.Malhotra,J Bench: Hon'bleMs. Malhotra J, Sanjiv Khanna, J, CIVIL APPELLATE JURISDICTION, CIVIL APPEAL NO. 6339 OF 2019(Arising out of SLP (Civil) No. 2859 of 2018)5. In light of the aforesaid discussion, the compensation awarded to the Appellants is being enhanced as follows:*

<i>Income</i>	:	<i>12,000/ PM</i>
<i>Future Prospects</i>	:	<i>4,800/ (i.e. 40% of the income)</i>
<i>Deduction towards personal expenses</i>	:	<i>50%</i>
<i>Total income</i>	:	<i>8,400/ (i.e. 50% of 12,000 + 4,800)</i>

Multiplier	:	18
Loss of future income	:	18,14,400/ (i.e.8,400 x 12 x 18)
Loss of love and affection	:	Rs. 2,00,000/
Loss of estate and funeral expenses	:	Rs. 50,000/
Total		Rs. 20,64,400/

- The factors considered for assessment of compensation in the present case is described as below.

i. **Monthly salary/Income of the deceased person**

Permanent employee- as per the information provided by District Administration/Industry for Lab technician/helper -monthly salary or total monthly wages as per information provided by Govt Labour Officer, Pune as per Govt of Maharashtra, whichever is higher.

ii. **Addition to Income for Future prospects**

We referred following paragraphs of National Insurance Co. Ltd vs Pranay Sethi on 31 October, 2017 IN THE SUPREME COURT OF INDIA, CIVIL APPELLATE JURISDICTION SPECIAL LEAVE PETITION (CIVIL) NO. 25590 OF 2014 National Insurance Company Limited Petitioner(s) Versus Pranay Sethi and Ors. Respondent(s).

61. In view of the aforesaid analysis, we proceed to record our conclusions: -

(i) The two-Judge Bench in Santosh Devi should have been well advised to refer the matter to a larger Bench as it was taking a different view than what has been stated in Sarla Verma, a judgment by a coordinate Bench. It is because a coordinate Bench of the same strength cannot take a contrary view than what has been held by another coordinate Bench.

(ii) As Rajesh has not taken note of the decision in Reshma Kumari, which was delivered at earlier point of time, the decision in Rajesh is not a binding precedent.

(iii) While determining the income, an addition of 50% of actual salary to the income of the deceased towards future prospects, where the deceased had a permanent job and was below the age of 40 years, should be made. The addition should be 30%, if the age of the deceased was between 40 to 50 years. In case the deceased was between the age of 50 to 60 years, the addition should be 15%. Actual salary should be read as actual salary less tax.

(iv) In case the deceased was self-employed or on a fixed salary, an addition of 40% of the established income should be the warranted where the deceased was below the age of 40 years. An addition of 25% where the deceased was between the age of 40 to 50 years and 10% where the deceased was between the age of 50 to 60 years should be regarded as the necessary method of computation. The established income means the income minus the tax component.

(v) For determination of the multiplicand, the deduction for personal and living expenses, the tribunals and the courts shall be guided by paragraphs 30 to 32 of Sarla Verma which we have reproduced hereinbefore.

(vi) The selection of multiplier shall be as indicated in the Table in Sarla Verma read with paragraph 42 of that judgment.

iii. Deduction for personal and living expense

The committee has considered following criteria referring the judgement order of Sarla Verma & Ors Vs. Delhi Transport Corporation & Anr., Para 14, "Having considered several subsequent decisions of this court, we are of the view that where the deceased was married, the deduction towards personal and living expenses of the deceased, should be one-third (1/3rd) where the number of dependent family members is 2 to 3, one-fourth (1/4 th) where the number of dependent family members is 4 to 6, and one-fifth (1/5 th) where the number of dependent family members exceed six" and para15 "Where the deceased was a bachelor and the claimants are the parents, the deduction follows a different

principle. In regard to bachelors, normally, 50% is deducted as personal and living expenses, because it is assumed that a bachelor would tend to spend more on himself.....”,

iv. **Multiplier**

Multiplier considered as per para 44 of Judgment in the case- Hon'ble Supreme Court of India, National Insurance Co. Ltd vsPranaySethi on 31 October, 2017, Author: M. Dipak CJI, Bench-. CJI.(DipakMisra) J. (A.K. Sikri) J. (A.M. Khanwilkar) J. (Dr. D.Y. Chandrachud) J. (Ashok Bhushan) New Delhi; CIVIL APPELALTE JURISDICTION SPECIAL LEAVE PETITION (CIVIL) NO. 25590 OF 2014 with other Civil Appeals & Special Leave Petitions.

44. *As far as the multiplier is concerned, the claims tribunal and the Courts shall be guided by Step 2 that finds place in paragraph 19 of SarlaVerma read with paragraph 42 of the said judgment. For the sake of completeness, paragraph 42 is extracted below:-*

42. *We therefore hold that the multiplier to be used should be as mentioned in Column (4) of the table above (prepared by applying Susamma Thomas, Trilok Chandra and Charlie), which starts with an operative multiplier of 18 (for the age groups of 15 to 20 and 21 to 25 years), reduced by one unit for every five years, that is M-17 for 26 to 30 years, M- 16 for 31 to 35 years, M-15 for 36 to 40 years, M-14 for 41 to 45 years, and M-13 for 46 to 50 years, then reduced by two units for every five years, that is, M-11 for 51 to 55 years, M-9 for 56 to 60 years, M-7 for 61 to 65 years and M-5 for 66 to 70 years.*

v. **Loss of love and affection and loss of Estate and Funeral Expenses-**

The committee considered the para 5 of latest judgement in case Sunita Tokasvs New India Insurance Co. Ltd. on 16 August, 2019 out of four cases for the Loss of love & affection Rs.2,00,000/- & loss of Estate & funeral Expenses- Rs. 50,000/-

COMPUTATION OF COMPENSATION-

(Income per month (considering the total monthly/daily wages applicable in the state of Maharashtra, or income per month whichever is higher) + Income for Future prospects – Deduction for personal and living expense) x 12 months = Yearly compensation x Multiplier = Loss of Future Income + loss of love & affection+ Loss of estate & funeral expenses= Total Compensation

Considering the above methodology and the information regarding deceased person- name, age, salary etc from Assistant Labour Commissioner, Ahmednagar & Industry (**Annexure-XIV**) and the committee assessed compensation for the deceased persons which is provided as **Annexure-XV**.

6.2.2.2 Thus, compensation assessed by the committee as per Hon'ble SC cases and compensation as per Employee's Compensation Act which was deposited by the industry to Labour Commissioner as per order of Hon'ble Labour Court and paid to the kin of each deceased person are tabulated in following **Table-07**. **The committee recommended for the additional compensation to be paid to the kin of deceased person which is mentioned in the Table-07.**

TABLE-07 COMPENSATION PAID TO KIN OF DECEASED PERSONS AS PER EMPLOYEE'S COMPENSATION ACT BY INDUSTRY THROUGH ASST LABOUR COMMISSIONER AHMEDNAGAR AND AS PER ASSESSMENT OF COMMITTEE

Sr.No	Name	Age	Compensation paid by the industry as per Employee Compensation Act-1923 (through Asstt Labour Commissioner)	Compensation assessed by committee w.r.t Hon'ble Supreme Court Orders/Judgment	Additional Compensation to be paid
			A	B	C=B-A
1	Sh. Vinod Dada Jhondhale	60	4,69,640	26,92,600	22,22,690
2	Sh. Balu Sampat Deore	58	5,00,000	19,21,898	14,21,898
3	Sh. Shashikant Bhikaji Pagare	56	5,28,000	17,98,756	12,70,756

7.0 CONCLUSIONS-

- 7.1 The Distillery is required to follow Zero Liquid Discharge (ZLD) condition and no waste/treated water should be discharged outside the premises as per Terms & Conditions for compliance of Water Pollution Control, 1 (B) Conditions for trade effluent of CTO dated 30.01.2020 issued by MPCB, for distillery (92 KLPD). The CTO is valid up to 31.08.2022.
- 7.2 The industry has provided Bio-digesters, Reverse Osmosis (RO) Plant/System, Multiple Effect Evaporator (MEE) (5 stage), Bio-Composting (11 Acres of Land) for the treatment of effluent i.e. Spent Wash to achieve ZLD condition. Permeate from RO System and Condensate from MEE is used for cooling tower, distillery fermenter dilution purpose and gardening, as informed. However, the treated effluent/spent wash needs to be used in the process as per condition in CTO. Reject of RO is fed to MEE and concentrate of spent wash from MEE is used for Bio-composting.
- 7.3 Industry made online application by the industry for the project of distillery expansion from 60 KLPD to 240 KLPD. The proposal examined by the MOEF &CC and it was found that the industry has established distillery in the year 1975 for manufacturing 30 KLPD Alcohol, again expansion was done from 30 KLPD to 60 KLPD. Further, expansion was carried out from 60 KLPD to 92 KLPD in the year 2008 after EIA Notification was published in 2006. Subsequently, CTO has been granted for 92 KLPD distillery and renewal has been granted vide letter no. CONSENT-0000076545/CR-2001002024 dated 30th January, 2020 and validity is granted up to 31.08.2022. Further, MoEF &CC requested MPCB vide letter dated 17.06.2021 (**Annexure-VI**) to provide clarity on issuance of Consent to Operate when the PP was carrying expansion from 60 KLPD to 92 KLPD in 2008 after publishing of EIA Notification, 2006 according to which the project

falls under preview of EC. As per EIA Notification, 2006 EC has to be obtained from MoEF & CC before commencing operations and issuance of CTO.

In reply to aforesaid letter from MoEF & CC, MPCB made communication dated 21.06.2021 (**Annexure-VII**) informed that, the Proponent has set up unit of 15 KLPD in 1970 which were expanded to 32 KLPD in 1975 prior to EIA Notification 2006. Again, PP had set up 60 KLPD unit and for Board had issued consent on 15.05.2002. In 2008, Board had issued a combined/amalgamated consent for above said two units (32 KLPD+60 KLPD) quantifying to 92 KLPD.

- 7.4 MoEF & CC issued Terms of Reference (ToR) vide letter dated 08.12.2021 (**Annexure-VIII**) in response to on line proposal dated 30.07.2021 for Terms of Reference (ToR) to MoEF &CC for proposed expansion of distillery from 60 KLPD to 240 KLPD, including additional conditions that PP should obtain separate CTO for both existing units (60 KLPD and 32 KLPD) in order to remove any ambiguity on later date in case EC is decided to be granted for the proposed expansion from 60 KLPD- 240 KLPD.
- 7.5 Recently, obtained Consent to Establish (CTE) dated 24/03/2022 for the expansion 148 KLPD. Public hearing for the expansion of distillery (from 60 KLPD to 240 KLPD) has been convened on 17.02.2022 by Public Hearing Panel (Environment Public Hearing Committee) constituted by Member Secretary, MPCB. The panel consist of Chairman – Additional District Magistrate, Member-RO, MPCB, Nashik and Member Convener- SRO, MPCB, Ahmednagar. Minutes of meeting sent to MoEF &CC on 10.03.2022. EC is yet to be received by the Distillery.
- 7.6 Industry has applied for EC for the expansion from 60 KLPD to 240 KLPD and MoEF &CC has issued ToR with additional condition that PP should obtain separate CTO for both existing units (60 KLPD and 32 KLPD) and accordingly, the

industry has applied for CTO to MPCB for 60 KLPD distillery and inform that they would dismantle 32 KLPD distillery, as per resolution passed by the industry. MPCB has recently issued the CTO for distillery i.e. 60 KLPD along with other products.

- 7.7 Industry has taken measures towards safety for molasses tanks and submitted Safety Audit Report to DISH such as a) 80% molasses store in tank and 20% empty space to control of foam and overflow b) zigzag water-cooling system c) recording of temperature. The above safety measures including other provisions under Factory Act, 1948 /Maharashtra factory Act, 1963 and MSIHC Rules 1989 needs to be verified by DISH.
- 7.8 The distillery unit was not in operation as molasses generating sugar industry was not in operation due to non-crushing season. As per CTO condition (under Terms & Conditions for compliance of Water Pollution Control, 3 (11), the operation of distillery is restricted to 270 days in year that it would not operate during rainy season. Press mud used for Bio-composting was stored in composting yard and, also stored on open land in the premises nearby the canal. The compost material was lying in compost yard which was not found fully covered during the rainy season. The bagging of compost was found in operation. There was no traces of discharge of spent wash into nearby canal near lagoons and also into natural drain passing nearby the industry and traversing towards River Pravara, as observed during the visit.
- 7.9 The Applicant showed the committee members, spent wash discharged on land near Sayali Motel, Khadakmal, Tambhere on Kolhar- Tambhere road. It is informed by the worker and Owner of Sayali Motel on mobile that unknown tanker has discharged spent wash might be on 04.07.2022. The Applicant alleged that aforesaid industry has discharged spent wash through tankers and provided photos/videos of tankers involved in such illegal activities, but not during the discharge. A complaint has been filed by SRO, MPCB, Ahmednagar in

Rahuri Police Station, Taluka Rahuri District Ahmednagar and Dy RTO Shrirampur, Taluka Shrirampur District Ahmednagar mentioning registration number of Tanker (based on the video provided by the Applicant) requesting to take appropriate action and provide the report to SRO, MPCB, Ahmednagar. After identifying the culprit industry, MPCB needs to take appropriate action against the culprit industry. Till the time, MPCB needs to arrange for the lifting of spent wash and remediation of site.

7.10 The committee members interacted with stakeholders- industry representatives, injured persons due to accident (on 06.04.2016) of molasses tank, at the industry. Industry provided medical expenses along with a compensation of Rs. 25000 to the each injured person. The eight injured person are presently working in the factory as employees and mentioned their satisfaction towards medical treatment and paid compensation. One injured person died due to natural death (heart attack) latter, and his son is now working in the industry.

7.11 Regarding compensation to deceased persons, the compensation as per Employee's Compensation Act 1923 & amendment thereof, was deposited by the industry to the office of Labour Commissioner, Ahmednagar as per order of Hon'ble Labour Court Ahmednagar, which was further given to the kin of the deceased person (as shown in **para 6.2.1 Table-06**, also **Annexure-XIV**).

Further, it is informed by the industry vide letter dated 30.08.2022 that son (Shri Yogesh Shashikant Pagare) of Late Shri. Shashikant Bhikaji Pagare, is given permanent employment in the Industry. Two sons of late Shri. Balu Sampat Deore were offered job in the Industry. However, they declined the offer and now have settled abroad. Late Shri Vinod Dada Jondhale did not have any children. However, his wife died after receiving the compensation from the Industry.

As directed by Hon'ble NGT in para 10 of the order dated 06.04.2022 in this matter that.....".....*The joint Committee may consider reports in respect of similar incidents and orders of this Tribunal while giving its report.*" the committee assessed compensation based on various orders/judgment of Hon'ble Supreme Court Cases as per various Hon'ble NGT orders and Committee reports on accident matters. It is observed that assessed compensation is more than the compensation paid by the Industry through Labour Commissioner which was calculated based on Workman Compensation Act 1923 and amendment thereof. Therefore, the committee recommended for the additional compensation to be paid to the kin of deceased person which is mentioned in the **para 6.2.2, Table-07** through District administration. Also, the injured (grievous and minor) needs to get Rs. 5,00,000/- and Rs. 2,50,000/- as interim compensations respectively, and based on the nature of injury/disability certificate, further compensation to be provided to them.

8.0 RECOMMENDATIONS –

Based on the above, following recommendations are made-

- 8.1 Industry has applied for EC for the expansion from 60 KLPD to 240 KLPD and MoEF &CC has issued ToR with additional condition that PP should obtain separate CTO for both existing units (60 KLPD and 32 KLPD) and accordingly, the industry has applied for CTO to MPCB for 60 KLPD distillery and inform that they would dismantle 32 KLPD distillery, as per resolution passed by the industry. MPCB has recently issued the CTO for distillery i.e. 60 KLPD along with other products. The industry shall inform the progress report for dismantling of 32 KLPD distillery to MPCB and concerned authorities. The industry shall not make production more than 60 KLPD before obtaining EC as per proposed expansion i.e. 60 KLPD to 240 KLPD which is under process at MoEF & CC.
- 8.1 MPCB make take appropriate action for the storage of spent wash/bio-digested spent wash in unlined lagoon.

- 8.2 Industry should dismantled unlined lagoons at the earliest and groundwater monitoring around the unlined lagoons may be carry out to check contamination, if any. Proper storage arrangement area for yeast sludge, press mud shall be provided.
- 8.3 Police and RTO Department shall identify the culprit tanker/industry who has illegally discharged spent wash on land near Kolhar- Tambhere road. MPCB shall further take necessary action against the culprit industry. Till the time, MPCB may arrange for the lifting of spent wash and remediation of site.
- 8.4 Safety measures including other provisions under Factory Act, 1948 /Maharashtra factory Act, 1963 and MSIHC Rules 1989 may be verified by DISH.
- 8.5 The additional compensation amount to be paid has been assessed by the committee and given in **para 6.2.2, Table-07** above which may be paid to the kin of deceased persons by the industry through District Administration. Compensation to the injured persons may also be given as per orders of Hon'ble NGT in different industrial accident cases i.e. grievous injury Rs. 5,00,000/- and minor injury Rs. 2,50,000/- as only Rs. 25000/- given to the each injured persons with medical expenses.



Shri Chandrakant Shinde
Sub Regional Officer,
MPCB, Ahmednagar



Shri. Pratik Bharne
Scientist 'E', CPCB,
RD, Pune



Dr. Rajendra Bhosale
District Magistrate,
Ahmednagar

Item No. 01

(Pune Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

(By Video Conferencing)

Application No. 143/2017(WZ)

Kushabapu Pawar & Anr.

Applicant(s)

Versus

Padmashree Dr. Viththalrao Vikhe Patil
Sahakari Sakhar Karkhana & Ors.

Respondent(s)

Date of hearing: 06.04.2022

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE PROF. A. SENTHIL VEL, EXPERT MEMBER
HON'BLE DR. VIJAY KULKARNI, EXPERT MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: Kaushik Kulkarni, Advocate
Respondent(s): Asim Sarode, Advocate for R-1
Vilas Jadhav, Advocate for MPCB
Aniruddha S. Kulkarni, Advocate for CPCB

ORDER

1. Grievance in this application is against violation of environmental norms in the operation of sugar industry by Respondent No.1 - Padmashree Dr. Vithalarao Vikhe Patil Sahakari Sakhar Karkhana, Prayaranagar, Tal. Rahata, Distt. Ahmednagar, Maharashtra. According to the applicants, the unit is discharging spent wash on land resulting in damage to the agriculture. It is operating without valid consent and also violating norm of zero spent wash discharge. The applicant has relied upon photographs and letter of the State PCB to the unit observing disposal of oil and spent wash against the norms. It has been brought

out later by the applicant by way of rejoinder that on 6.4.2016 some people died and others were injured due to violation of safety norms.

2. The application was first considered on 18.08.2017. The Tribunal admitted the application and issued notice to the Project Proponent (PP) as well as the State PCB. The PP filed its reply disputing the violations. The State PCB stated that there is need to take proper measures for spent wash collection treatment, storage and disposal such as construction of *pucca* lagoons in place of earthen lagoons, to avoid any ground water contamination.

3. Vide order dated 08.11.2017, the Tribunal directed a joint Committee of the CPCB and State PCB to make assessment of the damage. The Committee, however, did not find any damage. In its additional affidavit filed on 28.07.2021, the State PCB mentioned that discharge of coloured effluent from the unit was seen at the time of visit by the official of the State PCB on 06.02.2020 and on that basis, compensation of Rs. 1.5 lakh was assessed vide order dated 20.02.2020 which was duly paid by the PP.

4. The applicant has filed a rejoinder affidavit dated 30.01.2019 to reiterate the allegation of violations by the unit resulting in damage to the agricultural land. It is also mentioned that three persons have died and several persons got injured on account of bursting of the tank of the unit resulting in heavy flow of molasses.

5. We have heard learned counsel for the parties.

6. Learned counsel for the applicant has drawn our attention to report dated 01.06.2016 of the Director, Industrial Safety (Annexure-N to the rejoinder affidavit) about the accident dated 06.04.2016 by bursting

of tank resulting in heavy flow of molasses. Three persons - Vinod Jondhle, Shashikant Bhikaji Pagare and Balu Sampat Devare were declared dead while others were injured. Details of affected person are as follows:-

Sr. No.	Name	Post	Dept.	Shift	Age (Yrs.)	Residence	Nature of injury
1	Shri. Vinod Dada Jondhle (Death).	Dy. Chief Chemist.	Factory	General	61	Nimgaon Jali	Fatal
2	Shri. Damodhar Madhav Ghadage	Production Manager	Factory	General	63	Rahuri	Rib fracture. and head injury
3	Shri. Ramdas. chima Pawar	Labour	Distillery	4-12	56	Nimgaon Jali	Left leg & right hand fracture
4	Shri. Shashikant Bhikaji Pagare,(Death)	Pumpman	Factory	General	56	Loni budruk	Fatal
5	Shri. Balu Sampat Devare,(Death)	Welder	Distillery	General	58	Pravaranagar	Fatal
6	SM. Vijay Haribhau Chechare	Fitter	Factory	4-12	45	Lohagaon	Both hand Fracture and injury
7	Shri. Shakil Ajij Shaikh	Welder	Factory	General	30	Pravaranagar	Collar bone Fracture and both leg injury
8	Shri. Sandip Annasaheb Devkar	Labour	Factory	General	32	Kolhar	Rib Fracture, head injury & leg burn
9	Shri. Mohan Jijaba Vadak	Chemist	Distillery	General	49	Nimgaon Jali	Left leg & finger fracture
10	Shri. Nilesh Changdeo Dhavane	Apprentice	Factory	General	30	Loni	Coller bone, left hand - and vest bone fracture
11	Shri. Navnath Annasaheb Vikhe	Asstt. engineer	Factory	4-12	32	Loni	Left leg injured
12	Shri. Rajesh Jagannath Makasare	Labour	Distillery	General	37	Babhaleshwar	Minor injury to both lees.

7. Cause of accident is mentioned as follows:-

*“1.3) Cause of accident- From the accident spot, statement of workers & verification of records it reveals that, the tank was installed in the year 1989 having capacity of 4000MT & at the time of accident, it was almost completely filled with molasses i.e.. 3928MT. Due to summer season, the ambient temperature was also high & touched to 40-42 deg.cent. Also, molasses has inherent property to ferment due to microorganisms present in it, resulting in heat generation due to exothermic reaction & liberation of carbon di oxide gas. It again gives use temperature of the tank & pressurized it due to trapped evolved gases. Also, **the common cooling arrangement provided to the tank was not sufficient to cool the tank since it was required almost 66hrs. (2.7 days) to cool the single tank & no records were maintained in the factory for period of cooling given to particular tank. Hence, the temperature of the tank increased drastically resulting in cyclic exothermic Millard reaction with evolution of huge gases & trapping of-it in the tank causing-foaming of molasses. Due to aging, of the tank, MS sides of tank could not withstand this pressure resulting in separation of welding joints of the plates & bursted the tank releasing heavy flow the molasses in surrounding area with catastrophic collapse of the tank & its dome.**”*

8. Further report is also quoted below:-

*“14) **Contravention:** The normal temperature of molasses is. 3.8-40deg.cent. - & in summer season it may raise up to 45deg. Cent. Also, due to internal exothermic reaction its temperature gets increased. Hence, a cooling arrangement is provided to the storage tanks for making molasses temperature low: In this factory, a condensation coil formed by concentric pipe in pipe structure is provided for cooling of molasses. Inner pipe of 4" dia. carries molasses & outer pipe of 6" dia. Carries water. Molasses is romped out from bottom of the tank circulated through the cooling coils & again it is pumped in the tank at top side. The flow of molasses & water is opposite to each other for effective cooling. The capacity of molasses pump is 60MT/hr. This cooling system was common for bursted & its adjacent tank. That merely at a time only one tank can be cooled. Also, from the capacity of pump it reflects that, if cooling system 'is continuously started_ for a particular tank it would require 66hrs. (approx. 2.7days) to 'circulate whole quantity of molasses resulting in cooling of the tank. Thus **by not providing the adequate cooling system to molasses storage tank causing increase in inside pressure resulted in collapse of tank causing this fatal accident, the provisions of 'Sec. 7-A (2) (a) of Factories Act 1948 are contravened by the Occupier.**”*

- 15) *The occupier may explain the reasons, if any, for the above irregularities within 7- days, so as to why a legal action shall not be taken against them.*
- 16) **Occupier shall deposit the amount of compensation, in the Court of "Commissioner Under Employees Compensation Act & Labour Court, Ahmednagar" and details shall be submitted to my office within 7 days.**
- 17) **Remedial measures**--To avoid such accidents following precautions shall be taken.
- (a) **Adequate & effective cooling arrangement shall be provided to the molasses tanks.**
 - (b) **Periodical maintenance of the storage tanks shall be carried out.**
 - (c) **Periodical testing & examination of tanks shall be carried out.**
 - (d) **Tanks should not be filled to the full capacity.**
 - (e) **Hourly temperature monitoring shall be carried out & foaming if any shall be observed.**
- 18) *Health and Safety policy of management towards the workers shall be displayed at factory." Safety Audit" & Hazard identification and risk assessment, report for entire, plant / process shall be carried out as per rules, and report shall be submitted along with the compliance report of recommendations if any."*

9. It is not clear whether the heirs of the deceased and the injured have been given any compensation which has to be paid on principle of absolute liability laid down *inter alia* in *MC Mehta (1987) 1 SCC 395*. The unit has also to ensure that such failures do not recur and safety measures are duly adopted.

10. Accordingly, we constitute a joint Committee of the CPCB, State PCB and the District Magistrate Ahmednagar to undertake visit to the site, interact with the stakeholders including the PP and ascertain status of compliance of environmental and safety norms and also status of payment of compensation to the heirs of the deceased and to the injured and to furnish a report to this Tribunal. In particular, it may be ascertained whether the unit is required to and following Zero Liquid Discharge (ZLD) norms for the spent wash. The joint Committee may

consider reports in respect of similar incidents and orders of this Tribunal while giving its report. The report may be filed within two months by email at ngt-pune@gov.in for further consideration. The unit may also ensure that there is no discharge of spent wash in future on the agricultural land in violation of consent conditions which may be overseen by the State PCB.

List for further consideration on 15.07.2022.

A copy of this order be forwarded to the CPCB, State PCB and the District Magistrate Ahmednagar by email for compliance.

Adarsh Kumar Goel, CP

Sudhir Agarwal, JM

Arun Kumar Tyagi, JM

Prof. A. Senthil Vel, EM

Dr. Vijay Kulkarni, EM

Dr. Afroz Ahmad, EM

April 06, 2022
Application No. 143/2017(WZ)
AB

महाराष्ट्र प्रदुषण नियंत्रण मंडळ,

उप - प्रादेशिक कार्यालय, अहमदनगर

फोन नं. व फॅक्स नं. -

०२४१-२४७०८५२

ई-मेल - sroahmednagar@mpcb.gov.in



“आपली सेवा आमचे कर्तव्य”

सावित्रीबाई फुले व्यापारी संकुल,
पहिला मजला, हॉल नं. २ व ३,
टि.व्ही. सेंटर जवळ, सावेडी,
अहमदनगर - ४१४००३.

जा.क्र. म.प्र.नि.मं./उ.प्रा.का.अह/३२७/२०२२.

दिनांक : १७/०८/२०२२.

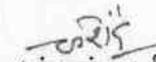
प्रति,
उप-प्रादेशिक परिवहन अधिकारी,
उप प्रादेशिक परिवहन कार्यालय, श्रीरामपुर,
ता. श्रीरामपुर, जि. अहमदनगर.

विषय :- एम. एच.-१५ बी.जे. ४३११ या टॅकरने अनधिकृतपणे उघड्यावर स्पॅट वॉश टाकलेबाबत.
संदर्भ :- कार्यालयीन पाहणी अहवाल दि. १८/०७/२०२२.

महोदय,

उपरोक्त संदर्भिय विषयान्वये मा. राष्ट्रीय हरित लवाद, नवी दिल्ली यांचेकडील याचिका क्र. १४३/२०१७ च्या दि. ०६/०४/२०२२ रोजीच्या आदेशान्वये गठीत समिती सदस्यांनी दि. १८/०७/२०२२ रोजी तक्रारदार श्री. दादासाहेब कुशाबापु पवार यांच्या समवेत कारखाना बाहेरील परिसराची पाहणी केली. पाहणी दरम्यान तक्रारदार यांनी मौजे. तांभेरे, ता. राहुरी, जि. अहमदनगर येथे सायली मोटल, कोल्हार - तांभेरे रोड, खडकमाळ, तांभेरे, ता. राहुरी, जि. अहमदनगर येथे रस्त्यालगत स्पॅट वॉश अंदाजे १६-१८ गुंठ्यावर टाकले असल्याचे दाखविले. हॉटेल मधील कामगार व हॉटेल मालकाशी दुरध्वनीवर संपर्क साधला असता अंदाजे दि. ०४/०७/२०२२ रोजी एका अज्ञात टॅकरने येथे सदरील स्पॅट वॉश टाकले असल्याचे सांगितले. अशी घटना सदरील ठिकाणी पहिल्यांदाच झाली असल्याचे सांगितले. तक्रारदाराने सदरील टॅकरचा व्हिडीओ दाखवला असता त्याचा नंबर एम. एच.-१५ बी.जे. ४३११ असल्याचे निदर्शनास आले.

तरी आपणास विनंती की, सदर घटनेच्या अनुषंगाने आपणामार्फत एम. एच.-१५ बी.जे. ४३११ या टॅकरचे चालक व मालक यांचेबाबतची संपुर्ण माहिती या कार्यालयास तात्काळ पाठविण्यात यावी.


(चंद्रकांत न. शिंदे)

उप-प्रादेशिक अधिकारी,
म.प्र.नि. मंडळ, अहमदनगर.

सोबत : वरील प्रमाणे.

प्रत माहितीस्तव सादर :- मा. प्रादेशिक अधिकारी म.प्र.नि.मंडळ, नाशिक.

महाराष्ट्र प्रदुषण नियंत्रण मंडळ,

उप - प्रादेशिक कार्यालय, अहमदनगर

फोन नं. व फॅक्स नं. -

०२४१-२४७०८५२

ई-मेल - sroahmednagar@mpcb.gov.in



“आपली सेवा आमचे कर्तव्य”

सावित्रीबाई फुले व्यापारी संकुल,
पहिला मजला, हॉल नं. २ व ३,
टि.व्ही. सेंटर जवळ, सावेडी,
अहमदनगर - ४१४००३.

जा.क्र. म.प्र.नि.मं./उ.प्रा.का.अह/३२६५/२०२२,

दिनांक : १७/०८/२०२२.

स्मरणपत्र - १

प्रति,
पोलीस निरीक्षक,
पोलीस स्टेशन राहुरी,
ता. राहुरी, जि. अहमदनगर.

विषय:- एम. एच.-१५ बी.जे. ४३११ या टॅकरने अनधिकृतपणे उघड्यावर स्पॅट वॉश टाकलेबाबत.

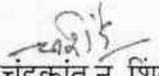
संदर्भ :- १) कार्यालयीन पाहणी अहवाल दि. १८/०७/२०२२.

२) या कार्यालयाचे पत्र जा.क्र. म.प्र.नि.मं./उ.प्रा.का.अह/२७३/२०२२, दि. १९/०७/२०२२.

महोदय,

उपरोक्त संदर्भिय विषयान्वये मा. राष्ट्रीय हरित लवाद, नवी दिल्ली यांचेकडील याचिका क्र. १४३/२०१७ च्या दि. ०६/०४/२०२२ रोजीच्या आदेशान्वये गठीत समिती सदस्यांनी दि. १८/०७/२०२२ रोजी तक्रारदार श्री. दादासाहेब कुशाबापु पवार यांच्या समवेत कारखाना बाहेरील परिसराची पाहणी केली. पाहणी दरम्यान तक्रारदार यांनी मु.पो. तांभेरे, ता. राहुरी, जि. अहमदनगर येथे सायली मोटल, कोल्हार - तांभेरे रोड, खडकमाळ, तांभेरे, ता. राहुरी, जि. अहमदनगर येथे रस्त्यालगत स्पॅट वॉश अंदाजे १६-१८ गुठ्यावर टाकले असल्याचे दाखविले. हॉटेल मधील कामगार व हॉटेल मालकाशी दुरध्वनीवर संपर्क साधला असता अंदाजे दि. ०४/०७/२०२२ रोजी एका अज्ञात टॅकरने येथे सदरील स्पॅट वॉश टाकले असल्याचे सांगितले. अशी घटना सदरील ठिकाणी पहिल्यांदाच झाली असल्याचे सांगण्यात आले. तक्रारदाराने सदरील टॅकरचा व्हिडीओ दाखवला असता त्याचा नंबर एम. एच.-१५ बी.जे. ४३११ असल्याचे निदर्शनास आले.

तरी सदर घटनेच्या अनुषंगाने आपणामार्फत लवकरात लवकर योग्य ती कार्यवाही करुन केलेल्या कार्यवाहीचा सुस्पष्ट अहवाल या कार्यालयास पाठवावा.


(चंद्रकांत न. शिंदे)

उप-प्रादेशिक अधिकारी,
म.प्र.नि. मंडळ, अहमदनगर.

सोबत : वरील प्रमाणे.

प्रत माहितीस्तव सादर :- मा. प्रादेशिक अधिकारी म.प्र.नि.मंडळ, नाशिक.

उप - प्रादेशिक कार्यालय, अहमदनगर

फोन नं. व फॅक्स नं. -

०२४१-२४७०८५२

ई-मेल - sroahmednagar@mpcb.gov.in



“आपली सेवा आमचे कर्तव्य”

सावित्रीबाई फुले व्यापारी संकुल,
पहिला मजला, हॉल नं. २ व ३,
टि.व्ही. सेंटर जवळ, सावेडी,
अहमदनगर - ४१४००३.

जा.क्र. म.प्र.नि.मं./उ.प्रा.का.अह/२०३/२०२२.

दिनांक : १९/०७/२०२२.

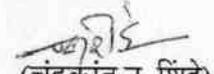
प्रति,
पोलीस निरीक्षक,
पोलीस स्टेशन राहुरी,
ता. राहुरी, जि. अहमदनगर.

विषय:- एम. एच.-१५ बी.जे. ४३११ या टँकरने अनधिकृतपणे उघड्यावर स्पेंट वॉश टाकलेबाबत.
संदर्भ :- कार्यालयीन पाहणी अहवाल दि. १८/०७/२०२२.

महोदय,

उपरोक्त संदर्भिय विषयान्वये मा. राष्ट्रीय हरित लवाद, नवी दिल्ली यांचेकडील याचिका क्र. १४३/२०१७ च्या दि. ०६/०४/२०२२ रोजीच्या आदेशान्वये गठीत समिती सदस्यांनी दि. १८/०७/२०२२ रोजी तक्रारदार श्री. दादासाहेब कुशाबापु पवार यांच्या समवेत कारखाना बाहेरील परिसराची पाहणी केली. पाहणी दरम्यान तक्रारदार यांनी मु.पो. तांभेरे, ता. राहुरी, जि. अहमदनगर येथे सायली मोटल, कोल्हार - तांभेरे रोड, खडकमाळ, तांभेरे, ता. राहुरी, जि. अहमदनगर येथे रस्त्यालगत स्पेंट वॉश अंदाजे १६-१८ गुठ्यावर टाकले असल्याचे दाखविले. हॉटेल मधील कामगार व हॉटेल मालकाशी दुरध्वनीवर संपर्क साधला असता अंदाजे ०४/०७/२०२२ रोजी एका अज्ञात टँकरने येथे सदरील स्पेंट वॉश टाकले असल्याचे सांगितले. अशी घटना सदरील ठिकाणी पहिल्यांदाच झाली असल्याचे सांगितले. तक्रारदाराने सदरील टँकरचा व्हिडीओ दाखवला असता त्याचा नंबर एम. एच.-१५ बी.जे. ४३११ असल्याचे निदर्शनास आले.

तरी आपणास विनंती की, सदर घटनेच्या अनुषंगाने आपणामार्फत योग्य ती कार्यवाही करून केलेल्या कार्यवाहीचा सुस्पष्ट अहवाल या कार्यालयास पाठवावा.


(चंद्रकांत न. शिंदे)

उप-प्रादेशिक अधिकारी,
म.प्र.नि. मंडळ, अहमदनगर.

सोबत : वरील प्रमाणे.

प्रत माहितीस्तव सादर :- मा. प्रादेशिक अधिकारी म.प्र.नि.मंडळ, नाशिक.

मा. राष्ट्रीय रति लवाद, नवी दिल्ली
 भांचेकील प्राविडा ह. 143/2017 च्या दि.
 06/04/2022 रोजीमा आदेशान्वये गडील
 समिती सदस्यांनी दि. 18/07/2022 रोजी
 लहानदार मी. दादाकोडेब पुशावापु पवार यांच्या
 समवेत कारखाना बोहेरीन परिलखची पाहणी केली
 पाहणीदरम्यान लहानदार यांनी मु. पो.
 लोमरे, ता. राडुरी, जि. अहमदनगर येथे
 कारखान्या सायली मोटल, कोल्हार - लोमरे रोड,
 रवडकमाळ, लोमरे, ता. राडुरी येथे बसल्यातगत
 स्पेन्ट बॉश अंदाजे 16-18 गुंट्यावर टाकले
 असल्याचे दाखविले. हॉटेल मधील कामगार
 व हॉटेल मालकाशी दुरध्वनीवर संपर्क साधला
 असला अंदाजे 4/07/2022 रोजी फका
 ज्ञान टॅकरने येथे सदरील स्पेन्ट बॉश
 टाकले असल्याचे सांगितले. अशी धरना
 सदरील विभागी पहिल्यांदाच जाली असल्याचे
 सांगितले. लहानदाराने सदरील टॅकरचा
 व्हिडिओ दाखवला असला त्याचा नंबर
 MM-15 BJ 431 असल्याचे निदर्शनास आले.

(प्रमोद वि. जोडे)

म.प्र.नि. मंत्र. अहमद

(चंद्रमाल शिंदे)

उ.प्र. अ.
 म.प्र.नि. मंत्र. अहमद

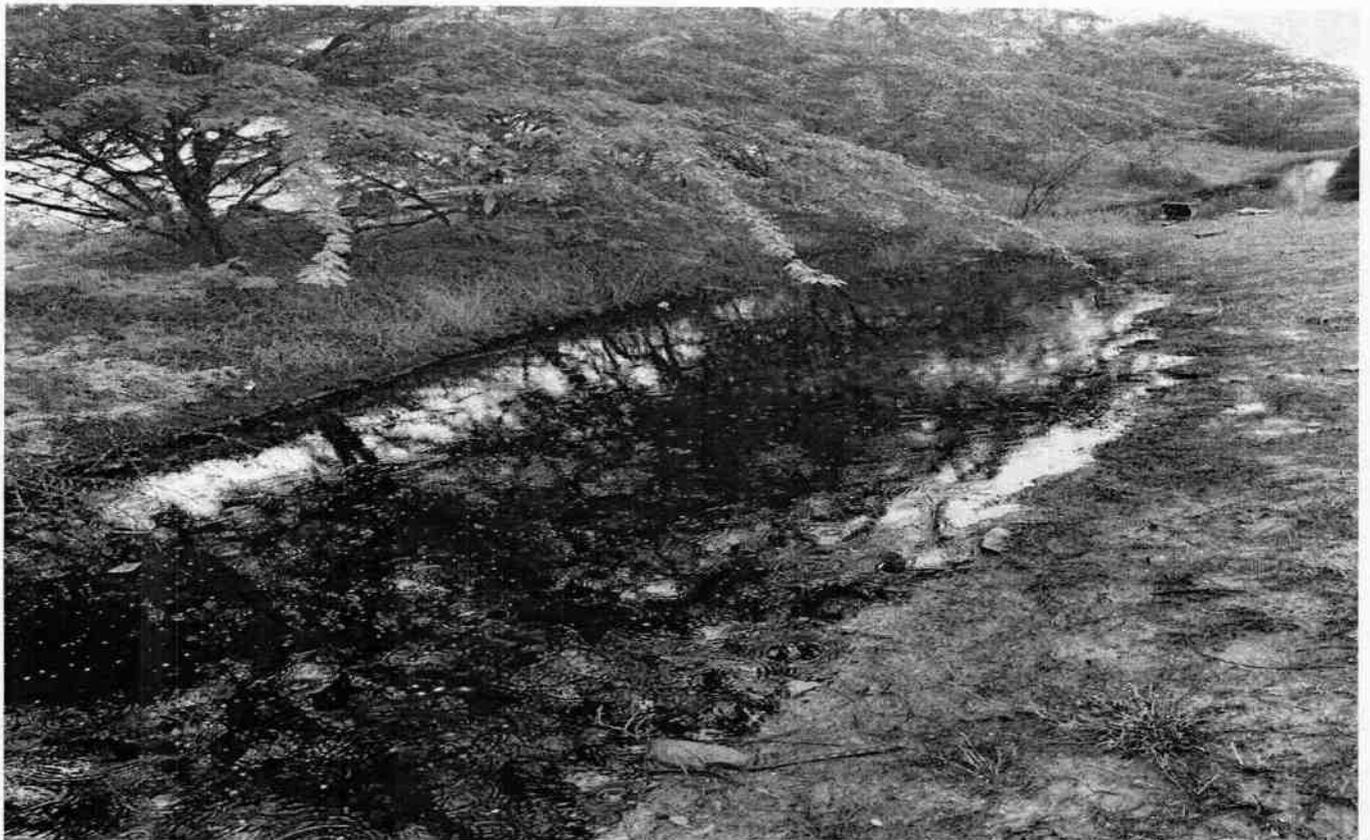
मा. राष्ट्रिय हरित त्पवाद , नवी दिल्ली
 मॉन्थलीय आधिकार ह. 143/2017 च्या दि.
 06/04/2022 रोजीच्या आदेशान्वये गठीत
 समिती सदस्यांनी दि. 18/07/2022 रोजी
 लहारदार मी. दादाबाहेब पुशाबापु पवार यांच्या
 स्मरणेन कारखाना बोहेरीन परिसराची पाहणी केलेली
 पाहणीद्वारा लहारदार यांनी मु. पो
 तांभेरे, ता. राहुरी, जि. अहमदनगर येथे
 कारखान्या साधली मोटल, कोल्हार - तांभेरे रोड,
 रवडकमाळ, तांभेरे, ता. राहुरी येथे बसल्याप्रमाणे
 स्पेक्ट बॅंश अंदाजे 16-18 गुंटावर टाकले
 असल्याचे दाखविले. हॉटेल मधील कामगार
 व हॉटेल मालकाशी दुरुध्वनीवर संपर्क साधला
 असला अंदाजे 4/07/2022 रोजी उका
 उत्तरान टॅकरने येथे सदरील स्पेक्ट बॅंश
 टाकले असल्याचे सांगितले. अशी धटना
 सदरील ठिकाणी पाहिल्यादरम्यान झाली असल्याचे
 सांगितले. लहारदाराने सदरील टॅकरचा
 गॅलॅरिओ दाखवला असला त्याचा नंबर
 MM-15 BJ 431 असल्याचे निदर्शनास आले.

(प्रमोद वि. जोडे)

म.प्र.नि. मंडळ, अहमदनगर

(चंद्रमाल शिंदे)

म.प्र.नि. मंडळ, अहमदनगर



MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 0253-2362820 Fax : 0253-2365161 Email :sonashiklab@mpcb.gov.in Website : http://mpcb.gov.in	 "Your Service is our Duty"	Regional Laboratory Maharashtra Pollution Control Board, 1st floor-Udyog Bhavan, Rathi Chowk, Near ITI, Trimbak Road, Satpur MIDC, NASHIK- 422 007.
--	---	--

Report Outward No.: MPCB/RL-Nashik/Environment/22-23/07/43
Date: 29/07/2022 12:50 PM

Analysis Report-Water (Environment)

Client/Industry/location Name & Address
Near Hotel Sayali Motel, Kolhar- Tambhere Road, Tal. Rahuri, Dist. Ahmednagar

Sample Details	
Field Sample ID :	BR-0016827
Laboratory Sample Code :	MPCB/RL-Nashik/ENV/22-23/53
Sample Details (Water/Air/HW) :	Water
Sample Volume Received :	
Sample Collected By :	FO-Ahmednagar(Shri Pramod Doke) (SRO-Ahmednagar)
Seal No. :	269
Type of Industry / Location details :	
Sample Collected On :	Jul 18 2022 05:00:00:000PM

Sr.No	Parameter	Result	Unit	Method of analysis
1	pH	5.7		
2	Total Dissolved Solids(TDS)	2938.0	mg/l	
3	Suspended Solids (SS)	613.0	mg/l	
4	Biochemical Oxygen Demand (BOD)	2600.0	mg/l	
5	Chloride	1499.54	mg/l	
6	Chemical Oxygen Demand (COD)	6240.0	mg/l	
7	Sulphate	330.00	mg/l	

Report Type: final

Report generated on: 2022-07-29 12:50:09

Compiled & Approved by: Shantilal Nagare

Reviewed on Date: 29/07/2022 12:50 PM

Reviewed by: Shantilal Nagare

① Sample collected at
Near Hotel Sayali Motel, Kolhar -
Tambhere Rd, Tal - Rahuri,
Dist - Ahmednagar

MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 0253-2362820 Fax : 0253-2365161 Email : sonashiklab@mpcb.gov.in Website : http://mpcb.gov.in	 "Your Service is our Duty"	Regional Laboratory Maharashtra Pollution Control Board, 1st floor-Udyog Bhavan, Rathi Chowk, Near ITI, Trimbak Road, Satpur MIDC, NASHIK- 422 007.
---	---	--

Report Outward No.: MPCB/RL-Nashik/Environment/22-23/07/44
Date: 29/07/2022 12:52 PM

Analysis Report-Water (Environment)

Client/Industry/location Name & Address
Near Hotel Sayali Motel, Kolhar- Tambhere Road, Tal. Rahuri, Dist. Ahmednagar

Sample Details	
Field Sample ID :	BR-0026454
Laboratory Sample Code :	MPCB/RL-Nashik/ENV/22-23/52
Sample Details (Water/Air/HW) :	Water
Sample Volume Received :	
Sample Collected By :	FO-Ahmednagar(Shri Pramod Doke) (SRO-Ahmednagar)
Seal No. :	269
Type of Industry / Location details :	
Sample Collected On :	Jul 18 2022 05:15:00:000PM

Sr.No	Parameter	Result	Unit	Method of analysis
1	pH	5.6		
2	Total Dissolved Solids(TDS)	17832.0	mg/l	
3	Suspended Solids (SS)	594.0	mg/l	
4	Biochemical Oxygen Demand (BOD)	11500.0	mg/l	
5	Chloride	2749.15	mg/l	
6	Chemical Oxygen Demand (COD)	27680.0	mg/l	
7	Sulphate	ND	mg/l	

Sr.No	Parameter	Reason	Reason Detail
1	Sulphate	ND	Dark Colored Sample.

Where, NA: Not Analysed ND: Not Detectable

Report Type: final

Report generated on: 2022-07-29 12:52:35

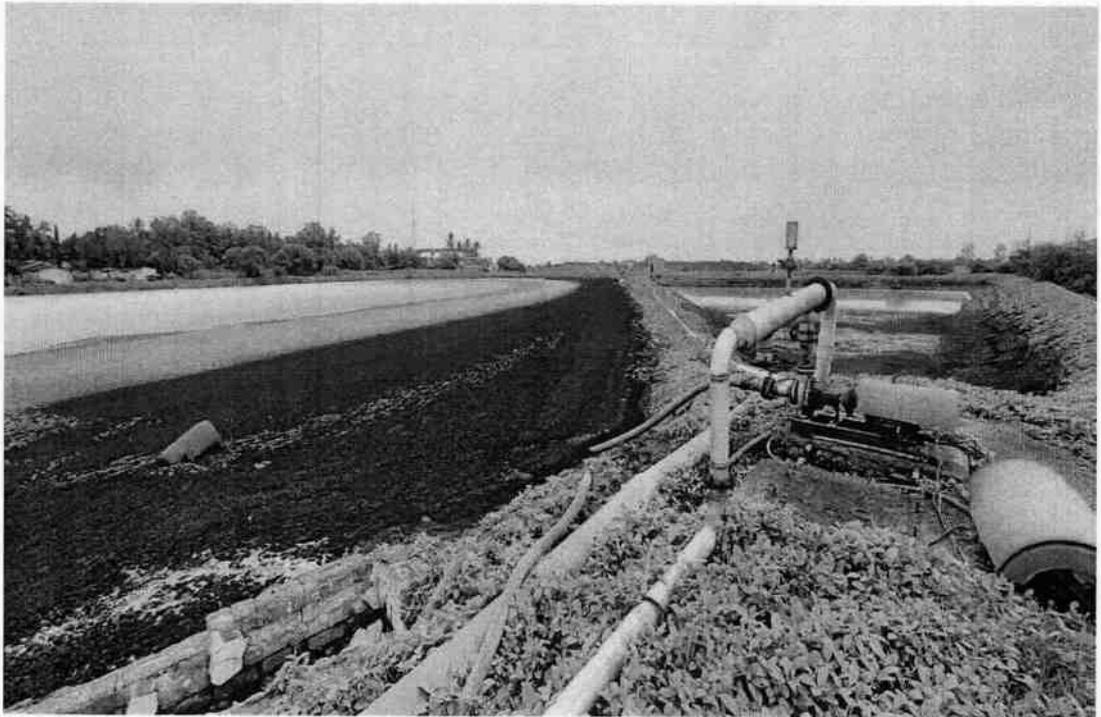
Compiled & Approved by: Shantilal Nagare

Reviewed on Date: 29/07/2022 12:52 PM

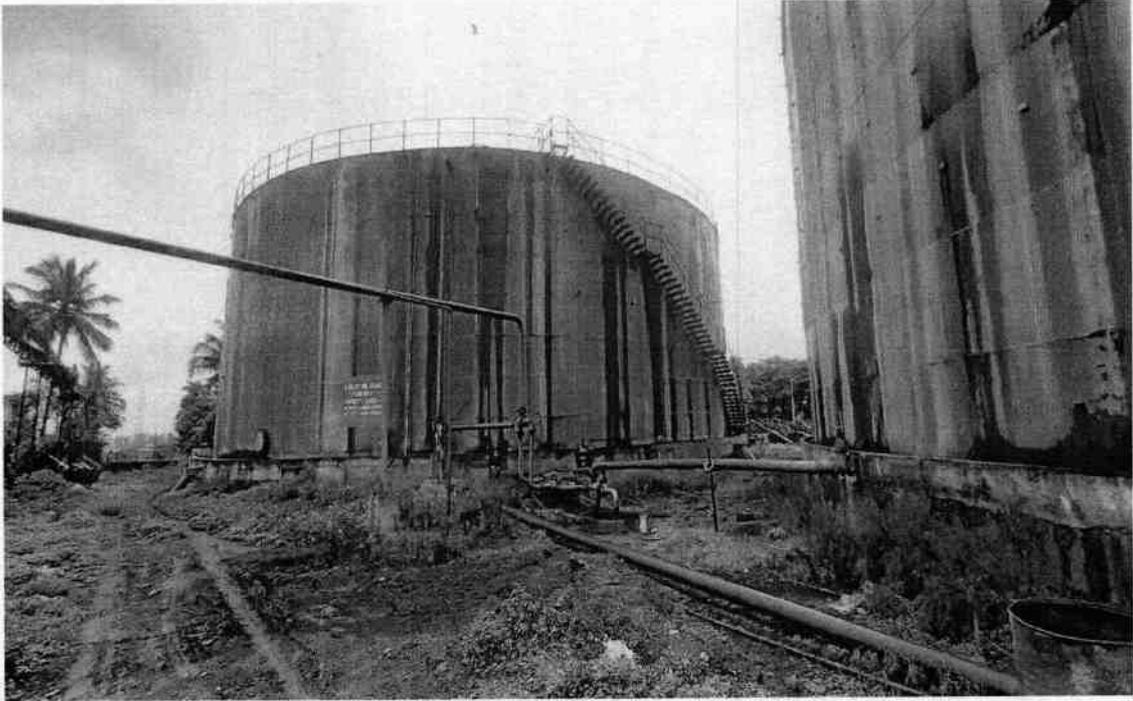
(2) Sample collected near
Hotel Sayali Motel,
Kolhar - Tambhere Rd,
Tal - Rahuri, Dist - Anagare

Annexure-IV

Photographs taken during the site visit dated 18.07.2022



Lagoons for storing Spent Wash/Biodigested Spent Wash



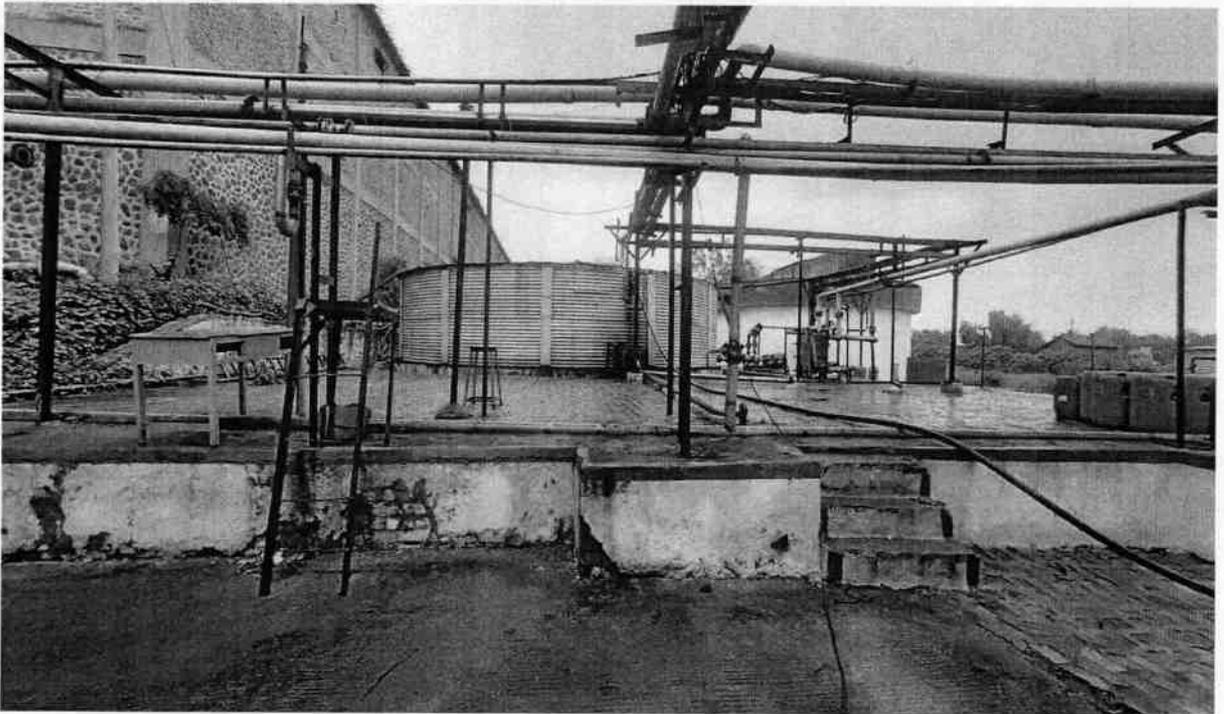
Molasse Tank No. 7 (12392 M.T)



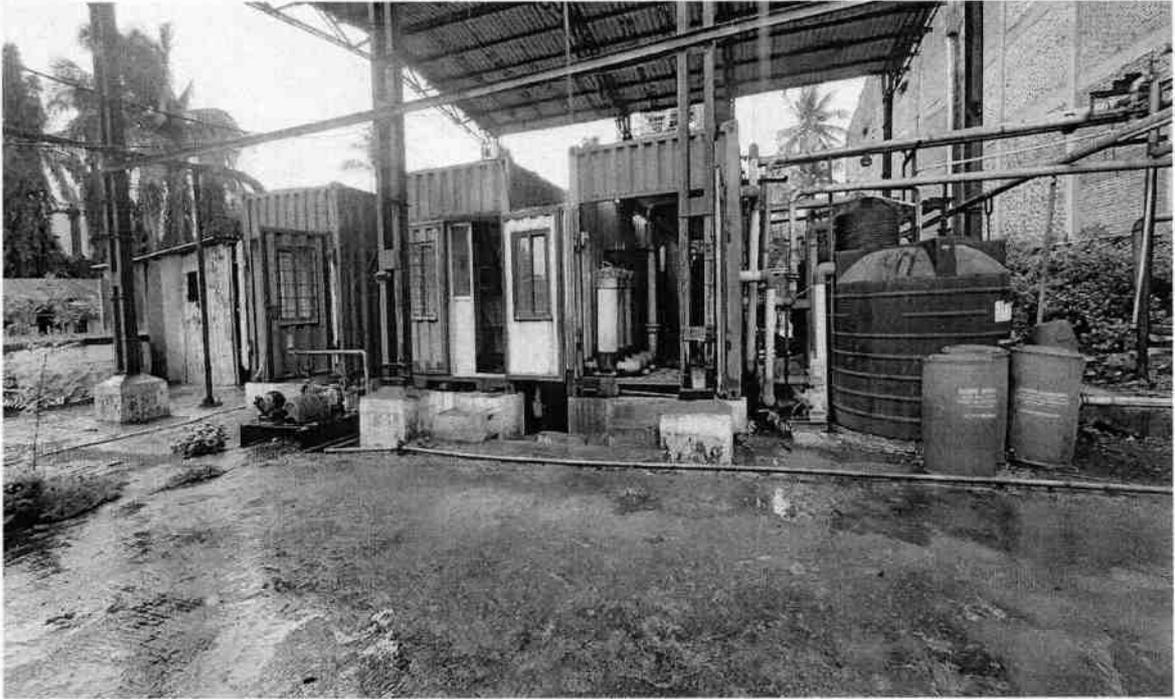
Bio-Digesters



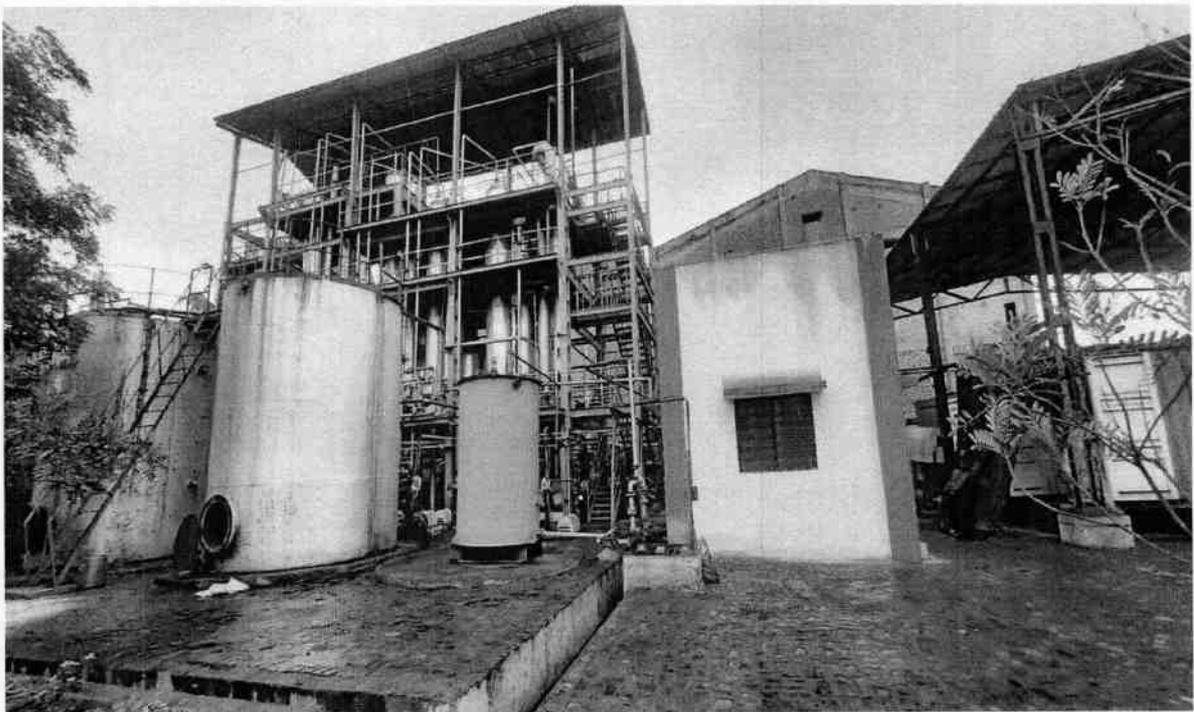
Spent Wash Collection Pit



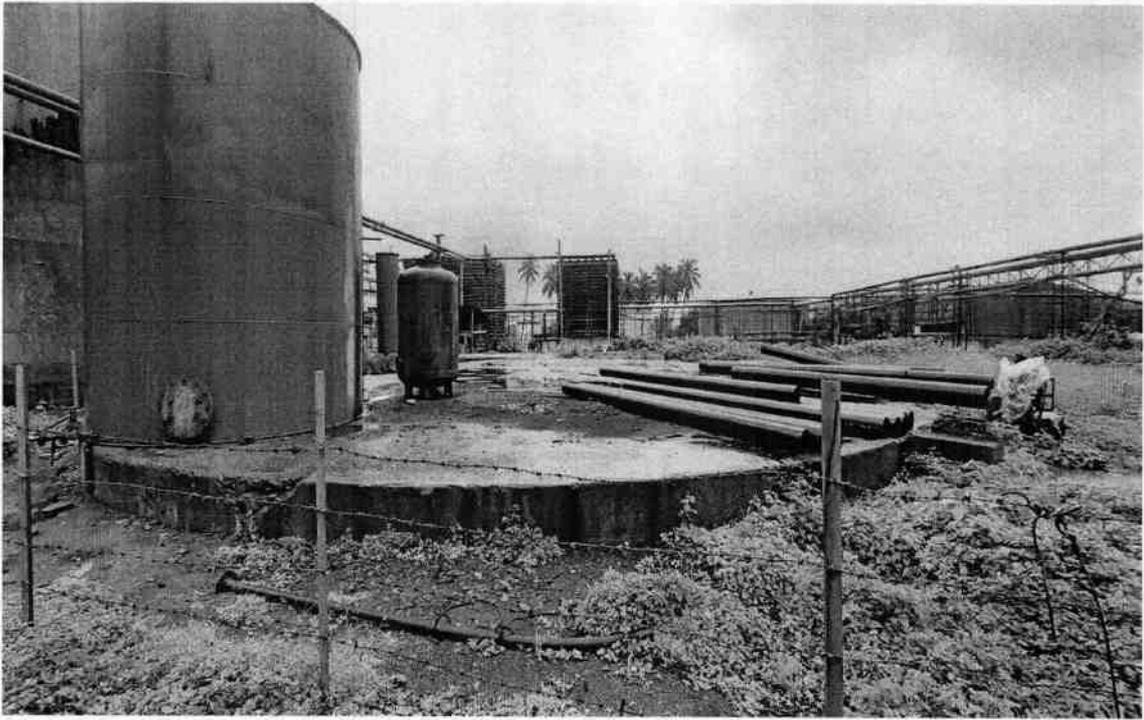
Flash Mixer & Clarifier



Reverse Osmosis (RO) System



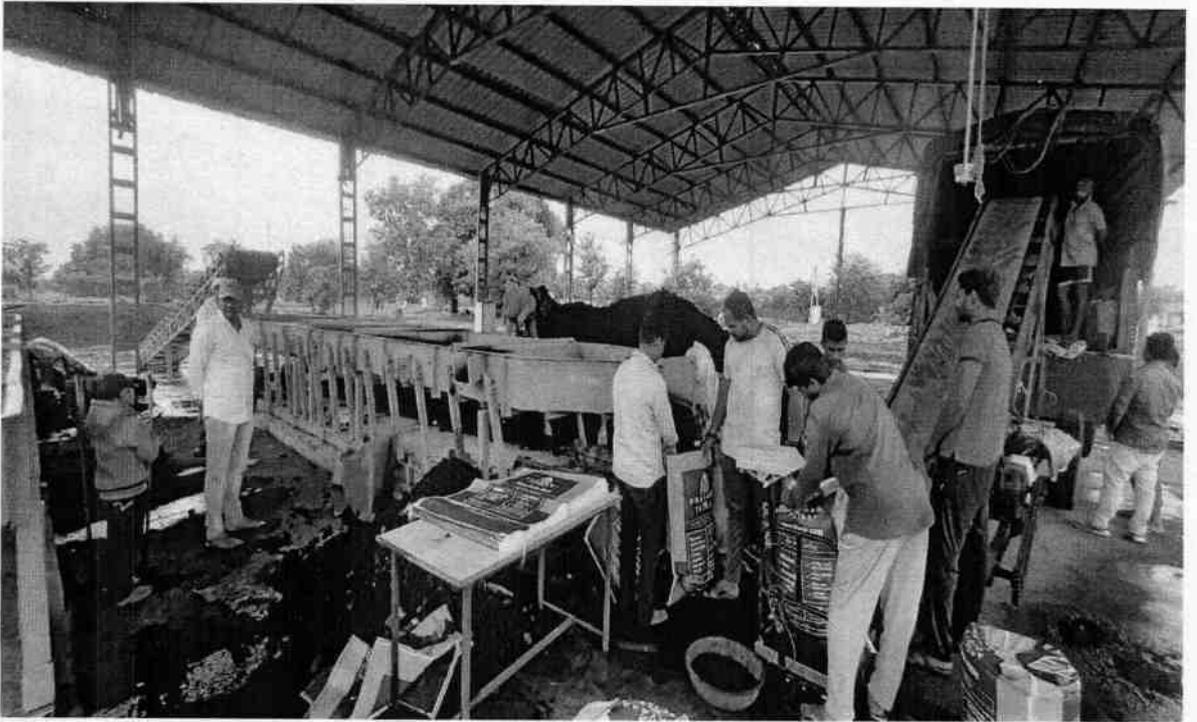
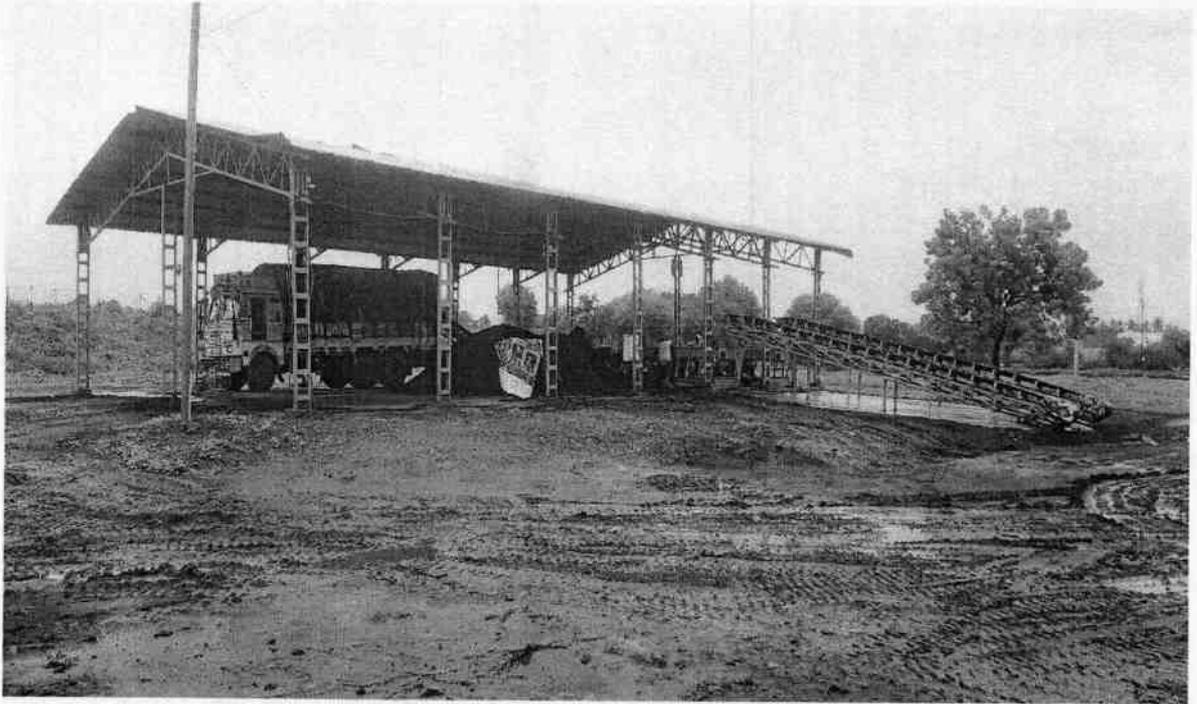
Multiple Effect Evaporator (MEE) System



Molasses Tank Accident dated 06.04.2016 site



Bio-Composting Yard



Bagging of Compost Material



Fresh Water Canal adjacent to the Lagoon



Natural drain traversing towards Prawara River



Illegal discharg of Spent Wash near Sayali Motel, Khadakmal, Kolhar- Tambhere road, Tambhere



Illegal Discharged of Spent Wash near Sayali Motel, Khadakmal, Kolhar- Tambhere road, Tambhere

MHARASHTRA POLLUTION CONTROL BOARD

Tel: 2400706/24010437
 Fax: 24023516
 Website: <http://mpcb.gov.in>
 Email: cpc-cell@mpcb.gov.in



Kalpataru Point, 2nd and
 4th floor, Opp. Cine Planet
 Cinema, Near Sion Circle,
 Sion (E), Mumbai-400022

RED/L.S.

Date: 30/01/2020

No:- Format 1.0//UAN No.MPCB-
 CONSENT-0000076545/CR - 200/00/2024

To,
 Pad. Dr. Vitthalrao Vikhe Patil Sahakari Sakhar Karkhana Ltd.
 26/1, 198/B, 198/A, Pravaranagar Loni
 Rahata, Ahmednagar.

Sub: **Renewal of Consent for 92 KLPD Distillery unit (Molasses Base) with Ethanol plant and manufacturing country liquor & IMFL under RED category.**

Ref: 1. Renewal of Consent granted by the Board vide No. BO/CAC-CELL/UAN No. 0000032599/R/CAC-1809000203 dtd 05.09.2018.
 2. Minutes of CAC Meeting dtd. 25.11.2019

Your application No.MPCB-CONSENT-0000076545 Dated 09.07.2019

For: Consent to Renewal for 92 KLPD Distillery unit (Molasses Base) with Ethanol plant and manufacturing country liquor & IMFL under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 2 of the Air (Prevention & Control of Pollution) Act, 1981 and authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. The consent to renewal is granted for a period up to 31/08/2022
2. The capital investment of the project is Rs.117.7584 Crs. (As per C.A Certificate submitted by Industry CI of Existing sugar unit is 326.82 Cr.)
3. Consent is valid for the manufacture of:

S.No.	Product Co-Product Name	Maximum Quantity	UOM
1	Rectified Spirit (RS)	2760.00	KL/M
2	Country Liquir	630.00	KL/M
3	IMFL	90.00	KL/M
4	Absolute Alcohol	7000.00	KL/M
5	Trihydro Ethanol	30.00	KL/M

(Distillery capacity shall not exceed 92 KLPD)

4. **Conditions under Water (P&CP), 1974 Act for discharge of effluents:**

Sr No	Description	Permitted (in CMD)	Standards to be followed	Treatment to be followed
1.	Trade effluent	720	As per Schedule - I	Bio-digester followed by RO followed by MEE and Bio-composting.
2.	Domestic effluent	13	As per Schedule - I	On land for irrigation.

5. **Conditions under Air (P&CP) Act, 1981 for air emissions:**

Sr No.	Stack No.	Description of stack source	Number of Stack	Standards to be followed
1	NA	Steam is taken from co-gen boiler	1	As per Schedule -II

6. **Non-Hazardous Wastes:**

Sr No	Type of Waste	Quantity (MT)	Unit	Treatment	Disposal
1	Yeast sludge	200	MT/A	Compost Making	As an organic manure to farmers
2	Enriched bio-compost	25000	MT/A	Mixing with spent wash	As an organic manure to farmers

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous wastes:**

Sr No	Category No.	Quantity (MT)	Unit	Treatment	Disposal
1		0	-NA-	NA	NA

- 8 The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
- 9 This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.
- 10 This consent is issued pursuant to the decision of the 17th Consent Committee Meeting held on 25.11.2019.
- 11 Industry shall install online continuous monitoring system as per CPCB guidelines & data to be transmitted directly from Data Logger to Board server.
- 12 The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent. (Operate/Renewal)

For and on behalf of the
Maharashtra Pollution Control Board.

(E. Ravindran IAS),
Member Secretary

Received Consent fee of -

Sr.No.	Amount(₹s.)	Transaction DR.No.	Date	Transaction Type
1	706550.00	5452491	18/07/2019	NEFT
2	100000.00	5457714	07/12/2019	RTGS

Copy to:

1. Regional Officer, MPCB, Nashik and Sub-Regional Officer, MPCB, Ahmednagar
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai
3. CC/CAC desk - For record and website updation purpose.



SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:****1. Conditions for Trade effluent:**

- A) You have provided comprehensive treatment i.e Effluent treatment plant with the design capacity of 800 CMD for trade effluent 720 CMD including Bio-Digester followed by RO followed by MEE for volume reduction and Bio-composting on 11 acres land for achieving zero discharge. In no any spent wash shall discharge outside the factory premises/ on land / into stream directly or indirectly.
- B) Zero liquid discharge shall be ensured and no waste/treated water shall be discharged outside the premises. The non-process effluents, RO permeate, MEE condensate etc. shall be suitably treated and reused in the process.

2. Conditions for Sewage/ Domestic effluent:

- i. You have provided septic tank and soak pit (for sewage below 20 CMD).
- ii. The industry shall operate sewage treatment system to treat the sewage/ domestic effluent so as to achieve the standards as prescribed by the board/under EP Act, 1986 and rules made thereunder from time to time whichever is stringent.

Sr.No	Parameter	Concentration not to exceed (in mg/l except for pH)
1.	pH	6.5-9.0
2.	BOD	30
3.	TSS	100

- iii. The sewage shall be treated by using septic tank and soak pit and overflow if any shall be used on-land for garden.

3. Conditions for Aerobic composting:

- i. The spent wash should be stored in impervious tanks. The spent wash tanks should have proper lining with HDPE and should be kept in proper condition to prevent ground water pollution. As per the CPCB recommendation and undertaking given by the company, storage should not exceed 30 days capacity.
- ii. Applicant shall ensure availability of adequate filler material such as press mud, bagasses, agricultural, biological waste as required for effective composting system.
- iii. Composted material shall meet the following specifications—
- | | |
|-------------|-----------|
| Moisture | 30 to 35% |
| C/N | Below 17 |
| Nitrogen | 1.5 to 2% |
| Phosphorous | 1.5 to 2% |
| Potassium | 3 to 4% |
- iv. The composting site shall be prepared as per the guideline enclosed. Composting shall be such that it includes mechanical mixing and spraying of spent wash along with mechanical aeration to ensure thorough composting. Hand/ manual spraying of spent wash shall not be permitted.

- v. The compost leachate (1 gr. of compost mixed with 100 ml. of distilled water and filtered) Filtrate shall conform to the following limit.

pH	Between	Between
BOD 3 days 27 Deg. C	Not to exceed	30 mg/l

- vi. A pucca leak proof guard pond of 30 days holding capacity as per (i) above shall cope up with the effluent discharge during short term process disturbances. In case of prolonged disturbance in effluent treatment and disposal system, distillery shall be shut down and shall not be restarted without rectifying the system.
- vii. The composting site/pits shall be made leak proof by proper lining. A catch drain shall be provided around the composting site to collect the storage pond for application on compost depots. Arrangements for overturning of compost material in windrows and spraying of spent wash shall be made to ensure appropriate aeration and uniform distribution of spent wash.
- viii. In case of composting in open fields, the application of spent wash shall stop by end of April, so that compost is ready and the site is cleared of the composted manure before monsoon (i.e. 31st May). The manure shall be collected and stored on a raised platform with suitable rain cover so that the compost manure is not washed away by rain/runoff.
- ix. Characteristic of soil, ground water and effect on crop yield should be monitored in the area where compost is used as manure and results thereof shall be compiled and reported in the Environment statement to be submitted every year.
- x. The test wells shall be provided around the compost site for ground water monitoring. The well water quality has to be maintained at 2006 level.
- xi. The operation of distillery shall be restricted to 270 days in a year and that it will not operate during rainy season.

4. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr No	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	316.00
2.	Domestic purpose	16.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	740.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	00

5. Industry shall install online monitoring system as per the guidelines of CPCB and data to be transmitted to Board's server.
6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance.

SCHEDULE-II

Terms & conditions for compliance of Air Pollution Control:

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No	Stack Attached To	APC System	Height in Mts.	Type of Fuel	Quantity
1	Steam is taken from co-gen boiler	ESP	91.5	Bagasse	1478 MT/Day

2. Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed stack emission and fugitive emission standards.
3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
5. The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Particulate matter	Not to exceed	150 mg/Nm ³
--------------------	---------------	------------------------

6. Storage of raw materials, coal etc. shall be either stored in silos or in covered areas to prevent dust pollution and other fugitive emissions.
7. The industry shall install 24x7 continuous emission monitoring system at process stacks to monitor stack emission standards prescribed in Environment (Protection) Rules, 1986 and connect to MPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
8. The industry shall submit monthly summary report of continuous stack emission and air quality monitoring and results of manual stack monitoring and manual monitoring of air quality /fugitive emissions to Regional Office MPCB.
9. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

SCHEDULE-III
Details of Bank Guarantees:

Sr. No.	Consent (C2E, C2O, C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C to R	500000	15 days/ To be extended	Towards compliance of Consent conditions & O & M of pollution control system.	31.08.2022	31.12.2022

**** The above Bank Guarantee(s) shall be submitted by the applicant in favour of Regional Officer at the respective Regional Office within 15 days of the date of issue of Consent.**
Existing BG obtained for above purpose if any may be extended for period of validity as above.

BG Forfeiture History

Sr. No.	Consent (C2E, C2O, C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Sr. No.	Consent (C2E, C2O, C2R)	BG imposed	purpose of BG	Amount of BG Returned
NA				



[Handwritten signature]

SCHEDULE-IV
General Conditions:

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment SR 371(E) dated 17.05.2002 and its amendments regarding noise limits for sets run with diesel.
4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can be downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.

11. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
13. The PP shall provide personal protection equipment as per norms of Factory Act
14. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
15. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
17. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should be used for that purpose, in order to reduce load on incineration and landfill site/environment.
18. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
19. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
20. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
22. The industry should not cause any nuisance in surrounding area.
23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
24. The industry shall create the Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.



25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
26. The industry should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
28. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
31. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications for operation thereof or alteration or replacement/alteration well before to an end or erection of new pollution control equipment.
32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.



F. No. IA-J-11011/251/2021-IA-II(I)
 Government of India
 Ministry of Environment, Forest and Climate Change
 (Impact Assessment Division)

Jal wing, 3rd Floor,
 Indira Paryavaran Bhawan
 Jor Bagh Road, Aliganj,
 New Delhi - 110003
 E-mail: ak.pateshwary@gov.in
 Tel. No. 011- 24695290

Dated: 17th June, 2021

To

The Chairman,
 Maharashtra Pollution Control Board,
 Kalpataru Point, 3rd and 4th floor,
 Opp. PVR Cinema, Sion Circle,
 Mumbai-400 022.
 Email: chairman@mpcb.gov.in

Subject: Proposed distillery expansion from 60 KLPD to 240 KLPD located at Gat No. 196/1, Pravara Nagar Loni, Rahata, Ahmednagar, Maharashtra by M/s. Pad. Dr. Vitthalrao Vikhe Patil Sahakari Sakhar Karkhana Ltd. - **Terms of References regarding reg.**

Sir,

This refers to the online application made by M/s. Pad. Dr. Vitthalrao Vikhe Patil Sahakari Sakhar Karkhana Ltd. vide proposal no. IA/MH/IND2/215302/2021 dated 15/06/2021 along with copy of Pre-Feasibility report and Form-1 seeking Terms of References (ToR) under the provisions of the EIA Notification, 2006 for the project mentioned above.

2. The proposal cited above was examined by the Ministry and it was found that the company has established distillery in the year 1975 for manufacturing 30 KLPD alcohol, again expansion was done from 30 KLPD to 60 KLPD. Further, expansion was carried out from 60 KLPD to 92 KLPD in the year 2008 after EIA Notification was published in 2006. Subsequently, CTO has been granted for 92 KLPD distillery and renewal has been granted vide letter no. CONSENT-0000076545/CR-2001002024 dated 30th January, 2020 and validity is granted up to 31/08/2022. *Exe (C-1)*

3. In view of the foregoing, it is requested to the officials of SPCB to provide clarity on issuance of Consent to Operate when the PP was carrying expansion from 60 KLPD to 92 KLPD in 2008 after publishing of EIA Notification, 2006 according to which the project falls under purview

427
 Pravaranagar

of EC. As per EIA Notification, 2006, EC has to be obtained from MOEFCC before commencing operations and issuance of CTO.

31-12-2021
17/06/2021

(Ashok Kr. Pateshwary)

Director

E-mail: ak.pateshwary@gov.in

Tel. No. 24695290

Copy to:-

M/s. Padmashree Dr. Vittalrao Vikhe Patil Sahakari Sakhar Karkhana Ltd.,
Gat No. 196/1, Pravara Nagar Loni, Rahata, Ahmednagar, Maharashtra.
Email: drvikhepatilssk@gmail.com

अशोक शिंगारे, भाप्रसे
सदस्य सचिव

Ashok Shingare, IAS
MEMBER SECRETARY



महाराष्ट्र प्रदूषण नियंत्रण मंडळ
MAHARASHTRA POLLUTION CONTROL BOARD

Ref No B0/MPCB/MS-24

Date: 21st June 2021

To,
Shri Ashok Kr. Pateshwary
Director, Impact Assessment Division,
Ministry of Environment, Forest and Climate Change,
Government of India, New Delhi.

Sub: Clarification regarding Proposed Distillery Expansion from 60KLPD to 240KLPD at Gat No. 196/1, Pravara Nagar, Lino, Rahata, Ahmednagar, Maharashtra by M/s. Pad, Dr. Vitthalrao Vikhe Patil Sahakari Sakhar Karkhana Ltd. ToR

Ref F. No. IA-J-11011/251/2021-IA-II(I) dated 17th June 2021

Sir,

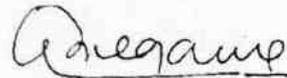
This office is in receipt of above referred letter requesting Board's clarification on issuance of Consent to Operate for carrying out expansion from 60KLPD to 92KLPD distillery unit in 2008.

In this regard, it is to inform you that, the Proponent has set up unit of 15 KLPD in 1970 which was expanded to 32 KLPD in 1975 prior to EIA Notification 2006. Again, PP had set up 60 KLPD unit and for which Board had issued consent on 15/5/2002. In 2008, Board had issued a combined/amalgamated consent for above said two units (32 KLPD + 60 KLPD) quantifying to 92 KLPD.

The above factual position is brought to your kind notice please

Thanking you,

Yours Sincerely,


(Ashok Shingare, IAS)
Member Secretary

Copy submitted in favor of information to:
The Hon'ble Chairman, MPC Board Mumbai.

F. No. IA-J-11011/251/2021-IA-II(I)
Government of India
Ministry of Environment, Forest and Climate Change
(Impact Assessment Division)

Indira Paryavaran Bhawan,
Jal Wing, 3rd Floor, Aliganj,
Jor Bagh Road, New Delhi-110 003

Dated: 08th December, 2021

To

**M/s. Padmashree Dr. Vitthalrao Vikhe Patil
Sahakari Sakhar Karkhana Ltd.,**
Gat No. 196/1, Pravara Nagar Loni,
Rahata, Ahmednagar, Maharashtra

Sub: Proposed Expansion of molasses based distillery unit from 60 KLPD to 240 KLPD by M/s. Padmashree Dr. Vitthalrao Vikhe Patil Sahakari Sakhar Karkhana Ltd. Located at Gat No. 196/1, Pravara Nagar Loni, Rahata, Ahmednagar, Maharashtra - Consideration of Terms of References (ToR) regarding.

This has reference to your online proposal no. IA/MH/IND2/215302/2021 dated 30th July, 2021 for Terms of References to the above mentioned project.

2. The Ministry of Environment, Forest and Climate Change has examined the proposal for Terms of References to the project for Proposed Expansion of molasses based distillery unit from 60 KLPD to 240 KLPD by M/s. Padmashree Dr. Vitthalrao Vikhe Patil Sahakari Sakhar Karkhana Ltd. Located at Gat No. 196/1, Pravara Nagar Loni, Rahata, Ahmednagar, Maharashtra. It was informed that no litigation is pending against the project.

3. All the project proposals are listed at S.N. 5(g) of Schedule of Environment Impact Assessment (EIA) Notification under category 'A' and are appraised at Central Level by Expert Appraisal Committee (EAC).

4. The details of products and capacity are as under:

Sr. No.	Existing Product details	Existing	Proposed Product Details	Proposed
1.	Molasses Based Distillery	60 KLPD	Molasses Based (B Heavy Molasses and C), Juice to Ethanol	240 KLPD

3/12/21

5. Existing land area is 40468.60 Sq.mt. Industry will develop greenbelt in an area of 33 % i.e 13356.09 Sq. m out of total area of the project. The estimated project cost is Rs.313.38 crores. Total capital cost earmarked towards environmental pollution control measures is Rs 116 Lakhs and the recurring cost (operation and maintenance) will be about Rs 31.5 Lakh per annum. Total Employment will be 37 persons as direct & 20 person as indirect. . Industry proposes to allocate Rs 1.2 Cr. (0.75 %) towards Corporate Environment Responsibility.

6. There are no national parks, wildlife sanctuaries, Biosphere Reserves, Tiger/Elephant Reserves, and Wildlife Corridors etc. within 10 km distance from the project site. No any River is flowing in the core area of project site.

7. Total water requirement is 1200 m³/day, out of which fresh water requirement of 720 m³/day will be met from MIDC water supply.

Effluent of 1875 m³/day will be treated. The plant will be based on Zero Liquid Discharge system. Spent wash generation from the process will be 1875 m³/day, the effluent/ spent wash will be concentrated in evaporators. The concentrated spent wash generated after entire process of evaporation is then sprayed in a furnace with auxiliary support fuel bagasse and is then burnt in a boiler. To achieve ZLD, PDVVPSSKL proposes to go for spent wash concentration and incineration technology simultaneously generating steam and power for the distillery. Unit is adopting 4 stage ZLD treatment process to take care of spent wash.

- a. Multi pressure distillation along with stand-alone evaporation
- b. Multi effect evaporation
- c. Incineration Boiler
- d. Condensate Polishing unit

8. Power requirement will be approx. 2.4 KVA and will be met from Turbine Generator of 8 MW capacity. It is proposed to install 2*500 KVA DG Set, Stack height of 6 m above roof level is provided as per CPCB norms for the DG sets. It is proposed to use 65 TPH Briquette fired steam boiler. ESP with a stack of height of 30 m shall be provided.

9. Details of Solid waste/Hazardous waste generation and its management:

Boiler ash generated will be around 29.3 MT/D which shall be send to brick manufacturing unit. CPU sludge and Yeast Sludge will be 32 MT/D and 10 KL/D respectively which shall be Burnt in Incinerator Boiler.

31/12

10. The proposal was considered by the EAC in its 44th meeting held on 22nd November, 2021. The Committee **recommended** the project for grant of Terms of References.

11. After deliberations, the Committee **recommended** the project proposal for prescribing ToRs for undertaking detailed EIA / EMP study which include generic Standard ToR enclosed at Annexure-1 and specific ToRs of Distillery industry at Annexure-2.

12. The undersigned is directed to inform that Ministry of Environment, Forest and Climate Change has examined the proposal in accordance with the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and after accepting the recommendations of the Expert Appraisal Committee (Industry-II) hereby decided to accord above-said generic Standard ToR enclosed at Annexure-1 and specific ToRs of Distillery industry at Annexure-2 for carrying out detailed EIA/EMP for the above project. Further; the ToR is granted with additional conditions as under:

(i) While preparing EIA/ EMP reports, PP shall consider the impacts of both the existing units (60 KLPD and 32 KLPD).

(ii) PP shall obtain separate CTO for both existing units (60 KLPD and 32 KLPD) in order to remove any ambiguity on later date in case EC is decided to be granted for the proposed expansion from 60 KLPD-240 KLPD.

13. It is requested that the draft EIA Report may be prepared in accordance with the above-mentioned generic Standard ToR and specific ToRs of Distillery industry and thereafter further necessary action including conduct of public consultation may be taken for obtaining Environment Clearance in accordance with the procedure prescribed under the EIA Notification, 2006 as amended.

14. The ToRs are valid for a period of four years from date of issue of this letter as per the Ministry's Notification S.O. 751 (E) dated 17/02/2020.

15. This issue with the approval of the Competent Authority.

31
08.12.2021
(Ashok Kr. Pateshwary)
Director

Copy to:-

1. The Secretary, Department of Environment, Government of Maharashtra, Mumbai 400 032

2. The Regional Officer, Ministry of Env., Forest and Climate Change, Integrated Regional Office, Ground Floor, East Wing, New Secretariat Building, Civil Lines, Nagpur- 440001 Maharashtra
3. The Chairman, Central Pollution Control Board Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, Delhi -32
4. The Member Secretary, Maharashtra Pollution Control Board, Kalpataru Point, 3rd and 4th floor, Opp. Cine Planet, Sion Circle, Mumbai - 22
5. Monitoring Cell, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi
6. The District Collector, District Ahmednagar, Maharashtra
7. Guard File/Monitoring File/Parivesh portal/Record File

31-12-2021
08.12.2021

(Ashok Kr. Pateshwary)

Director

E-mail: ak.pateshwary@gov.in

Tel. No. 24695290

ANNEXURE -1**GENERIC TERMS OF REFERENCE (ToR) IN RESPECT OF INDUSTRY SECTOR**

1. **Executive Summary**
2. **Introduction**
 - i. Details of the EIA Consultant including NABET accreditation
 - ii. Information about the project proponent
 - iii. Importance and benefits of the project
3. **Project Description**
 - i. Cost of project and time of completion.
 - ii. Products with capacities for the proposed project.
 - iii. If expansion project, details of existing products with capacities and whether adequate land is available for expansion, reference of earlier EC if any.
 - iv. List of raw materials required and their source along with mode of transportation.
 - v. Other chemicals and materials required with quantities and storage capacities
 - vi. Details of Emission, effluents, hazardous waste generation and their management.
 - vii. Requirement of water, power, with source of supply, status of approval, water balance diagram, man-power requirement (regular and contract)
 - viii. The project proponent shall furnish the requisite documents from the competent authority in support of drawl of ground water and surface water and supply of electricity.
 - ix. Process description along with major equipment and machineries, process flow sheet (Quantitative) from raw material to products to be provided
 - x. Hazard identification and details of proposed safety systems.
 - xi. Expansion/modernization proposals:
 - a. Copy of all the Environmental Clearance(s) including Amendments thereto obtained for the project from MoEF&CC/SEIAA shall be attached as an Annexure. A certified copy of the latest Monitoring Report of the Regional Office of the Ministry of Environment, Forest and Climate Change as per circular dated 30th May, 2012 on the status of compliance of conditions stipulated in all the existing environmental clearances including Amendments shall be provided. In addition, status of compliance of Consent to Operate for the ongoing /existing operation of the project from SPCB/PCC shall be attached with the EIA-EMP report.
 - b. In case the existing project has not obtained environmental clearance, reasons for not taking EC under the provisions of the EIA Notification 1994 and/or EIA Notification 2006 shall be provided. Copies of Consent to Establish/No Objection

Certificate and Consent to Operate (in case of units operating prior to EIA Notification 2006, CTE and CTO of FY 2005-2006) obtained from the SPCB shall be submitted. Further, compliance report to the conditions of consents from the SPCB shall be submitted.

4. **Site Details**

- i. Location of the project site covering village, Taluka/Tehsil, District and State, Justification for selecting the site, whether other sites were considered.
- ii. A toposheet of the study area of radius of 10km and site location on 1:50,000/1:25,000 scale on an A3/A2 sheet. (including all eco-sensitive areas and environmentally sensitive places)
- iii. Co-ordinates (lat-long) of all four corners of the site.
- iv. Google map-Earth downloaded of the project site.
- v. Layout maps indicating existing unit as well as proposed unit indicating storage area, plant area, greenbelt area, utilities etc. If located within an Industrial area/Estate/Complex, layout of Industrial Area indicating location of unit within the Industrial area/Estate.
- vi. Photographs of the proposed and existing (if applicable) plant site. If existing, show photographs of plantation/greenbelt, in particular.
- vii. Land use break-up of total land of the project site (identified and acquired), government/private - agricultural, forest, wasteland, water bodies, settlements, etc shall be included. (not required for industrial area)
- viii. A list of major industries with name and type within study area (10km radius) shall be incorporated. Land use details of the study area
- ix. Geological features and Geo-hydrological status of the study area shall be included.
- x. Details of Drainage of the project upto 5km radius of study area. If the site is within 1 km radius of any major river, peak and lean season river discharge as well as flood occurrence frequency based on peak rainfall data of the past 30 years. Details of Flood Level of the project site and maximum Flood Level of the river shall also be provided. (mega green field projects)
- xi. Status of acquisition of land. If acquisition is not complete, stage of the acquisition process and expected time of complete possession of the land.
- xii. R&R details in respect of land in line with state Government policy.

5. **Forest and wildlife related issues (if applicable):**

- i. Permission and approval for the use of forest land (forestry

- clearance), if any, and recommendations of the State Forest Department. (if applicable).
- ii. Land use map based on High resolution satellite imagery (GPS) of the proposed site delineating the forestland (*in case of projects involving forest land more than 40 ha*).
- iii. Status of Application submitted for obtaining the stage I forestry clearance along with latest status shall be submitted.
- iv. The projects to be located within 10 km of the National Parks, Sanctuaries, Biosphere Reserves, Migratory Corridors of Wild Animals, the project proponent shall submit the map duly authenticated by Chief Wildlife Warden showing these features vis-à-vis the project location and the recommendations or comments of the Chief Wildlife Warden-thereon.
- v. Wildlife Conservation Plan duly authenticated by the Chief Wildlife Warden of the State Government for conservation of Schedule I fauna, if any exists in the study area.
- vi. Copy of application submitted for clearance under the Wildlife (Protection) Act, 1972, to the Standing Committee of the National Board for Wildlife.

6. **Environmental Status**

- i. Determination of atmospheric inversion level at the project site and site-specific micro-meteorological data using temperature, relative humidity, hourly wind speed and direction and rainfall.
- ii. AAQ data (except monsoon) at 8 locations for PM₁₀, PM_{2.5}, SO₂, NO_x, CO and other parameters relevant to the project shall be collected. The monitoring stations shall be based CPCB guidelines and take into account the pre-dominant wind direction, population zone and sensitive receptors including reserved forests.
- iii. Raw data of all AAQ measurement for 12 weeks of all stations as per frequency given in the NAQQM Notification of Nov. 2009 along with - min., max., average and 98% values for each of the AAQ parameters from data of all AAQ stations should be provided as an annexure to the EIA Report.
- iv. Surface water quality of nearby River (60m upstream and downstream) and other surface drains at eight locations as per CPCB/MoEF&CC guidelines.
- v. Whether the site falls near to polluted stretch of river identified by the CPCB/MoEF&CC.
- vi. Ground water monitoring at minimum at 8 locations shall be included.
- vii. Noise levels monitoring at 8 locations within the study area.
- viii. Soil Characteristic as per CPCB guidelines.
- ix. Traffic study of the area, type of vehicles, frequency of vehicles for transportation of materials, additional traffic due to proposed project, parking arrangement etc.
- x. Detailed description of flora and fauna (terrestrial and aquatic)

existing in the study area shall be given with special reference to rare, endemic and endangered species. If Schedule-I fauna are found within the study area, a Wildlife Conservation Plan shall be prepared and furnished.

- xi. Socio-economic status of the study area.

7. **Impact Assessment and Environment Management Plan**

- i. Assessment of ground level concentration of pollutants from the stack emission based on site-specific meteorological features. In case the project is located on a hilly terrain, the AQIP Modelling shall be done using inputs of the specific terrain characteristics for determining the potential impacts of the project on the AAQ. Cumulative impact of all sources of emissions (including transportation) on the AAQ of the area shall be well assessed. Details of the model used and the input data used for modelling shall also be provided. The air quality contours shall be plotted on a location map showing the location of project site, habitation nearby, sensitive receptors, if any.
- ii. Water Quality modelling – in case, if the effluent is proposed to be discharged in to the local drain, then Water Quality Modelling study should be conducted for the drain water taking into consideration the upstream and downstream quality of water of the drain.
- iii. Impact of the transport of the raw materials and end products on the surrounding environment shall be assessed and provided. In this regard, options for transport of raw materials and finished products and wastes (large quantities) by rail or rail-cum road transport or conveyor-cum-rail transport shall be examined.
- iv. A note on treatment of wastewater from different plant operations, extent recycled and reused for different purposes shall be included. Complete scheme of effluent treatment. Characteristics of untreated and treated effluent to meet the prescribed standards of discharge under E(P) Rules.
- v. Details of stack emission and action plan for control of emissions to meet standards.
- vi. Measures for fugitive emission control
- vii. Details of hazardous waste generation and their storage, utilization and disposal. Copies of MOU regarding utilization of solid and hazardous waste shall also be included. EMP shall include the concept of waste-minimization, recycle/reuse/recover techniques, Energy conservation, and natural resource conservation.
- viii. Proper utilization of fly ash shall be ensured as per Fly Ash Notification, 2009. A detailed plan of action shall be provided.
- ix. Action plan for the green belt development plan in 33 % area i.e. land with not less than 1,500 trees per ha. Giving details of

species, width of plantation, planning schedule etc. shall be included. The green belt shall be around the project boundary and a scheme for greening of the roads used for the project shall also be incorporated.

- x. Action plan for rainwater harvesting measures at plant site shall be submitted to harvest rainwater from the roof tops and storm water drains to recharge the ground water and also to use for the various activities at the project site to conserve fresh water and reduce the water requirement from other sources.
- xi. Total capital cost and recurring cost/annum for environmental pollution control measures shall be included.
- xii. Action plan for post-project environmental monitoring shall be submitted.
- xiii. Onsite and Offsite Disaster (natural and Man-made) Preparedness and Emergency Management Plan including Risk Assessment and damage control. Disaster management plan should be linked with District Disaster Management Plan.

8. **Occupational health**

- i. Details of existing Occupational & Safety Hazards. What are the exposure levels of above mentioned hazards and whether they are within Permissible Exposure level (PEL). If these are not within PEL, what measures the company has adopted to keep them within PEL so that health of the workers can be preserved,
- ii. Details of exposure specific health status evaluation of worker. If the workers' health is being evaluated by pre-designed format, chest x rays, Audiometry, Spirometry, Vision testing (Far & Near vision, colour vision and any other ocular defect) ECG, during pre-placement and periodical examinations give the details of the same. Details regarding last month analysed data of abovementioned parameters as per age, sex, duration of exposure and department wise.
- iii. Annual report of health status of workers with special reference to Occupational Health and Safety.
- iv. Plan and fund allocation to ensure the occupational health & safety of all contract and casual workers.

9. **Corporate Environment Policy**

- i. Does the company have a well laid down Environment Policy approved by its Board of Directors? If so, it may be detailed in the EIA report.
- ii. Does the Environment Policy prescribe for standard operating process / procedures to bring into focus any infringement / deviation / violation of the environmental or forest norms / conditions? If so, it may be detailed in the EIA.
- iii. What is the hierarchical system or Administrative order of the

- company to deal with the environmental issues and for ensuring compliance with the environmental clearance conditions? Details of this system may be given.
- iv. Does the company have system of reporting of non-compliances / violations of environmental norms to the Board of Directors of the company and / or shareholders or stakeholders at large? This reporting mechanism shall be detailed in the EIA report
10. Details regarding infrastructure facilities such as sanitation, fuel, restroom etc. to be provided to the labour force during construction as well as to the casual workers including truck drivers during operation phase.
 11. To address the Public Hearing issues, provisions contained under Ministry's Office Memorandum vide F.No. 22-65/2017-IA.III dated 30/09/2020 shall be complied.
 12. Any litigation pending against the project and/or any direction/order passed by any Court of Law against the project, if so, details thereof shall also be included. Has the unit received any notice under the Section 5 of Environment (Protection) Act, 1986 or relevant Sections of Air and Water Acts? If so, details thereof and compliance/ATR to the notice(s) and present status of the case.
 13. A tabular chart with index for point wise compliance of above ToRs.
 14. The ToRs prescribed shall be valid for a period of three years for submission of the EIA-EMP reports along with Public Hearing Proceedings (wherever stipulated).

The following general points shall be noted:

- i. All documents shall be properly indexed, page numbered.
- ii. Period/date of data collection shall be clearly indicated.
- iii. Authenticated English translation of all material in Regional languages shall be provided.
- iv. The letter/application for environmental clearance shall quote the MOEF&CC file No. and also attach a copy of the letter.
- v. The copy of the letter received from the Ministry shall be also attached as an annexure to the final EIA-EMP Report.
- vi. The index of the final EIA-EMP report must indicate the specific chapter and page no. of the EIA-EMP Report
- vii. While preparing the EIA report, the instructions for the proponents and instructions for the consultants issued by MOEF&CC vide O.M. No. J-11013/41/2006-IA.II (I) dated 4th August, 2009, which are available on the website of this Ministry shall also be followed.
- viii. The consultants involved in the preparation of EIA-EMP report after accreditation with Quality Council of India (QCI)/National Accreditation Board of Education and Training (NABET) would need to include a certificate in this regard in the EIA-EMP reports prepared by them and data provided by other organization/Laboratories including their status of approvals etc.

Name of the Consultant and the Accreditation details shall be posted on the EIA-EMP Report as well as on the cover of the Hard Copy of the Presentation material for EC presentation.

ToRs' prescribed by the Expert Appraisal Committee (Industry) shall be considered for preparation of EIA-EMP report for the project in addition to all the relevant information as per the 'Generic Structure of EIA' given in Appendix III and IIIA in the EIA Notification, 2006. Where the documents provided are in a language other than English, an English translation shall be provided. The draft EIA-EMP report shall be submitted to the State Pollution Control Board of the concerned State for conduct of Public Hearing. The SPCB shall conduct the Public Hearing/public consultation, district-wise, as per the provisions of EIA notification, 2006. The Public Hearing shall be chaired by an Officer not below the rank of Additional District Magistrate. The issues raised in the Public Hearing and during the consultation process and the commitments made by the project proponent on the same shall be included separately in EIA-EMP Report in a separate chapter and summarized in a tabular chart with financial budget (capital and revenue) along with time-schedule of implementation for complying with the commitments made. The final EIA report shall be submitted to the Ministry for obtaining environmental clearance.

ANNEXURE-2**ADDITIONAL ToRs FOR DISTILLERY**

1. List of existing distillery units in the study area along with their capacity and sourcing of raw material.
2. Number of working days of the distillery unit.
3. Details of raw materials such as molasses/grains, their source with availability.
4. Details of the use of steam from the boiler.
5. Surface and Ground water quality around proposed spent wash storage lagoon, and compost yard.
6. Plan to reduce spent wash generation within 6-8 KL/KL of alcohol produced.
7. Proposed effluent treatment system for molasses/grain based distillery (spent wash, spent lees, condensate and utilities) as well as domestic sewage and scheme for achieving zero effluent discharge (ZLD).
8. Proposed action to restrict fresh water consumption within 10 KL/KL of alcohol production.
9. Details about capacity of spent wash holding tank, material used, design consideration. No. of peizometers to be proposed around spent wash holding tank.
10. Action plan to control ground water pollution.
11. Details of solid waste management including management of boiler ash, yeast, etc. Details of incinerated spent wash ash generation and its disposal.
12. Details of bio-composting yard (if applicable).
13. Action plan to control odour pollution.
14. Arrangements for installation of continuous online monitoring system (24x7 monitoring device)

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24023516
 Website: <http://mpcb.gov.in>
 Email: cac-cell@mpcb.gov.in



Kalpataru Point, 2nd and
 4th floor, Opp. Cine Planet
 Cinema, Near Sion Circle,
 Sion (E), Mumbai-400022

RED/L.S.I (R60)

Date: 24/03/2022

No:- Format1.0/CAC/UAN No.MPCB-
 CONSENT-0000116637/CE/2203001269

To,
 Pad. Dr. Vitthalrao Vikhe Patil Sahakari Sakhar
 Karkhana Ltd.,
 196/1, Pravaranagar Kolhar
 Tal. - Rahata, Dist. - Ahmednagar.



Your Service is Our Duty

Sub: Consent to Establish for expansion for 148 KLPD molasses base distillery unit, under RED category.

Ref: 1. Earlier consent granted vide No.Format1.0/UAN
 No.MPCBCONSENT-0000076545/CR-2001002024 dated 30.01.2020.
 2. Minutes of 10th CAC meeting held on 25.02.2022.

Your application No.MPCB-CONSENT-0000116637 Dated 26.06.2021

For: Consent to Establish under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The consent to establish is granted for a period up to commissioning of the unit or up to 5 year whichever is earlier.**
- The capital investment of the project is Rs.121.54 Crs. (As per C.A Certificate submitted by industry Existing-Rs. 117.7584 Crs + Expansion/Increase in C.I. - Rs. 121.54 Crs, i.e. after expansion total C.I. will be 239.54 Crs.)**
- Consent is valid for the manufacture of:**

Sr No	Product	Maximum Quantity	UOM
Products			
1	Rectified Spirit	4440	KL/M
2	Electricity	8	MW
3	Ethanol	3000	KL/M
By Products			
4	Fusel oil (By-product)	66	KL/M

4. **Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	1133	As per Schedule-I	Ro followed by MEE followed by Incineration Boiler.
2.	Domestic effluent	13	As per Schedule-I	On land for gardening

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	Stack No- 1	Incineration Boiler No- 1	1	As per Schedule -II

6. **Non-Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	Yeast sludge	92	MT/A	Compost Making	As an organic manure to farmers
2	Potash rich ash	4500	MT/A	Baging	As an fertilizer to farmers
3	Broken rice cake (DSGA)	1500	MT/A	Drying	Will be dried & used as cattle feed
4	Maize Cane (DSGA)	1500	MT/A	Drying	Will be dried & used as cattle feed

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
NA					

8. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
10. The applicant should not take any effective steps for implementation of the project before obtaining Environmental Clearance as per EIA Notification 2006 and amendments thereto. As per Para 2 of EIA notification dated- 14.09.2006, the effective steps include starting of any construction work or preparation of land by the project management. However as clarified by the MoEF vide office memorandum no. J-1103/41/2006-IA.II(I); Dated- 19/08/2010, fencing of the site to protect it from getting encroached and construction of temporary shed(s) for the guard(s) & acquisition of land not be treated as an effective step.
11. This consent is issued pursuant to the decision of the 10th Consent Appraisal Committee Meeting held on 25.02.2022.
12. Industry shall install online continuous monitoring system as per CPCB guidelines & data to be transmitted directly from Data Logger to Board server .
13. The applicant shall obtain Consent to Operate from Maharashtra Pollution Control Board before actual commencement of the Unit/Activity. (Establish)
14. PP shall not take any effective steps prior to obtaining Environment Clearance.

15. PP shall scrap 4 nos. of Kacha lagoons within 3 months time.
16. PP shall provide comprehensive pollution control treatment system of adequate capacity to achieve the consented norms.
17. PP shall make the provision of OCMS as per CPCB guidelines
18. PP shall submit Bank Guarantee of Rs. 25 lakh towards compliance of consent conditions.



Ashok Shingare

1232c2a0
a6e6e7e6
59091449
067401c6
f7d5b677
b50bfa2c
5fb9411c
12119b03

Signed by: Ashok Shingare
Member Secretary
For and on behalf of,
Maharashtra Pollution Control Board
ms@mpcb.gov.in
2022-03-24 16:35:41 IST

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	243080.00	MPCB-DR-9030	17/12/2021	RTGS

Copy to:

1. Regional Officer, MPCB, Nashik and Sub-Regional Officer, MPCB, Ahmednagar
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai
3. CAC-CC desk - for record & website updation.



SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:****1. Conditions for Trade effluent:**

- A) As per your application, you have proposed to provide comprehensive treatment for volume reduction consisting of RO followed by Multiple Effect Evaporator followed by incineration boiler. The spent wash shall be evaporated in MEE & concentrated spent wash will be incinerated in boiler.
- B) Industry shall provide CPU for recycle/reuse of treated effluent.
- C) Zero Liquid discharge shall be ensured, and no wastewater/treated water shall be discharged outside the premises.
- D) Industry shall install Continuous Emission Monitoring System (OCEMS) before 1st Operate and shall transmit Online Continuous Emission Monitoring System (OCEMS) data to Board's Server directly from data logger without any intermediate server.

2. Conditions for Sewage/ Domestic effluent:

- i. You shall provide sewage treatment plant for the treatment of 13 CMD sewage generation due to expansion and provide including disinfection facility.
- ii. The industry shall operate sewage treatment system to treat the sewage/ domestic effluent so as to achieve the standards as prescribed by the board/under EP Act, 1986 and rules made thereunder from time to time whichever is stringent.

Sr.No	Parameter	Concentration not to exceed(in mg/l except for pH)
1.	pH	6.5-9.0
2.	BOD	30
3.	TSS	100

- iii. Treated sewage shall be used on land for gardening/ irrigation by achieving above prescribed standards.

5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	172.00
2.	Domestic purpose	15.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	1100.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	00

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance.

SCHEDULE-II

Terms & conditions for compliance of Air Pollution Control:

1. As per your application, you have proposed to provide the Air pollution control (APC) system and also to erect following stack (s) to observe the following fuel pattern:

Stack No.	Stack Attached To	APC System	Height in Mtrs.	Type of Fuel	Quantity & UoM	S%	SO ₂
Stack No- 1	Inceneration Boiler No- 1	ESP	85	Concentrated spent wash i.e slope, Bagasse & Coal	52000 Ltr/Hr	0.20	1147.00

2. Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed stack emission and fugitive emission standards.
3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
5. The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Particulate matter	Not to exceed	150 mg/Nm ³
--------------------	---------------	------------------------

6. Storage of raw materials, coal etc. shall be either stored in silos or in covered areas to prevent dust pollution and other fugitive emissions.
7. The industry shall submit monthly summary report of continuous stack emission and air quality monitoring and results of manual stack monitoring and manual monitoring of air quality /fugitive emissions to Regional Office MPCB.
8. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
9. Industry shall provide Online Continuous Emission Monitoring System (OCEMS) i.e. flow meter and night vision camera to ensure the Zero Liquid Discharge (ZLD) of spent wash and OCEMS for Boiler stack for PM parameter.

SCHEDULE-III
Details of Bank Guarantees:

Sr. No	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C to E	2500000	15 days	Towards compliance of consent conditions.	up to 1st operate	up to 1st operate

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				

SCHEDULE-IV
General Conditions:

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.

4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
11. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
13. The PP shall provide personal protection equipment as per norms of Factory Act
14. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
15. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
17. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.

18. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
19. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
20. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
22. The industry should not cause any nuisance in surrounding area.
23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
24. The industry shall create the Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
26. The industry should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
28. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.

31. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.

This certificate is digitally & electronically signed.



MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax: 24023516
 Website: <http://mpcb.gov.in>
 Email: cac-cell@mpcb.gov.in



Kalpataru Point, 2nd and
 4th floor, Opp. Cine Planet
 Cinema, Near Sion Circle,
 Sion (E), Mumbai-400022

RED/L.S.I (R60)

Date: 30/08/2022

No:- Format1.0/CAC/UAN No.MPCB-
 CONSENT-0000141678/CR/2208001529

To,
 Pad. Dr. Vitthalrao Vikhe Patil Sahakari Sakhar
 Karkhana Ltd.
 26/1, 197/B,198/A, Pravaranagar Loni,
 Tal. - Rahata, Dist. - Ahmednagar.



Your Service is Our Duty

Sub: Renewal of consent for 60 KLPD molasses base distillery unit, under RED category.

Ref: 1. Earlier consent granted vide no. Format1.0/CAC/UAN No.MPCB-
 CONSENT-0000074545/CR-2001002024 dated 30.01.2020.
 2. Minutes of 6th CAC meeting held on 30.08.2022

Your application No.MPCB-CONSENT-0000141678 Dated 20.06.2022

For: Consent to Renewal under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. **The consent to renewal is granted for a period up to 31/08/2023**
2. **The capital investment of the project is Rs.138.553 Crs. (As per C.A Certificate submitted by industry Existing-Rs. 138.553Crs)**
3. **Consent is valid for the manufacture of:**

Sr No	Product	Maximum Quantity	UOM
Products			
1	Distillery	1800	KL/M
2	Country Liquir	630	KL/M
3	IMFL	90	KL/M
4	Absolute Alcohol	7000	KL/M
5	Trichloro Ethanol	30	KL/M

4. **Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	720	As per Schedule-I	Bio-digester followed by RO followed by MEE followed by Bio-composting.
2.	Domestic effluent	13	As per Schedule-I	On land for gardening

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	Steam being taken from co-gen boiler	NA	1	As per Schedule -II

6. **Non-Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	Yeast sludge	200	MT/A	Compost Making	As an organic manure to farmers
2	Enriched bio-compost	25000	MT/A	Mixing with spent wash	As an organic manure to farmers

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
NA					

8. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
10. This consent is issued pursuant to the decision of the 6th Consent Appraisal Committee Meeting held on 30.08.2022.
11. Industry shall install online continuous monitoring system as per CPCB guidelines & data to be transmitted directly from Data Logger to Board server .
12. The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent. (Operate/Renewal)
13. Industry shall submit bank guarantee of Rs. 25 lakh towards O & M of pollution control system and compliance of consent conditions.

14. This Consent is issued subject to an order passed or may be passed by Hon'able (NGT) in application no. 143/2017.
15. Industry shall shall dismantle 32 KLPD distillery unit as per the resolution dated 30.05.2022 submitted by the Industry,



Ashok Shingare

Generated By: Ashok Shingare
1d6dc441
b1325b9f
78f66038
2aaa2d99
5beb2eb3
a3ab03eb
9a43afba
35a19507

Signed by: Ashok Shingare
Member Secretary
For and on behalf of,
Maharashtra Pollution Control Board
ms@mpcb.gov.in
2022-08-30 17:07:15 IST

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	277106.00	MPCB-DR-12724	23/06/2022	RTGS
2	50000.00	MPCB-DR-14128	30/08/2022	NEFT

Copy to:

1. Regional Officer, MPCB, Nashik and Sub-Regional Officer, MPCB, Ahmednagar
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai
3. CAC-CC desk - for record & website updation.



SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:****1. Conditions for Trade effluent:**

- A] As per your application, you have provided compressive treatment for spent wash by providing Bio-digester followed by RO followed by MEE followed by Bio-composting.
- B] Industry shall provide CPU for recycle/reuse of treated effluent.
- C] Industry shall operate Online Continuous Emission Monitoring System (OCEMS) and shall transmit Online Continuous Emission Monitoring System (OCEMS) data to Board's server directly through the data logger without any intermediate server

2. Conditions for Sewage/ Domestic effluent:

- i. You shall provide sewage treatment plant for the treatment of 13 CMD sewage generation due to expansion and provide including disinfection facility.
- ii. The industry shall operate sewage treatment system to treat the sewage/ domestic effluent so as to achieve the standards as prescribed by the board/under EP Act, 1986 and rules made thereunder from time to time whichever is stringent.

Sr.No	Parameter	Concentration not to exceed(in mg/l except for pH)
1.	pH	6.5-9.0
2.	BOD	30
3.	TSS	100

- iii. The sewage shall be treated by using septic tank and soak pit and overflow if any shall be used on-land for gardening/irrigation.

3. Conditions for Aerobic composting:

- i. The spent wash should be stored in impervious tanks. The spent wash tanks should have proper lining with HDPE and should be kept in proper condition to prevent ground water pollution. As per the CPCB recommendation and undertaking given by the company, storage should not exceed 30 days capacity.
- ii. Applicant shall ensure availability of adequate filler material such as press mud, bagasses, agricultural, biological waste as required for effective composting system.
- iii. Composted material shall meet the following specifications—
- | | |
|-------------|-----------|
| Moisture | 30 to 35% |
| C/N | Below 17 |
| Nitrogen | 1.5 to 2% |
| Phosphorous | 1.5 to 2% |
| Potassium | 3 to 4% |
- iv. The composting site shall be prepared as per the guideline enclosed. Composting shall be such that it includes mechanical mixing and spraying of spent wash along with mechanical aeration to ensure thorough composting. Hand/ manual spraying of spent wash shall not be permitted.

v. The compost leachate (1 gr. of compost mixed with 100 ml. of distilled water and filtered) Filtrate shall conform to the following limit.

pH	Between	Between
BOD 3 days 27 Deg. C	Not to exceed	30 mg/l

vi. A pucca leak proof guard pond of 30 days holding capacity as per (i) above shall cope up with the effluent discharge during short term process disturbances. In case of prolonged disturbance in effluent treatment and disposal system, distillery shall be shut down and shall not be restarted without rectifying the system.

vii. The composting site/pits shall be made leak proof by proper lining. A catch drain shall be provided around the composting site to collect the storage pond for application on compost depots. Arrangements for overturning of compost material in windrows and spraying of spent wash shall be made to ensure appropriate aeration and uniform distribution of spent wash.

viii. In case of composting in open fields, the application of spent wash shall stop by end of April, so that compost is ready and the site is cleared of the composted manure before monsoon (i.e. 31st May). The manure shall be collected and stored on a raised platform with suitable rain cover so that the compost manure is not washed away by rain/runoff.

ix. Characteristic of soil, ground water and effect on crop yield should be monitored in the area where compost is used as manure and results thereof shall be compiled and reported in the Environment statement to be submitted every year.

x. The test wells shall be provided around the compost site for ground water monitoring. The well water quality has to be maintained at 2006 level.

5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

<i>Sr. No.</i>	<i>Purpose for water consumed</i>	<i>Water consumption quantity (CMD)</i>
1.	Industrial Cooling, spraying in mine pits or boiler feed	316.00
2.	Domestic purpose	16.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	740.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	00

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance.

SCHEDULE-II**Terms & conditions for compliance of Air Pollution Control:**

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Stack Attached To	APC System	Height in Mtrs.	Type of Fuel	Quantity & UoM	S%	SO ₂
Steam being taken from co-gen boiler	NA	NA	00	NA	00 --NA--	--	--

2. Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed stack emission and fugitive emission standards.
3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
5. The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Particulate matter	Not to exceed	150 mg/Nm ³
--------------------	---------------	------------------------

6. Storage of raw materials, coal etc. shall be either stored in silos or in covered areas to prevent dust pollution and other fugitive emissions.
7. The industry shall submit monthly summary report of continuous stack emission and air quality monitoring and results of manual stack monitoring and manual monitoring of air quality /fugitive emissions to Regional Office MPCB.
8. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
9. Industry shall provide Online Continuous Emission Monitoring System (OCEMS) i.e. flow meter and night vision camera to ensure the Zero Liquid Discharge (ZLD) of spent wash and OCEMS for Boiler stack for PM parameter.

SCHEDULE-III**Details of Bank Guarantees:**

Sr. No.	Consent (C2E/ C2O /C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C to R	2500000	15 days/To be extended	Towards O & M of pollution control systems and compliance of consent conditions	31.08.2023	28.02.2024

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				

SCHEDULE-IV**General Conditions:**

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.

8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
11. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
13. The PP shall provide personal protection equipment as per norms of Factory Act 1948
14. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
15. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
17. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
18. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
19. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
20. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
22. The industry should not cause any nuisance in surrounding area.

23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
24. The industry shall create the Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
26. The industry should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
28. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
31. You shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.

This certificate is digitally & electronically signed.

Padmashri Dr. Vitthalrao Vikhe Patil Sahakari Sakhar Karkhana Limited



Post Office : Pravaranagar - 413712
Tal. Rahata, Dist. Ahmednagar.
Maharashtra State (India)

Phone : 252301 to 252304 - P'nagar
Fax : (02422) 253397 - P'nagar
E-mail : pravarasugar@rediffmail.com



Disti 22-23 / 2293

Date - 03.09.2022

To,

Sub Regional Officer,
Maharashtra Pollution control Board.
Savitribai Phule Vyapari Sankul,
Near T.V. Center Savedi,
Ahmednagar Pin: 414003

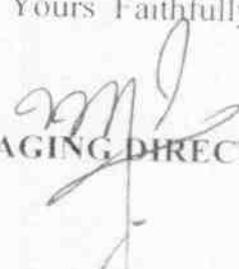
Subject: Regarding Yearly Distillery Production Report

Respected Sir,

The yearly Distillery Production report for the last 6 years is
herewith enclosed with signature of the Excise Officer.

Thanks & Regards.

Yours Faithfully,


MANAGING DIRECTOR

Enclosures: Yearly Distillery Production Report.

PADMASHRI DR. VITTHALRAO VIKHE PATIL S.S.K.Ltd.,
Pravarangar Tal- Rahata Dist. Ahmednagar

Distillery Division

Statement Showing the Rectified Spirit Production Year wise

Yearly Production

Sr. No.	Year	Production
1	2016-17	15777413.0
2	2017-18	13901853.0
3	2018-19	25256288.0
4	2019-20	16014714.0
5	2020-21	15821219.0
6	2021-22	20097730.0



DY.PRODUCTION MANAGER (B.P.)

Production Manager

(B.P.)

Pad. Dr. V.V.P.S.S.K. Ltd.
Pravarangar

Sub-Inspector
Officer
State Excise

Pravarangar SSK Ltd. (A Nagar),
Tal. Rahata, Dist. A. Nagar

**PADMASHRI DR. VITTHALRAO VIKHE PATIL SAHAKARI SAKHAR KARKHANA LTD
PRAVARANAGAR TAL RAHATA DIST. AHMEDNAGAR**

**DISTILLERY UNIT EFFLUENT TREATMENT PLANT
A BRIF NOTE**

Introduction :

We are the first co-operative Distillery Unit, started on 05/11/1970 at 15 KLPD capacity i.e. prior to the enforcement of the water (prevention and control) of pollution Act, 1974. The capacity of the Distillery.

<u>CAPACITY</u>	<u>YEARS</u>
15 KLPD	1970
30 KLPD	1975
45 KLPD	1983
60 KLPD	1984
92 KLPD	2010

At present the plant capacity is 92 KLPD since the establishment of the system. We are very conscious and active for adopting and using various methods of pollution control as per available effective technology.

Biogas-

The samples of the distillery waste water were taken by Sulzers and they conducted Lab., trials for after having the trials they suggested monophasic biogas reactor for indian conditions. This was necessary for the easiness in plant operations, and suitability for Indian spent wash.

In 1987, We installed and successfully, commissioned Bio-Gas generation Plant based upon " Sulzer Process " .

Distillery Capacity	-	92 KLPD presently being modernize with continuous Fermentation.
Effluent Generated	-	700 – 720 M ₃ /Day ,

Characteristics of Effluent :

1)	P.H.	:	4 - 4.5
2)	C.O.D.	:	80,000 - 1,25,000 PPM
3)	B.O.D.	:	40,000 - 50,000 PPM
4)	T Dissolved Solids.	:	65,000 - 1,00,000 PPM

The above effluent is being treated by following method.

1) Primary Treatment :

Biogas Generation we are the first distillery to installed biogas plant to treat the distillery effluent & Chemical effluent, the plant is installed in 1987 Since then it has been working very satisfactory and giving the C.O.D. and B.O.D. reduction 65 to 72 & 80 to 87 respectively.

We have also been getting gas generation of about 45 to 55 NM³/KL Spent wash, which is being used as fuel in one Boiler & excess to sugar boiler.

The three biogas digesters are being used for treating about 720 M³ effluent and one is for reaming digester i.e. 3. in operation.

Biogas digester in operations

for Distillery	:	3 Nos (9200 M ³ x 2 Nos) & (6300 M ³ x 2 Nos)	
Loading Rate	:	4.5 to 5 M ³ Kg. C.O.D./ M ³	
Biogas generation	:	0.45 to 0.55 NM ³ /Kg.	C.O.D. Degraded
C.O.D. Reduced	:	65 TO 72 %	
B.O.D. Reduced	:	80 to 85 %	

The treated distillery effluent after primary treatment is having following characteristics.

PH	:	7.2 - 7.8
C.O.D.	:	20,00 - 32,000 PPM
B.O.D.	:	4,500 - 6,000 PPM
Total Dissolved Solids	:	18,000 - 25,000 PPM

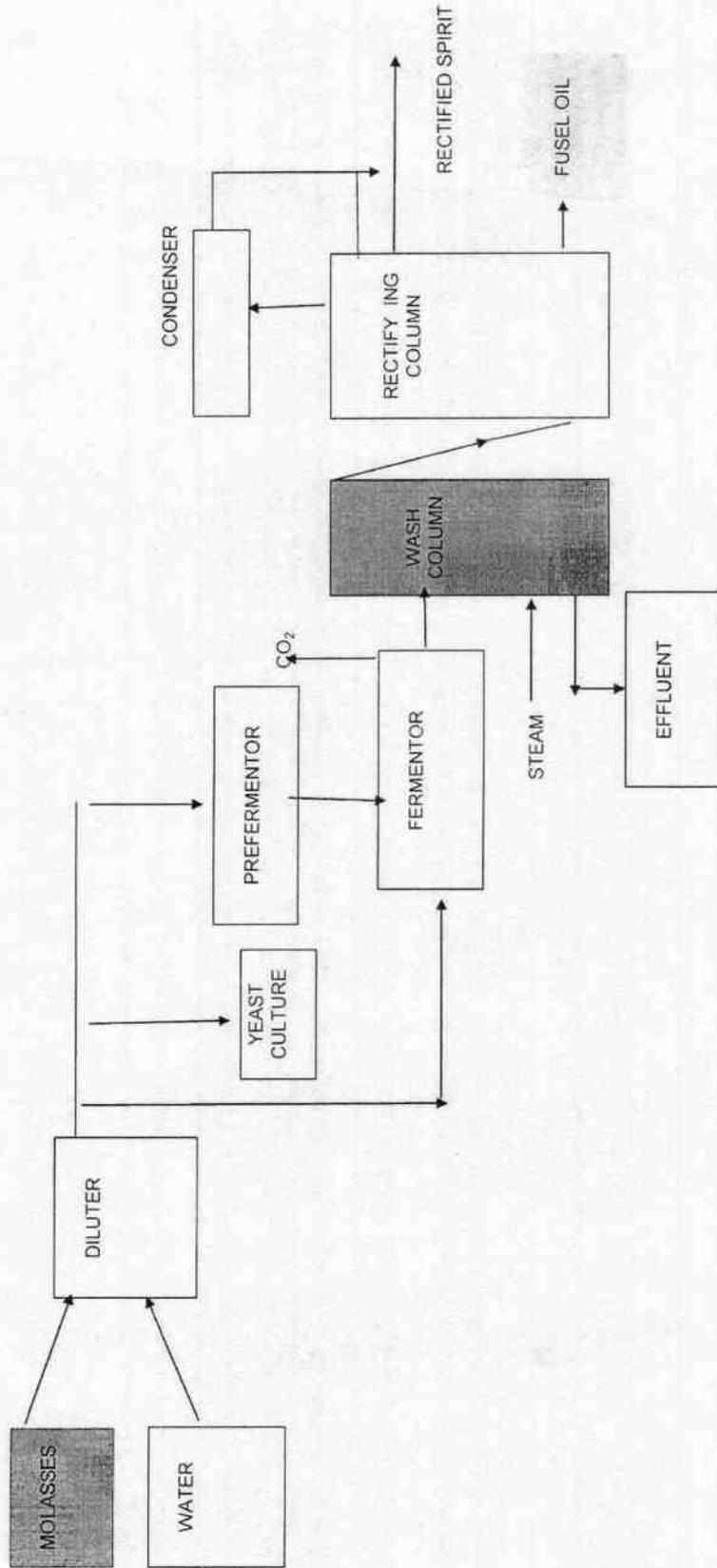
Secondary Treatment - RO Plant

Tertiary Treatment – M.E.E. Plant

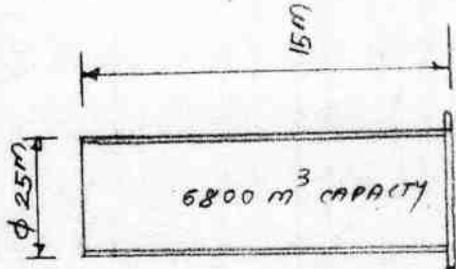
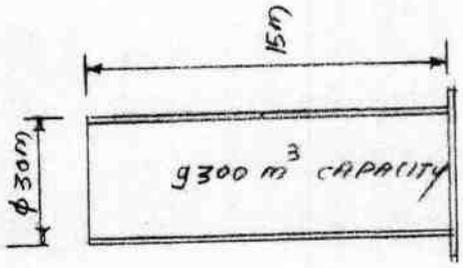
Fourth Treatment - Composting

The treated distillery effluent now being treated in the secondary effluent plant by process of aerobic composting. The plant is already in operation and the total effluent is being consumed in the composting plant by using pressmud, waste bagasse, pith and boiler ash as a filler material. The composting cycle is of 4 to 5 weeks. The composting is being carried out on the plane compacted RCC Compost yard (as per CREP) hips, for turning the hips the compost machine supplied by M/s Enviro Energy system Chennai (Sartime Horlogical Pvt. Ltd.,). his machine is having capacity to handle the 375 MT/hr. of the solid material. The composting will be done in the way that there will be no leaching of the effluent from the hips. The moisture content in the hips is always mentained below 70%, 50 kg bags of compost material packed and sale to own former.

MANUFACTURE OF ALCOHOL FROM MOLASSES (BLOCK DIAGRAM DISTILLERY)



PRODUCTION MANAGER (B.P.)

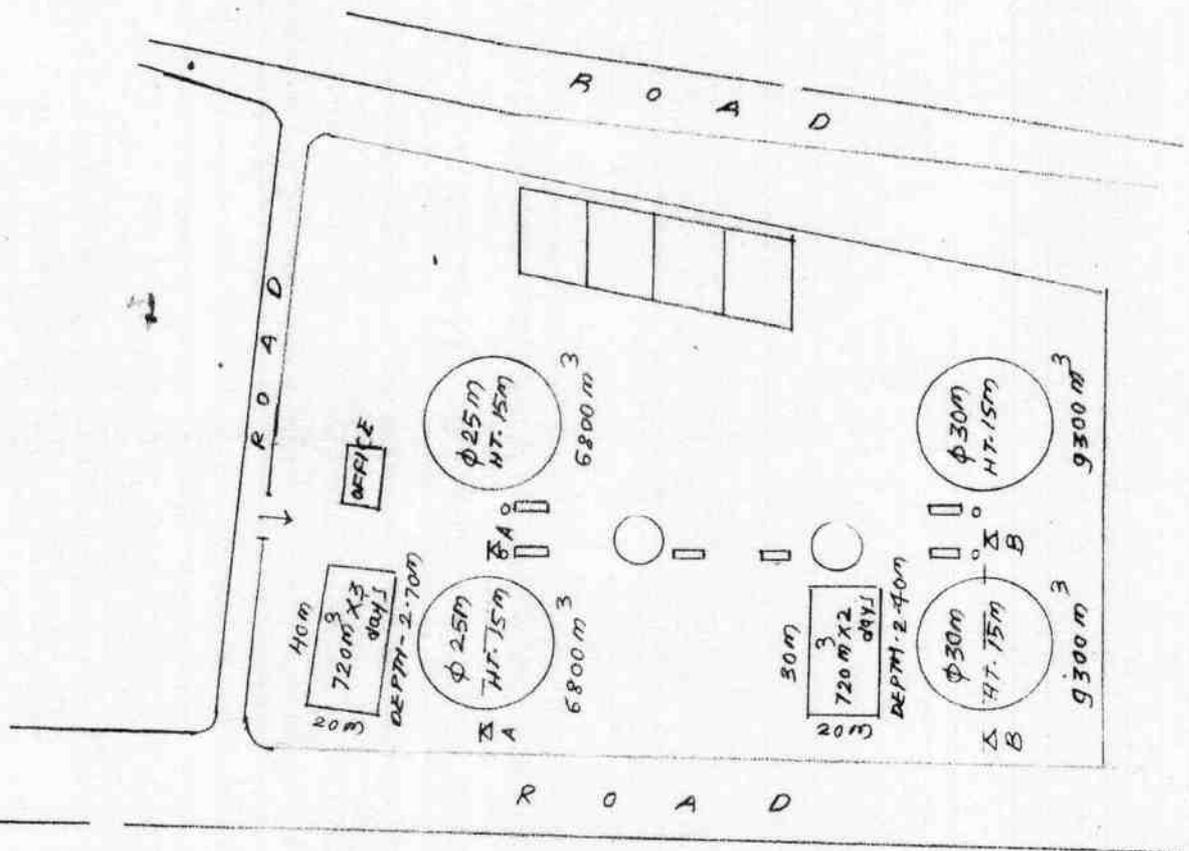


LAY-OUT PLAN OF BIO -

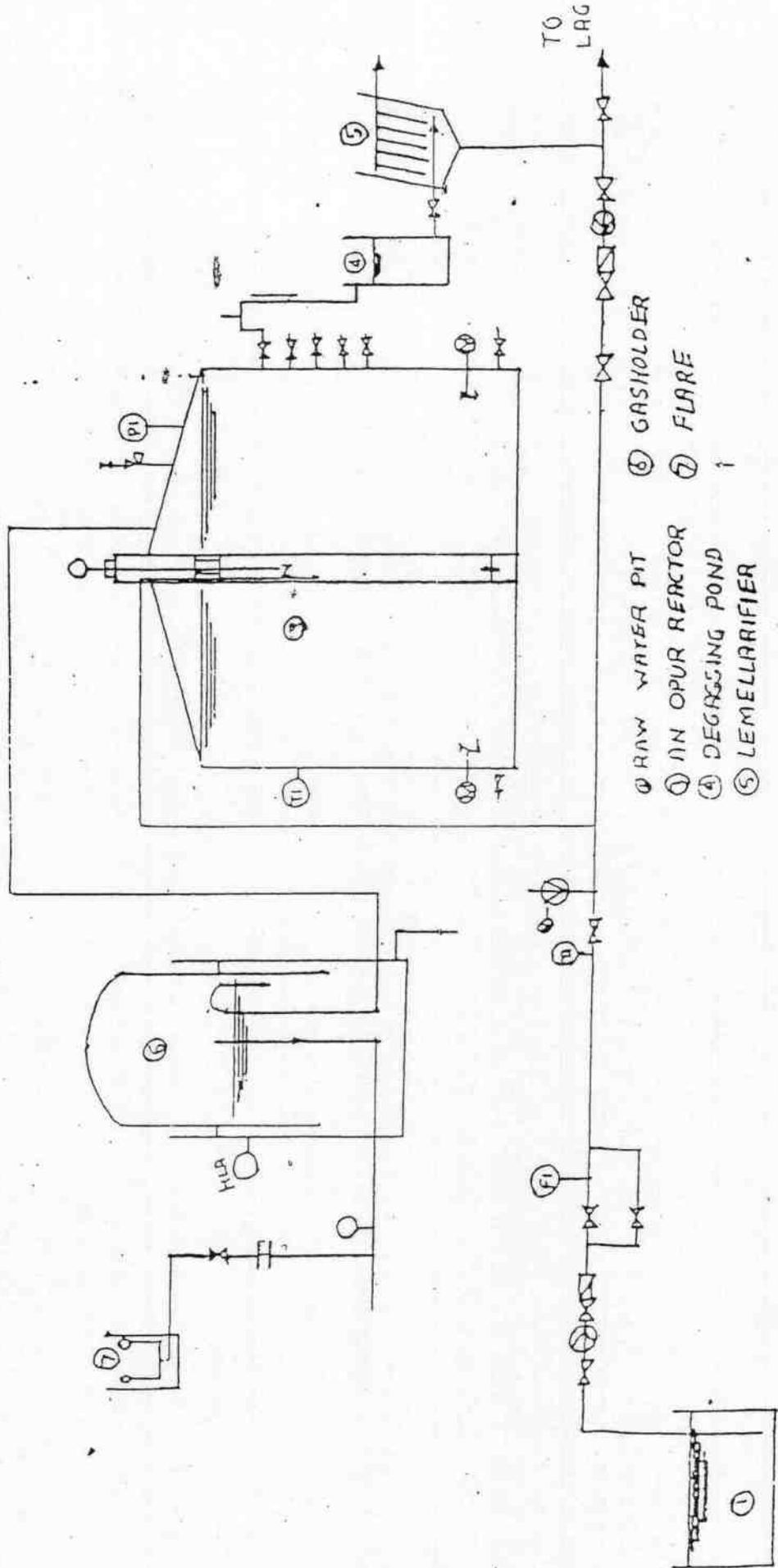
GAS PLANT OF PD. DR.

V. VIKHE PATIL S.S.K. LTD.

PARVANA NAGAR, DIST. RAHATA



FLOW SHEET OF BIO-GAS



- 6 RAW WATER PIT
- 1 AN OPUR REACTOR
- 4 DEGASSING POND
- 5 LEMELLARIFIER
- 2 GASHOLDER
- 3 FLARE

Pad.Dr.Vitthalrao Vikhe Patil Sahakari Sakhar Karkhana Ltd.
Pravaranagar Tal.Rahata Dist.A.Nagar.

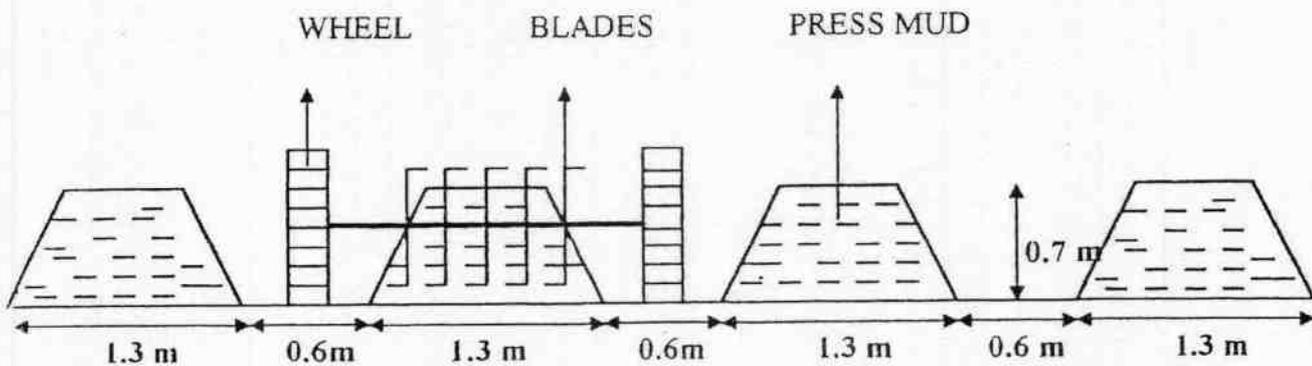
BIOGAS SECTION

List of Machinery

Sr.No	Particular	Load
A)	Digester No.1	
1	Year	1986
2	Dia	25 Mtr
3	Height	14 Mtr + 2 Mtr
4	Capacity	6300 M ³
5	Digassing Pond	Dia - 2 Mtr
6	Cylendrical Height	10 Mtr
	Lamella	
	Height	6 Mtr
	Length	6 Mtr
	Width	3 Mtr
B)	Digester No.2	
1	Year	1986
2	Dia	25 Mtr
3	Height	14 Mtr + 2 Mtr
4	Capacity	6300 M ³
5	Digassing Pond	Dia - 2 Mtr
6	Cylendrical Height	10 Mtr
	Lamella	
	Height	6 Mtr
	Length	6 Mtr
	Width	3 Mtr
A)	Digester No.3	
1	Year	1995
2	Dia	30 Mtr
3	Height	14 Mtr + 2 Mtr
4	Capacity	9300 M ³
5	Digassing Pond	Dia - 2 Mtr
6	Cylendrical Height	10 Mtr
	Lamella	
	Height	6 Mtr
	Length	6 Mtr
	Width	3 Mtr
A)	Digester No.4	
1	Year	1996
2	Dia	30 Mtr
3	Height	14 Mtr + 2 Mtr
4	Capacity	9300 M ³
5	Digassing Pond	Dia - 2 Mtr
6	Cylendrical Height	10 Mtr
	Lamella	
	Height	6 Mtr
	Length	6 Mtr
	Width	3 Mtr

treated quantity used for Compost
25025 m³/yr

LAND REQUIREMENT FOR COMPOSTING



BASIS : 100 TPD of 65 % moisture pressmud for Composting.

From the above diagram, Space width of each windrow is 1.9 m.

1 ton of 65 % moisture pressmud requires about 2 m length. (Based on field trial)

Hence, 100 tonnes of pressmud requires a length of $100 \times 2 = 200$ m.

Assume, each windrow is 176 m long, with 7m on either side for vehicle turning and 5 m on either side for canal & piping.

Hence, 176 m of windrow can hold $176 / 200 = 0.88$ days of production.

25 days of processing requires $= 25 / 0.88 = 29$ windrows.

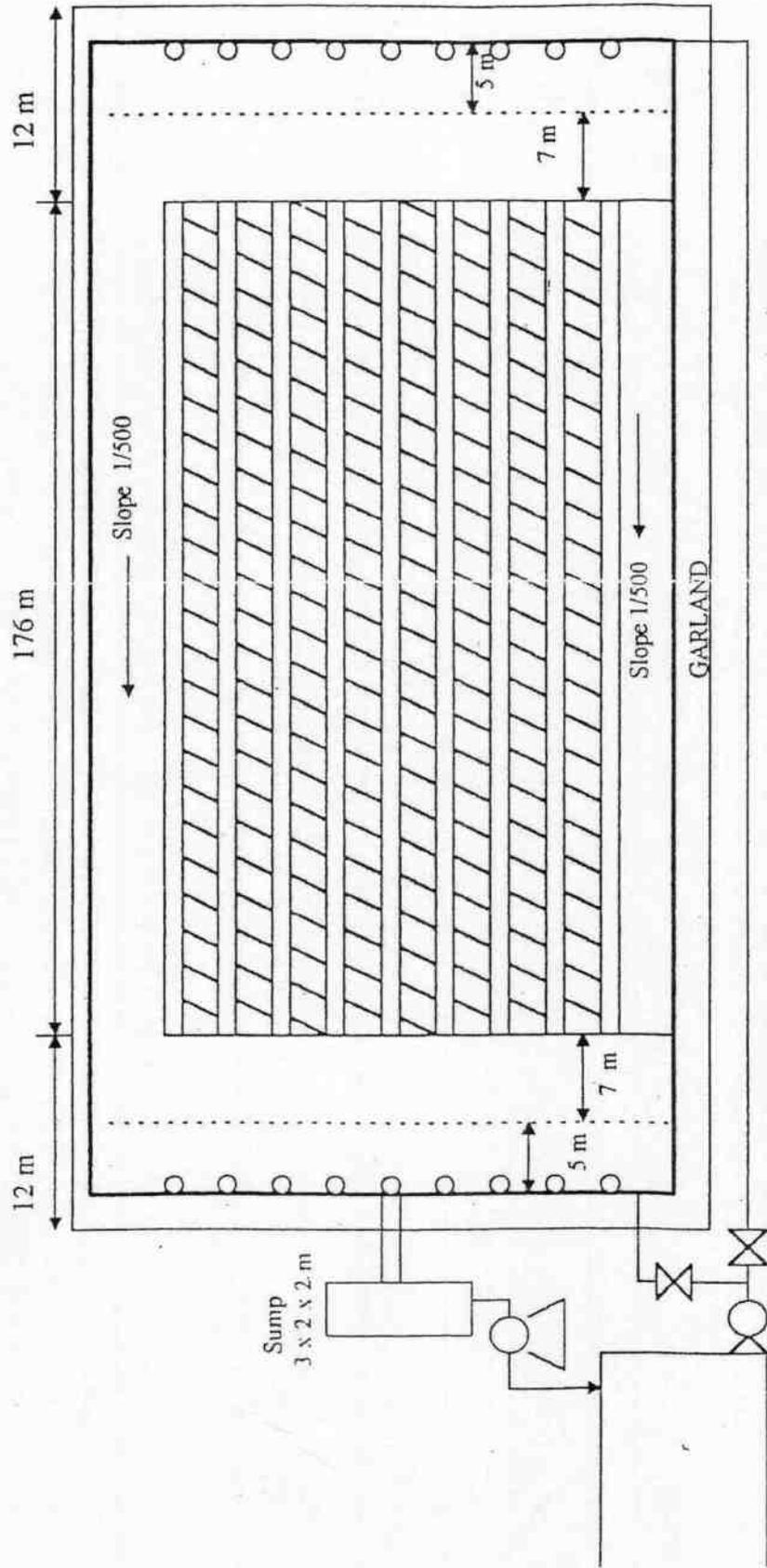
Hence total width of the Compost Yard $= 29 \times 1.9 = 55$ m

Hence to process 100 TPD of pressmud the land requirement is

200×55 m = 11000 sq.m = 2.7 Acres

2.7 Acres per 100 TPD pressmud Composting.

COMPOST YARD MODEL

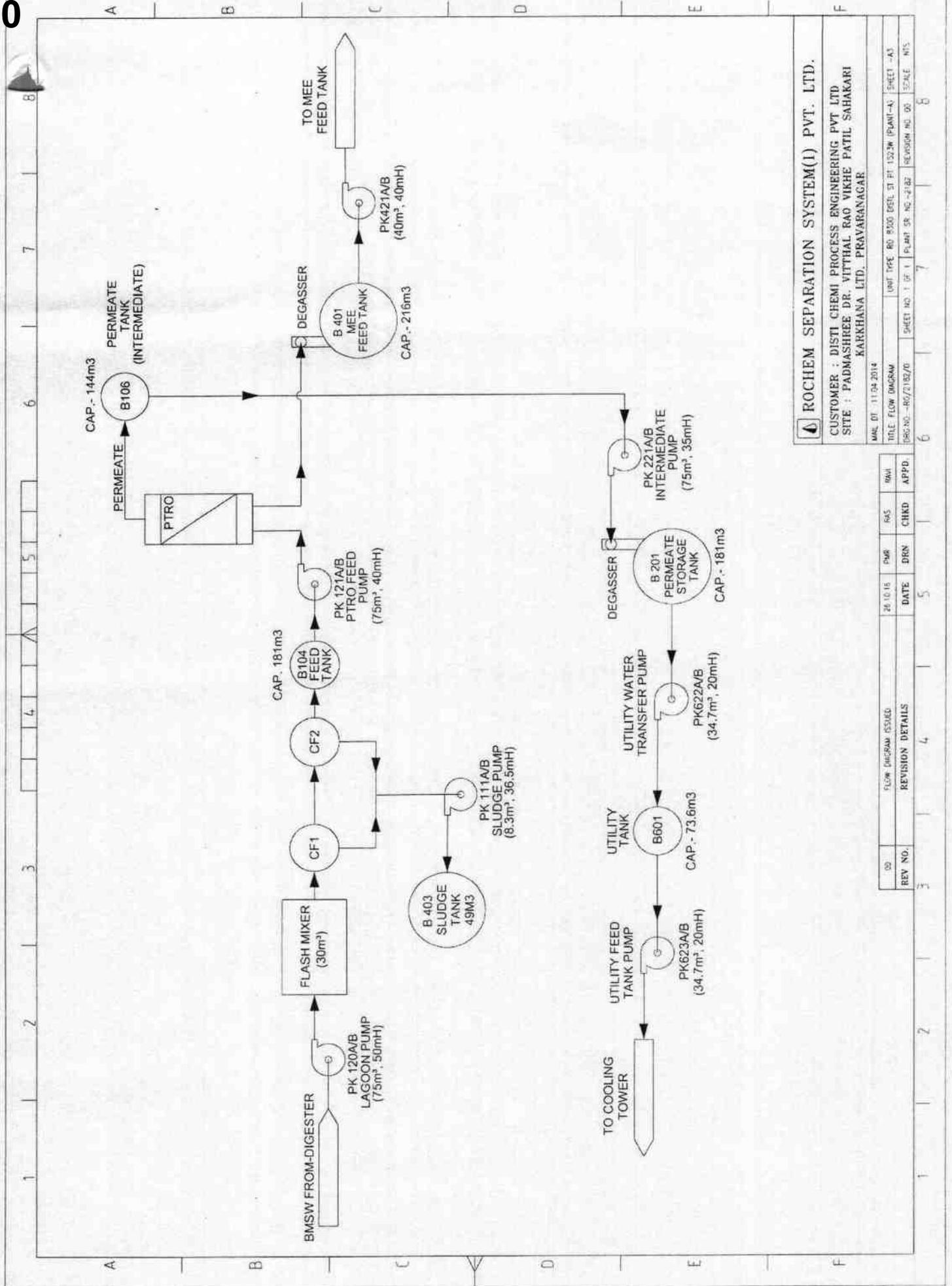


Padmashri Dr. Vitthalrao Vikhe Patil Sahakari Sakhar Karkhana Ltd. Pravaranagar Tal Rahata Dist Ahmednagar

R.O. Plant Capacity 1440 M ³ Design 50%										M.E.E. Plant Capacity 720 M ³ Design 75%									
Month	Total Day	Total Feed Day	Total Feed Month	Total Permitted Day	Total Permeat Month	Total Reject Day	Total Reject Month	Total Day	Total Feed Month	Total Permeat Day	Total Permeat Month	Total Permitted Month	Total Reject Day	Total Reject Month					
	Day	M ³	M ³	M ³	M ³	M ³	M ³	Day	M ³	M ³	M ³	M ³	M ³	M ³					
Sep-21	25	800.8	20020	400.4	10010	400.4	10010	25	400.4	10010	300.3	7507.5	100.1	2502.5					
Oct-21	25	800.8	20020	400.4	10010	400.4	10010	25	400.4	10010	300.3	7507.5	100.1	2502.5					
Nov-21	26	770	20020	385	10010	385	10010	26	385	10010	288.75	7507.5	96.25	2502.5					
Dec-21	26	770	20020	385	10010	385	10010	26	385	10010	288.75	7507.5	96.25	2502.5					
Jan-22	25	800.8	20020	400.4	10010	400.4	10010	25	400.4	10010	300.3	7507.5	100.1	2502.5					
Feb-22	26	770	20020	385	10010	385	10010	26	385	10010	288.75	7507.5	96.25	2502.5					
Mar-22	26	770	20020	385	10010	385	10010	26	385	10010	288.75	7507.5	96.25	2502.5					
Apr-22	25	800.8	20020	400.4	10010	400.4	10010	25	400.4	10010	300.1	7507.5	100.1	2502.5					
May-22	26	770	20020	385	10010	385	10010	26	385	10010	288.75	7507.5	96.25	2502.5					
Jun-22	26	770	20020	385	10010	385	10010	26	385	10010	288.75	7507.5	96.25	2502.5					
Total	256	7823.2	200200	3911.60	100100	3911.60	100100	256	3911.6	100100	2933.5	75075.0	977.90	25025.00					

Total Permeat Water Recycle in cooling Tower & Distillery Process Tank

Total Reject Spent Wash Recycle in Bio composting yard.



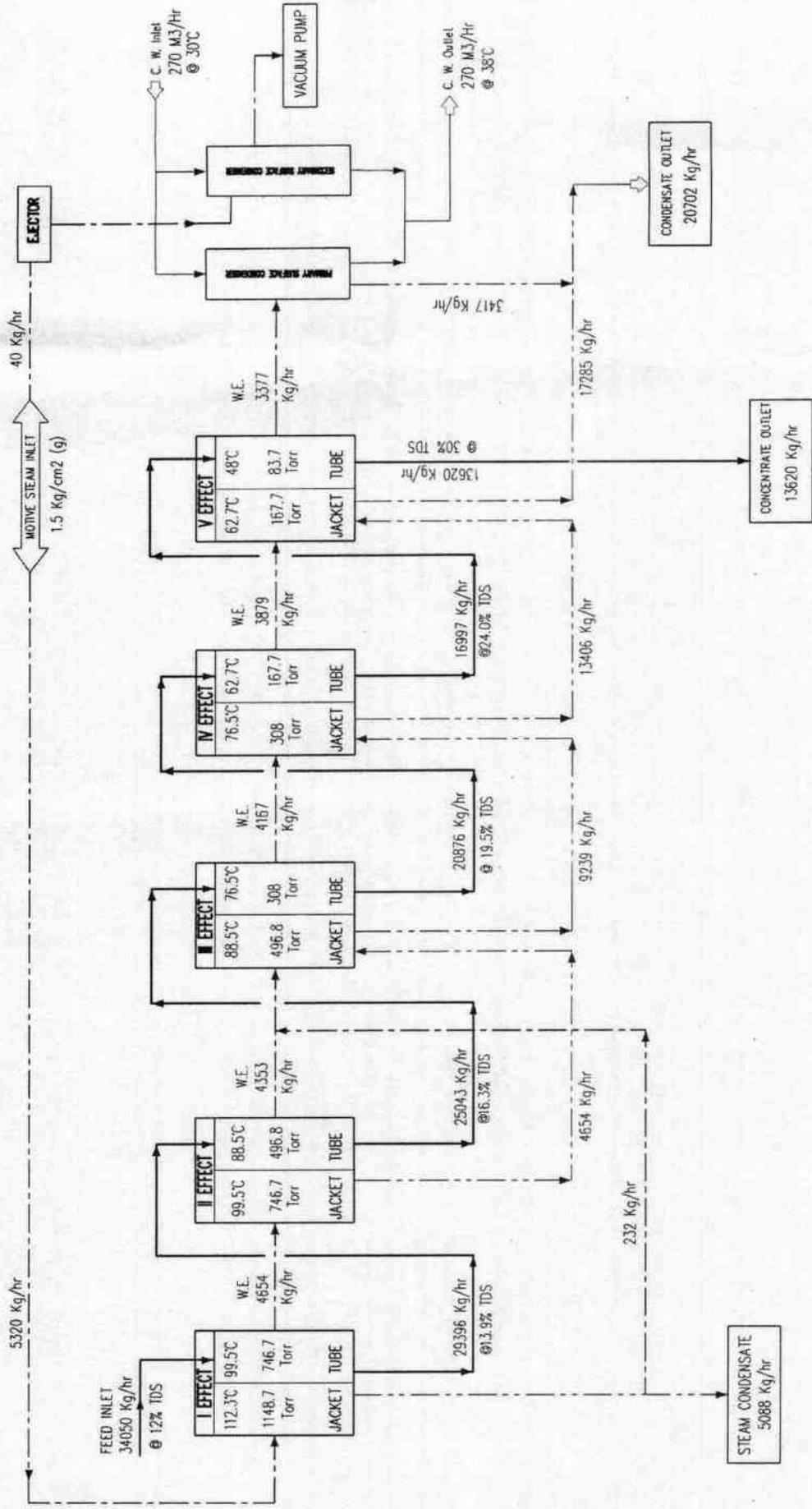
ROCHEM SEPARATION SYSTEM(1) PVT. LTD.
 CUSTOMER : DISTI CHEMI PROCESS ENGINEERING PVT LTD
 SITE : PADMAHREE DR. VITTHAL RAO VIKHE PATIL SAHAKARI
 KARKHANA LTD. PRAVARANACAR

MAIL DT : 11/04/2014
 UNIT TYPE : RO 8100 DESI ST PT 1522M (PANT-4) SHEET -A3
 TITLE : FLOW DIAGRAM SHEET NO. 1 OF 1 PLANT SR. NO. -2182 REVISION NO. 00 SCALE : NTS

REV NO.	DATE	DRN	CHKD	APPD
00	26.10.16	DMR	RAS	RAH

FLOW DIAGRAM ISSUED
 REVISION DETAILS

MATERIAL BALANCE CHART FOR FIVE EFFECT EVAPORATION PLANT



_____ FEED LINE
 - - - - - STEAM LINE
 _____ VAPOUR LINE
 - - - - - CONDENSATE LINE
 _____ COOLING WATER LINE

CHEM Process Systems Pvt. Ltd.

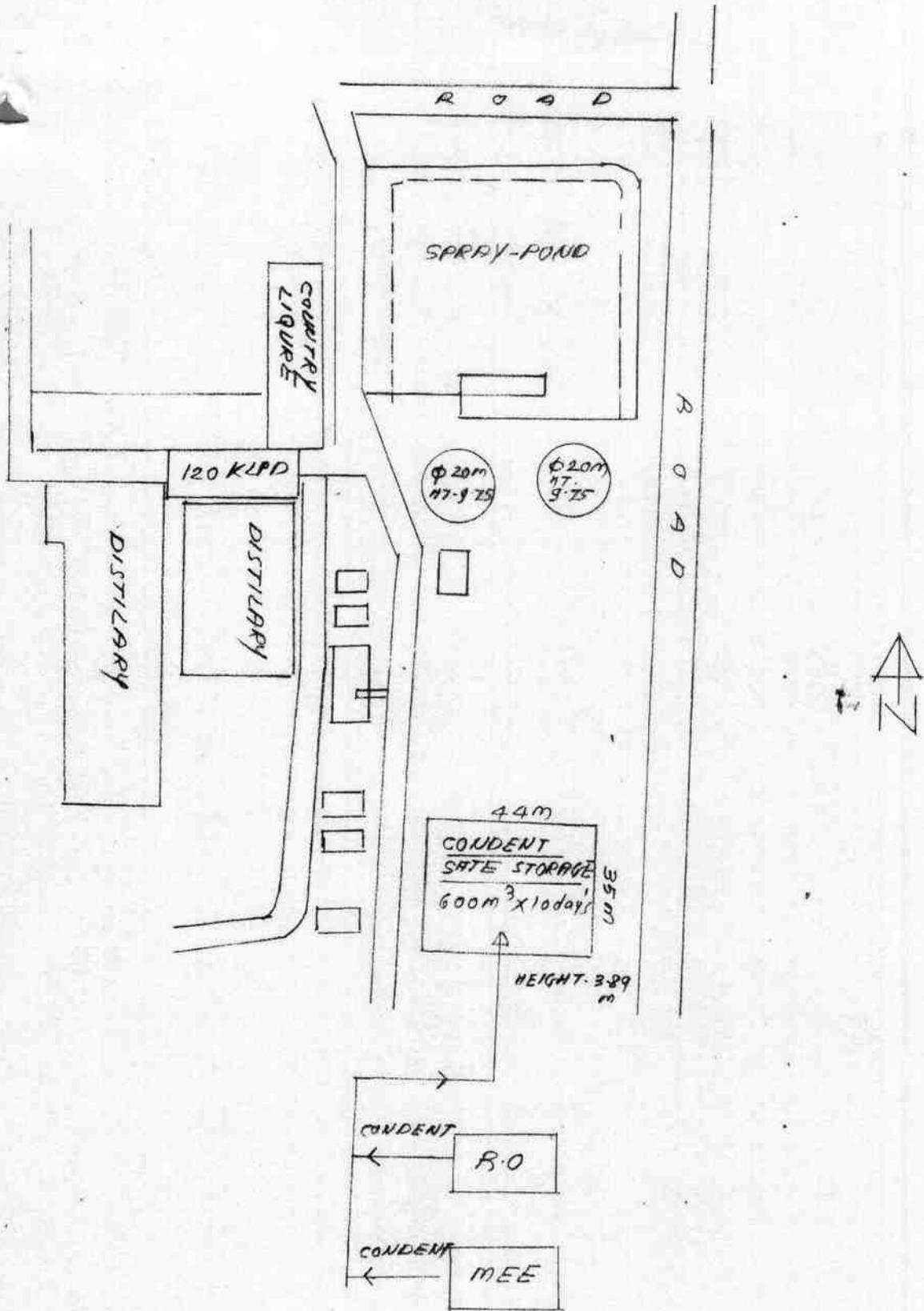
Project : PRAVARANAGAR

Chart : DIST. CHEM PROCESS (EVAPORATOR)

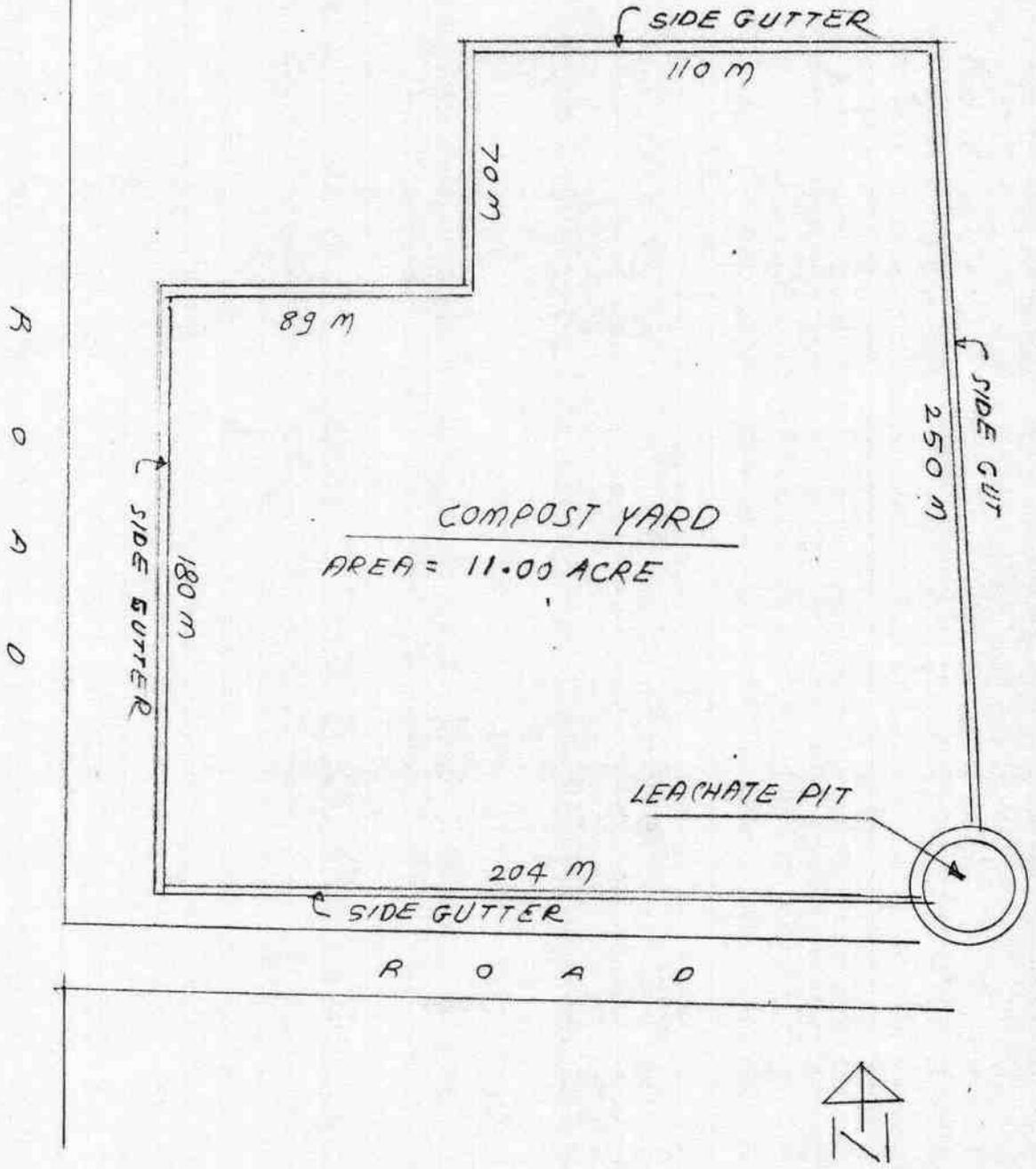
Scale : 1:1

Date : 28.11.2014

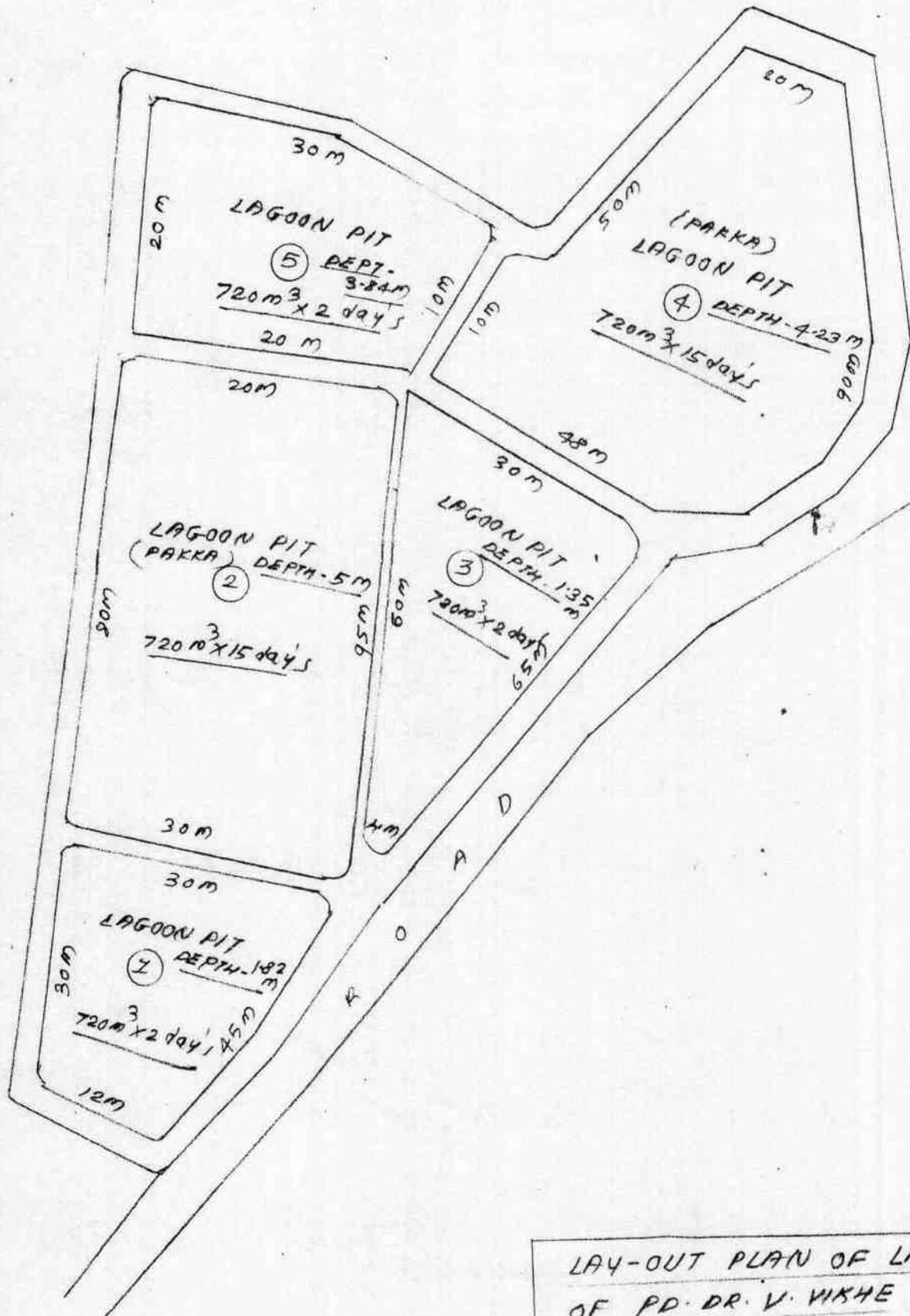
301



LAY-OUT PLAN OF R.O. & M.E.E.,
 CONDENT SATE WATER LINE
 OF PD. DR. V. VIRHE PATIL S.S.K.LTD.
 PRAVARANGAR 791 - Rahata
 DIST. A. NAGAR



LAY-OUT PLAN OF COMPOST YARD
 & LEACHATE PIT OF PD. DV. V.
 VIKHE PATIL S.S.K LTD. PRAVANAGAR
 Tal. Rahata Dist A Nagar



LAY-OUT PLAN OF LAGOON PIT
 OF PD. DR. V. VIKHE PATIL
 S.S.K. LTD. PRAKARANAGAR
 791. RAJGIR DIST. A. NAGAR

Way of Disposal of Spent Wash (ZLD)

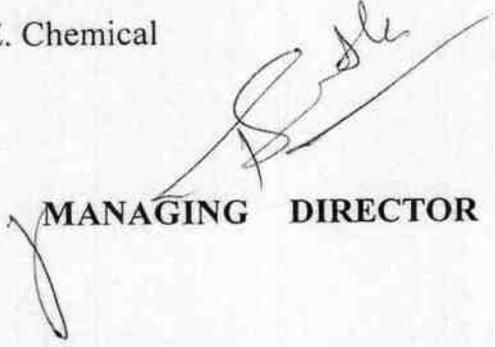
Distillery running for 28 Days & Generated 720 m³ spent wash/Day. Total spent wash taken in Biogas, 5m³ reductions in biogas due to Decomposing inorganic load & remaining 715 m³ stored in lagoon pit for further settling of solid material .and near about 800 m³/day taken in RO Plant, about 50% process condensate generated (400 m³) & remaining reject (400 m³) taken in MEE Plant. (75% Reduction) & Generated 300 m³ /day total Process condensate (700 m³) taken in Distillery storage pit & further use for Cooling Tower of Distillery & Biogas, Distillery fermenter Dilution purpose, some amount for gardening.

Rejected 100 to 110 m³ Concentrated Spent wash used for Composting purpose.

Envoiromental Cell of

Padmshri Dr. Vitthalrao Vikhe Patil Sahakari Sakhar Karkhana Ltd
Pravaranagar Tal Rahata Dist Ahmednagar Maharashtra

- | | | |
|-------------------------------|---|---------------------|
| 1) Vikhe Prabhakar Karbhari | - | Msc Envor |
| 2) Kadu Jayant Bhausahab | - | Bsc (D.Envor) VSI |
| 3) Nirmal Anil Jagannath | - | Msc Envor |
| 4) Kharde Dilip Marati | - | Msc Envor |
| 5) Deokar Subhash Namdev | - | B.E. Chemical |
| 6) Sable Navnath Hiranman | - | Bsc |
| 7) Sinare Babasaheb Machindra | - | Msc Envor |
| 8) C.P. Kapoor | - | D.C.E. |
| 9) Deshmukh Tushar | - | M.E.E. |
| 10) Suresh Rai | - | Bsc |
| 11) Dange Annasaheb | - | B.E. Chemical |


MANAGING DIRECTOR

MHAH170026812016



ORDER BELOW EXH.1 IN S.C.C.No. 2055/2016
JUDGMENT ON ADMISSION
(Delivered on 23 January, 2020)

1. The accused is present before me. He is ready to plead guilty and thereby admitted the offense u/s 7 A (2)(a) punishable u/s. 92 of the Factory Act 1948. I explained to him the consequences of pleading guilty. However, he still wants to plead guilty. Therefore, I am of the opinion that he has voluntarily pleaded guilty. Therefore, I convict the accused for the offense punishable under section 7 A (2)(a) punishable u/s. 92 of the Factory Act 1948.

2. In respect of the imposing fine and imprisonment, he has submitted that he has already given compensation amount to the relatives of deceased persons under the Workman Compensation Act. The accused has also filed documents in support of this contention. The accused also beared medical expenditure of injured persons. Now, the accused has prayed for minimum fine. The complainant has prayed for fine amount of Rs. 75000/-. It appears from the documents that the relatives of deceased persons received the compensation of Rs. 4,69,640/-, Rs. 5,28,000/- and Rs. 5,00,000/-. Moreover, Sakhar Karkhana had given interim amount of Rs. 1,00,000/- each to the relatives of the

A small, circular handwritten scribble or signature mark located at the bottom left of the page.

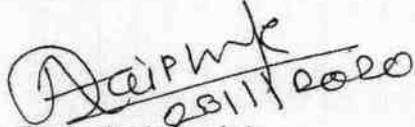
deceased persons. Considering the above facts on record, It would be just and proper to impose fine amount of Rs. 45,000/- The imprisonment is also provided in the section is one year. The said imprisonment is provided with word or and with both. Ld. Advocate for the accused has submitted that accused is nominee on the Karkhana. Therefore, he has prayed not to sentence the imprisonment till rising of the court also. The authorized person of the complainant has submitted that deceased persons received compensation amount. Hence, prayed for necessary order. In aforesaid circumstances, I am of the opinion that fine amount would meet the ends of justice also. Resultantly, I proceed to pass the following order.

ORDER

1. The accused Popat Changdev Late patil is hereby convicted in respect of the offense punishable under section 7 A (2)(a) punishable u/s. 92 of the Factory Act 1948, vide Section 252 of the Criminal Procedure Code, 1973.
2. Accused is hereby ordered to pay fine amount of Rs. 45,000/- and in default to suffer simple imprisonment of 10 days.

*(Pronounced in open Court.)

Place : Rahata.
Date : 23-01-2020.


(Smt. D. A. Doiphode)
Jt. C. J. J.D.
Judicial Magistrate F. C., Rahata.

ये का. नु. - ५,००० मु. (५००० भा. में) ०३-२०५७ '४ पीएच'- (जे) २७७

द. सं. २०४ म
M. M. 204 m.

पावती क्रमांक

७०९

दिनांक

२०

२३/०७/२०२०

~~जेपट चांगदेव लमटे पाकि~~ याच्याकडून फीजदारी खादला

क्रमांक _____ माध्य ~~आरोपी~~ याजवर

६६ २०५५/१६

इतकी रक्कम मिळाती.

बसविलेल्या दंडावधिलकी रुपय

₹. ४५०००/-

इ. पेचेचाहीस खास ही

क्यायदानाच्या जबा कलमान्यासे
आरोपीस दंड द्यासा ते कलम

} factory Act. ~~...~~
1948

वरिष्ठ कायदा

जेसे कोषा  साही.

Section 17(A)(2)(a)

0404303



महाराष्ट्र शासन
(कामगार विभाग)

सहाय्यक कामगार आयुक्त कार्यालय,

मुलजी निवास, बागडे मळा, चोभे हॉस्पिटल जवळ, बालिकाश्रम रोड, अहमदनगर

ई - मेल - ael.nagar1@gmail.com

फोन क्र. ०२४१-२४५१८५२

जा.क्र./सकाआ/एपीसीबी/डॉविचिपाससाका/अ.नगर/११ ६१/२०२२

दिनांक - ०३/०६/२०२२

प्रति,

मा.उपप्रादेशीक अधिकारी,
एम.पी.सी.बी. अहमदनगर

विषय — मे.पदयश्री डॉ.विठठलराव विखे पाटील सहकारी साखर कारखाना लि.,
प्रवरानगर ता.राहाता जि.अहमदनगर येथील मोलॅसिस टाकीच्या अपघाताच्या
माहितीबाबत

संदर्भ — आपल्या कार्यालयाचा दिनांक २४/०५/२०२२ रोजीचा ईमले संदेश

उपरोक्त विषयासंदर्भाच्या अनुषंगाने या कार्यालयाची उपलब्ध माहिती सोबत जोडून पाठविण्यात येत
आहे.

(नितीन कृ. कुवले)

सहाय्यक कामगार आयुक्त,
अहमदनगर

P-admashri Dr. Vitthalrao Vikhe Patil Sahakari Sakhar Karkhana Limited, Pravaranagar

Sr.No.	Name Of Injured Person	Date of Birth	Age	Name Of Unit Owner	No of days of Hospitalization		Nature of Injury	Type of Job	Salary Per Month
					Admit date	Discharge date			
1	Shakil Aziz Shaikh	22/10/1980	42	Pad.Dr.V.V.P.SSK	06/04/2016	22/04/2016	The Medical expenses Paid by the factory and the workers after recover from injury join the duties and are in services	Permanent	24365/-
2	Vijay Haribhau Chechare	26/06/1970	52	Pad.Dr.V.V.P.SSK	06/04/2016	29/04/2016	The Medical expenses Paid by the factory and the workers after recover from injury join the duties and are in services	Permanent	24631/-
3	Sandip Annasaheb Devkare	04/11/1987	34	Pad.Dr.V.V.P.SSK	06/04/2016	09/04/2016	The Medical expenses Paid by the factory and the workers after recover from injury join the duties and are in services	Permanent	24240/-
4	Navnath Annasaheb Vikhe	02/09/1983	39	Pad.Dr.V.V.P.SSK	06/04/2016	09/04/2016	The Medical expenses Paid by the factory and the workers after recover from injury join the duties and are in services	Permanent	27015/-
5	Nilesh Chagdev Dhavne	17/12/1985	36	Pad.Dr.V.V.P.SSK	06/04/2016	09/04/2016	The Medical expenses Paid by the factory and the workers after recover from injury join the duties and are in services	Permanent	25000/-
6	Rajesh Jagnath Makasare	30/05/1979	42	Pad.Dr.V.V.P.SSK	06/04/2016	09/04/2016	The Medical expenses Paid by the factory and the workers after recover from injury join the duties and are in services	Temporary	12500/-
7	Mohan Jijaba Vadak	18/08/1966	56	Pad.Dr.V.V.P.SSK	06/04/2016	09/04/2016	The Medical expenses Paid by the factory and the workers after recover from injury join the duties and are in services	Permanent	30915/-
8	Damodhar Madhav Gadde	15/06/1952	70	Pad.Dr.V.V.P.SSK	06/04/2016	09/04/2016	The Medical expenses Paid by the factory and the workers after recover from injury join the duties and are in services	Permanent	70000/-
9	Ramdas Chima Pawar	01/06/1961	61	Pad.Dr.V.V.P.SSK	06/04/2016	09/04/2016	The Medical expenses Paid by the factory and the workers after recover from injury join the duties and are in services	Permanent	24450/-

[Signature]

Padmashri Dr. Vitthalrao Vikhe Patil Sahakari Sakhar Karkhana Limited, Pravaranagar

Sr.No.	Name Of Deceased Person	Date of Birth	Age	Name Of Unit Owner	Qualification	Designation	Type of Job	Salary Per Month	Compensation State Govt.
1	Vinod Dada Jondhale	01/11/1955	60	Pad.Dr.V.V.P.SSK	B.sc Chmestry AVSI	Dy.Chief Chemist	Permanent	29500/-	469640/- Stat Bank Of India Cheque No.141043
2	Balu Sampat Decore	02/08/1958	58	Pad.Dr.V.V.P.SSK	ITI Welder	Weilder II	Permanent	20192/-	500000/- Stat Bank Of India Cheque No.141042
3	Shashikant Bhikaji Pagare	04/07/1960	56	Pad.Dr.V.V.P.SSK	7th Class	Pumpman	Seasonal	19555/-	528000/- Stat Bank Of India Cheque No.141044

Small

Padmashri Dr. Vitthalrao Vikhe Patil Sahakari Sakhar Karkhana Limited, Pravaranagar

Sr. No.	Name Of Injured Person	Date of Birth	Age	Name Of Unit Owner	No of days of Hospitalization		Hospitalization Expenses	Compensation	Nature of Injury	Old Type of Job	Old Salary Per Month	New Typ of Job	
					Admit date	Discharge date							No of days
1	Shakil Aziz Shaikh	22/10/1980	42	Pad.Dr.V.V.P.SSK	06/04/2016	22/04/2016	16	The Medical expenses Paid by the factory and the workers after recover from injury join the duties and are in services	25000/-	Injured	Temporary	11000/-	Permane
2	Vijay Haribhau Chechare	26/06/1970	52	Pad.Dr.V.V.P.SSK	06/04/2016	29/04/2016	23	The Medical expenses Paid by the factory and the workers after recover from injury join the duties and are in services	25000/-	Injured	Temporary	18000/-	Permane
3	Sandip Annasaheb Devkare	04/11/1987	34	Pad.Dr.V.V.P.SSK	06/04/2016	09/04/2016	4	The Medical expenses Paid by the factory and the workers after recover from injury join the duties and are in services	25000/-	Injured	Temporary	11000/-	Permaner
4	Navnath Annasaheb Vikhe	02/09/1983	39	Pad.Dr.V.V.P.SSK	06/04/2016	09/04/2016	4	The Medical expenses Paid by the factory and the workers after recover from injury join the duties and are in services	25000/-	Injured	Permanent	18000/-	Permaner
5	Nilesh Chagdev Dhavne	17/12/1985	36	Pad.Dr.V.V.P.SSK	06/04/2016	09/04/2016	4	The Medical expenses Paid by the factory and the workers after recover from injury join the duties and are in services	25000/-	Injured	Permanent	7500/-	Permaner
6	Rajesh Jagnath Makasare	30/05/1979	42	Pad.Dr.V.V.P.SSK	06/04/2016	09/04/2016	4	The Medical expenses Paid by the factory and the workers after recover from injury join the duties and are in services	10000/-	Injured	Temporary	8500/-	Temporan
7	Mohan Jijaba Vadak	18/08/1966	56	Pad.Dr.V.V.P.SSK	06/04/2016	09/04/2016	4	The Medical expenses Paid by the factory and the workers after recover from injury join the duties and are in services	25000/-	Injured	Permanent	18000/-	Permanen
8	Damodhar Madhav Gadge	15/06/1952	70	Pad.Dr.V.V.P.SSK	06/04/2016	09/04/2016	4	The Medical expenses Paid by the factory and the workers after recover from injury join the duties retire for service	25000/-	Injured	Permanent	45000/-	Permanen
9	Ramdas Chima Pawar	01/06/1961	61	Pad.Dr.V.V.P.SSK	06/04/2016	09/04/2016	4	The Medical expenses Paid by the factory and the workers after recover from injury join the duties retire for service	25000/-	Injured	Seasonal	17000/-	Permanent



Pay जाबाबदार लालु देवरे
Rupees रुपये एक लाख मात्र

or Bearer

अदा करे। ₹ १०००००/-

Current at Par A/c. No.: 001103301000001
PAYABLE AT PAR-AT-ALL BRANCHES

MCD

For P DR V V P S S K LTD PRAVARANAGAR

IFS Code : HDFC0CPSBLN

Ravi N. Rao

General Manager

Finance & Accounts

Authorised Signatory
[Signature]
Managing Director
Executive Director
Chairman
Vice Chairman

⑈001531⑈ 413912501⑈ 000001⑈ 29



प्रवरा सहकारी बँक लि., लोणी (शेड्युलड बँक)
PRAVARA SAHAKARI BANK LTD, LONI (Scheduled Bank)
BRANCH: PRAVARANAGAR, Kamgar Patisastha bldg, Tisgaon road
a/p-Pravaranagar, Tal-Rahata, Dist-Ahmednagar -413712

"Valid for 3 months from the date of issue"

2 MAR 2017
D D M M Y Y Y Y

Pay उषा शशिकान्त पवार
Rupees रुपये एक लाख मात्र

or Bearer

Current at Par A/c. No.: 001103301000001
PAYABLE AT PAR-AT-ALL BRANCHES

IFS Code : HDFC0CPSBLN

Ravi N. Rao

General Manager

Finance & Accounts

Authorised Signatory
[Signature]
Managing Director
Executive Director
Chairman
Vice Chairman

⑈001531⑈ 413912501⑈ 000001⑈ 29



प्रवरा सहकारी बँक लि., लोणी (शेड्युलड बँक)
PRAVARA SAHAKARI BANK LTD, LONI (Scheduled Bank)
BRANCH: PRAVARANAGAR, Kamgar Patisastha bldg, Tisgaon road
a/p-Pravaranagar, Tal-Rahata, Dist-Ahmednagar -413712

"Valid for 3 months from the date of issue"

2 MAR 2017
D D M M Y Y Y Y

Pay सुमन विठ्ठल मोठे
Rupees रुपये एक लाख मात्र

or Bearer

Current at Par A/c. No.: 001103301000001
PAYABLE AT PAR-AT-ALL BRANCHES

MCD

For P DR V V P S S K LTD PRAVARANAGAR

IFS Code : HDFC0CPSBLN

Ravi N. Rao

General Manager

Finance & Accounts

Authorised Signatory
[Signature]
Managing Director
Executive Director
Chairman
Vice Chairman

⑈001531⑈ 413912501⑈ 000001⑈ 29

प्राप्त

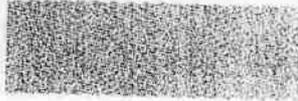
19/08/2015
Security Features of Rupee Note: © RBI 2015

PAY

मा. कुमाकुम कामगार लुक्सान भरपूर कायदा तथा मा. ल्याचारा
रुपये RUPEES - कामगार ल्याचाराच भरमदसगर
- पाच लाख अशाठोस हजार मामे. अदा करे ₹ 420000/-

मा. नं. 11328495387
A/C No.

VALID UPTO ₹ 50 LACS AT NON-HOME BRANCH



CURRENT A/C

PREFIX : 0438200004

MULTI-CITY CHEQUE Payable at Par at All Branches of SBI

Ravi N. Rao
General Manager
Audit

DR VITHALRAO VIKHE PAT S S K LTD
Managing Director above
Chairman Voice Chairman

⑈ 141044 ⑈ 4130028461: 000004 ⑈ 29

A/C भारतीय स्टेट बैंक
State Bank Of India

(00484) - SHRIRAMPUR
POST BAG NO 1, TALUKA SHRIRAMPUR
DIST AHMEDNAGAR, MAHARASHTRA 413709
IFS Code: SBIN000484

3 MAY 2016

PAY

मा. कुमाकुम कामगार लुक्सान भरपूर कायदा तथा मा. ल्याचारा
रुपये RUPEES - कामगार ल्याचाराच भरमदसगर
- चार लाख एकशे सात हजार अठारो
चाळीस मामे. अदा करे ₹ 888880/-

मा. नं. 11328495387
A/C No.

VALID UPTO ₹ 50 LACS AT NON-HOME BRANCH



CURRENT A/C

PREFIX : 0438200004

MULTI-CITY CHEQUE Payable at Par at All Branches of SBI

Ravi N. Rao
General Manager
Audit

DR VITHALRAO VIKHE PAT S S K LTD
Managing Director above
Chairman Voice Chairman

⑈ 141043 ⑈ 4130028461: 000004 ⑈ 29

A/C भारतीय स्टेट बैंक
State Bank Of India

(00484) - SHRIRAMPUR
POST BAG NO 1, TALUKA SHRIRAMPUR
DIST AHMEDNAGAR, MAHARASHTRA 413709
IFS Code: SBIN000484

3 MAY 2016
D D M M Y Y Y Y

PAY

मा. कुमाकुम कामगार लुक्सान भरपूर कायदा तथा मा. ल्याचारा
रुपये RUPEES - कामगार ल्याचाराच भरमदसगर
- पाच लाख मामे.
अदा करे ₹ 500000/-

मा. नं. 11328495387
A/C No.

VALID UPTO ₹ 50 LACS AT NON-HOME BRANCH



CURRENT A/C

PREFIX : 0438200004

MULTI-CITY CHEQUE Payable at Par at All Branches of SBI

Ravi N. Rao
General Manager
Audit

DR VITHALRAO VIKHE PAT S S K LTD
Managing Director above
Chairman Voice Chairman

⑈ 141042 ⑈ 4130028461: 000004 ⑈ 29

FORM A

(See rule 6(1))

**Deposit of Compensation For Fatal Accident
Section 8(1) of the Workmen's Compensation Act, 1923**

1. Compensation amounting to Rs.500000/- (Five lac only). Is hereby presented for deposit in respect of injuries resulting in the death of the workman. Whose particulars are give below. Which occurred on 06/04/2016.

Name – Balu Sampat Devare.

Father's name – Sampat Dada Devare.

Caste – Maratha.

Local Address – Pravaranagar., Tal – Rahata , Dist.- Ahmednagar.

He was age of 58 years at the time of his death.

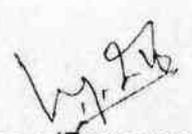
His wages were Rs.19555.70 per month. However for the purposes of calculation of the compensation same has been estimated at Rs.8000/- per month. There fore his compensation has been calculated as follows –

1. Wages estimated Rs.8000/-
2. 50% of estimated comes to Rs.4000/-
3. Relevant age factor – 124.70
4. Compensation amount Rs.500000/-

The Cheque No141042 drawn on SBI for Rs.500000/- dt.03/04/2016 is in closed herewith.

I do not desire to be made a party to the proceedings for distribution of the aforesaid compensation.

Dated – 04/05/2016.


Manager (Personnel)

FORM A

(See rule 6(1))

Deposit of Compensation For Fatal Accident
Section 8(1) of the Workmen's Compensation Act, 1923

1. Compensation amounting to Rs.469640/- (Four lac Sixty Nine Thousand Six hundred Fourty only). Is hereby presented for deposit in respect of injuries resulting in the death of the workman. Whose particulars are give below. Which occurred on 06/04/2016.

Name – Vinod Dada Jondhale

Father's name – Dada Pandharinath Jondhale.

Caste – Maratha.

Local Address – Nimgaon Jali., Tal – Sangamner , Dist.- Ahmednagar.

He was age of 60 years at the time of his death.

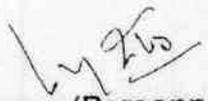
His wages were Rs.29500/- per month. However for the purposes of calculation of the compensation same has been estimated at Rs.8000/- per month. There fore his compensation has been calculated as follows –

1. Wages estimated Rs.8000/-
2. 50% of estimated comes to Rs.4000/-
3. Relevant age factor – 117.95
4. Compensation amount Rs.469640/-

The Cheque No141043 drawn on SBI for Rs.469640/- dt.03/04/2016 is in closed herewith.

I do not desire to be made a party to the proceedings for distribution of the aforesaid compensation.

Dated – 04/05/2016.


Manager (Personnel)

FORM A

(See rule 6(1))

Deposit of Compensation For Fatal Accident
Section 8(1) of the Workmen's Compensation Act, 1923

1. Compensation amounting to Rs.528000/- (Five lac Twenty Eight Thousand only). Is hereby presented for deposit in respect of injuries resulting in the death of the workman. Whose particulars are give below. Which occurred on 06/04/2016.

Name – Shashikant Bhikaji Pagare

Father's name – Bhikaji Pagare.

Caste – Sutar.

Local Address – Loni Bk., Tal – Rahata , Dist.- Ahmednagar.

He was age of 56 years at the time of his death.

His wages were Rs.18,812.70 per month. However for the purposes of calculation of the compensation same has been estimated at Rs.8000/- per month. There fore his compensation has been calculated as follows –

1. Wages estimated Rs.8000/-
2. 50% of estimated comes to Rs.4000/-
3. Relevant age factor – 131.95
4. Compensation amount Rs.528000/-

The Cheque No141044 drawn on SBI for Rs.528000/- dt.03/04/2016 is in closed herewith.

I do not desire to be made a party to the proceedings for distribution of the aforesaid compensation.

Dated – 04/05/2016.


Manager (Personnel)

Annexure-XV

ASSESSMENT OF COMPENSATION FOR DECEASED PERSON

Sr. no.	Name	Age at the time of death	Salary/Income per month	Addition to income for future prospectus #	C=A + B	Deduction of personal & living expense s\$ (D)	Total Income Per month (E=C-D)	No. of months (one year) (F)	Multipplier (G)	Loss of Future Income (H=E xF x G)	Loss of Love & affection (I)	Loss of Estate & Funeral Expenses (J)	Compensation (K=H+I+J)
			(A)	(B)									
1	Shri. Vinod Dada Jhondhale	60	29500	4,425	33,925	11308	22,617	12	9	2442600	2,00,000	50,000	26,92,600
2	Shri. BalusampatDore	58	20192	3,029	23,221	7740	15,481	12	9	1671897.6	2,00,000	50,000	19,21,898
3	Shri. ShashikantBhikajipagare	56	19555	1,956	21,511	7170	14,340	12	9	1548756	2,00,000	50,000	17,98,756

(Refer Annexure IX, for deceased persons Details-Name, Age, Salary/Wages and Para 6.2.2.1 for factors taken in computation of compensation.

- Addition to income for future prospectus -15% for Sr. No.1 & Sr. No.2 and 10% for Sr.No.3 of salary/monthly income)

\$- Deduction expenses for personal & living- 1/3 i.e. 33.33 %